

GUJARAT POLLUTION CONTROL BOARD

CURRENT STATUS REPORT OF ARCELOR MITTAL NIPPON STEEL INDIA LIMITED IN COMPLIANCE OF ORDER OF HON'BLE NGT, WESTERN BENCH, PUNE IN THE MATTER OF APPEAL NO. 27 OF 2022

(Thakorbbhai Vallabhbbhai Khalasi V/s. MoEF&CC & Ors.)

(As per order of Hon'ble National Green Tribunal, Western Bench, Pune Dated 23.05.2023)

AMNS Introduction

ArcelorMittal and Nippon Steel have established a joint venture (JV) company named ArcelorMittal Nippon Steel India Limited (AMNSI) in India. Integrated Steel Plant was earlier named Essar Steel India Limited However, Essar Steel India Limited went through a Corporate Insolvency Resolution Process under the Insolvency and Bankruptcy Code, 2016 and the duly approved resolution plan was implemented with effect from 16.12.2019, whereby the management and control of Essar Steel India Limited was transferred to ArcelorMittal India Private Limited. Subsequently, on 08.01.2020, the name of the company was changed from 'Essar Steel India Limited' to 'ArcelorMittal Nippon Steel India Limited' AMNSI is a fully integrated steel plant at Hazira, Gujarat with a production capacity of 9.6 MTPA of liquid steel along with downstream units, namely, cold rolling mill, galvanising line, steel processing facilities, extra wide plate mill and pipe mill.

The ArcelorMittal and Nippon Steel group having four numbers of units/Division i.e. (1) ArcelorMittal and Nippon Steel (Conarc Division) (ID-14186), (2) ArcelorMittal and Nippon Steel (HRC Division) (ID-20680), (3) ArcelorMittal and Nippon Steel (Plate Mill Division) (ID-22968) and (4) ArcelorMittal and Nippon Steel (Pipe Mill Division) (ID-28839) in Hazira, Surat, Gujarat with individual valid CCA (Consolidated Consent & Authorization) of the Board for the above mentioned 9.6 MTPA integrated steel Plant. The Details of Current Status of the four Units/Division are as under:

Sr. No.	Name	CCA No & Validity
1	ArcelorMittal and Nippon Steel (Conarc Division) (ID-14186)	AWH-108150 up to 31/12/2024
2	ArcelorMittal and Nippon Steel (HRC Division) (ID-20680)	AWH-107719 up to 31/12/2024 H-114725 up to 31/12/2024
3	ArcelorMittal and Nippon Steel (Plate Mill Division) (ID-22968)	AWH-107721 up to 31/12/2024
4	ArcelorMittal and Nippon Steel (Pipe Mill Division) (ID-28839)	AWH-107720 up to 31/12/2024

1) ArcelorMittal and Nippon Steel (Conarc Division) (ID-14186):

- The unit having valid CCA No. AWH-108150 up to 31/12/2024 obtained based on the MoEF&CC latest EC (Environment Clearance) Vide No. vide File No. J-11011/ 714-A / 2008 - IA.II (I) dated 5th July, 2010 same is attached herewith and marked as **“Annexure- I.”**
- The unit was inspected by the official of the Gujarat pollution control Board on dated: 01/06/2023 to check the current status of issued CCA & EC. The Copy Inspection Report with Compliance of EC and CCA is attached herewith and marked as **“Annexure- II”.**
- As per the inspection report and compliance report of EC and CCA following non compliances are observed :
 - I) Unit has provided Septic tank/soak pits at several locations for disposal of sewage instead of STP (Sewage Treatment Plant) as per EC & CCA condition.

2) ArcelorMittal and Nippon Steel (HRC Division) (ID-20680):

- The unit having valid CCA No. AWH-107719 up to 31/12/2024 based on MoEF&CC EC Vide No. vide File No. J-11011/74- III / 2006 - IA.II (I) dated 29th May, 2008 same is attached herewith and marked as **“Annexure- III”.**
- The Unit was inspected by the official of the Gujarat pollution control Board on dated: 02/06/2023 & 03/06/2023 to check the current status of issued CCA & EC. The Copy Inspection Report with Compliance of EC and CCA is attached herewith and marked as **“Annexure- IV”.**
- As per the inspection report and compliance report of EC and CCA following non compliances are observed :
 - I) Unit has obtained CCA for one ARP (Acid Recovery Plant) whereas unit has installed additional ARP. Unit has ARP of 250 m³/Day for authorization of spent acid generation of 2100 m³/Day in CRM process. Unit has not provided OCEMS (Online Continues Emission Monitoring System) with ARP.
 - II) Unit has jetty of 1190 m length and obtained CCA for jetty length of 736 m.
 - III) Unit has actually provided canopy with suction facility to trap remaining emission and fugitive emission due to liquid metal/material transfer & handling in EAF Section-One Canopy (with FES) for One EAF. Presently secondary fume extraction system is not in operation & it's not connected to any APCD (through ID Fan). Fugitive emission observed in EAF Section.
 - IV) Unit has not provided gas scrubber with galvanizing section as per CCA.
 - V) During visit fugitive emission from various sources is observed in Plant.
 - VI) Unit has not obtained membership for incinerable waste i.e. spent ion exchange resin containing metals.

3) ArcelorMittal and Nippon Steel (Plate Mill Division) (ID-22968):

- The unit having valid CCA No. AWH-107721 up to 31/12/2024 based on MoEF&CC EC Vide No. vide File No. J-11011/ 74- II / 2006 - IA.II (I) dated 29th May, 2008 same is attached herewith and marked as **“Annexure- V”.**

- The Unit was inspected by the official of the Gujarat pollution control Board on dated: 02/06/2023 & 03/06/2023 to check the current status of issued CCA & EC. The Copy Inspection Report with Compliance of EC and CCA is attached herewith and marked as **“Annexure- VI”**.
- As per the inspection report and compliance report of EC and CCA unit is **found in compliance**.

4) ArcelorMittal and Nippon Steel (Pipe Mill Division) (ID-28839):

- The unit having valid CCA No. AWH-107720 up to 31/12/2024 based on MoEF&CC EC Vide No. vide File No. J-11011/ 74- II / 2006 - IA.II (I) dated 29th May, 2008 same is attached herewith and marked as **“Annexure- VII”**.
- The Unit was inspected by the official of the Gujarat pollution control Board on dated: 02/06/2023 & 03/06/2023 to check the current status of issued CCA & EC. The Copy Inspection Report with Compliance of EC and CCA is attached herewith and marked as **“Annexure- VIII”**.
- As per the inspection report and compliance report of EC and CCA, following **non-compliances** are observed:
 - I) Unit has provided hood cover, ID fan with stack on Coating section. Unit has been asked to clarify the same details is not reflected in CCA.
 - II) Unit has provided Septic tank/soak pits for disposal of sewage instead of STP as per CCA condition.
 - III) Unit has not obtained membership for incinerable waste i.e. Wastes or residues containing oil.

In the matter of Hon’ble High Court of Gujarat Writ Petition (PIL) NO. 14 of 2022 of Roshni B. Patel V/s. Union of India & Ors, against the AMNS group, Board has submitted affidavit dated: 17/06/2023 considering the report of Court Commissioner appoint by the Hon’ble Gujarat High Court. Copy attached herewith and marked as **“Annexure- IX”**.

REPORT FINDINGS, OBSERVATION AND RECOMMENDATIONS:

Considering observations of inspection reports, compliance reports of EC & CCA issued to the industry, following are recommendations/ suggestions/ corrective measures/ improvement are required to be taken by the AMNS Group of company before going for expansion as per the EC obtained in 2022.

- (1) AMNS Group shall provide STP for the entire complex as per the compliance submitted by the industry. (All Division)
- (2) Unit shall amend the CCA for the new ARP plant stack & provide OCEMS. (HRC Division)

- (3) Unit shall amend the CCA for the corrected jetty of length 1190 meter as per the Environmental Clearance obtained in the year-2022. (HRC Division)
- (4) Unit shall complete the balance stage of secondary fume extraction system and connect with ID Fan. (HRC Division)
- (5) Unit shall provide gas scrubber with galvanizing section as per CCA. (HRC Division)
- (6) Unit shall strengthen fugitive emission control mechanism. (All Division)
- (7) Unit shall obtained membership for incinerable waste (i.e. Spent Resins & Wastes or residues containing oil). (HRC & Pipe Mill Division)
- (8) Unit shall amend the CCA for stack on coating section. (Pipe Mill Division)
- (9) Unit shall comply with Notice of Direction issued U/S-33(A) of The Water (Prevention and Control of Pollution) Act, 1974 dated 17/06/2023 (HRC & Plate Mill Division) to achieve Zero Liquid Discharge for entire complex issued considering the report of Court Commissioner appoint by the Hon'ble Gujarat High Court In the PIL NO. 14 of 2022 of Roshni B. Patel V/s. Union of India & Ors. (All Division)



DETAILS OF ANNEXURES

Annexure	Details	Page No.
I	CCA No: AWH-108150 valid upto 31/12/2024 of M/s. ArcelorMittal and Nippon Steel (Conarc Division) (ID-14186) & EC (Environment Clearance) Vide No. vide File No. J-11011/ 714-A / 2008 - IA.II (I) dated 5 th July, 2010.	6
II	Inspection Report with Compliance of EC and CCA of M/s. ArcelorMittal and Nippon Steel (Conarc Division) (ID-14186)	25
III	CCA No. AWH-107719 up to 31/12/2024 of M/s. ArcelorMittal and Nippon Steel (HRC Division) (ID-20680) & EC Vide No. vide File No. J-11011/74- III / 2006 - IA.II (I) dated 29 th May, 2008	49
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V	CCA No. AWH-107721 up to 31/12/2024 of M/s. ArcelorMittal and Nippon Steel (Plate Mill Division) (ID-22968) & EC Vide No. vide File No. J-11011/ 74- II / 2006 - IA.II (I) dated 29 th May, 2008	114
VI	Inspection Report with Compliance of EC and CCA of M/s. ArcelorMittal and Nippon Steel (Plate Mill Division) (ID-22968)	124
VII	CCA No. AWH-107720 up to 31/12/2024 of M/s. ArcelorMittal and Nippon Steel (Pipe Mill Division) (ID-28839) & EC Vide No. vide File No. J-11011/ 74- II / 2006 - IA.II (I) dated 29 th May, 2008	138
VIII	Inspection Report with Compliance of EC and CCA of M/s. ArcelorMittal and Nippon Steel (Pipe Mill Division) (ID-28839)	145
IX	Affidavit submitted by GPCB in Writ Petition (PIL) NO. 14 of 2022 of Roshni B. Patel V/s. Union of India & Ors, against the AMNS group	153

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CCA-Amendment

BY R.P.A.D.

NO: GPCB/CCA-SRT-1190(6)/ID_14186/

Date: ___/___/2021

To:

M/s. Essar Steel India Ltd.(Conarc Division)

Plot No:- 200/1-7,200/9,200/10,200/12,201,202/1,202/2,203,204/1,204,

27 Km Surat-Hazira Road, Hazira:- 394270,

Tal:- Chorasi, Dist:- Surat.

Sub : Amendment in the consolidated consent & Authorization of the Board.
 Ref: CCA-Renewal vide order No. AWH-108150 Dated of issue: 20/05/2020.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986, The Board has granted CCA vide order No. AWH-108150 Dated of issue: 20/05/2020 valid up to 30/09/2020 with specific conditions mentioned therein.

The Board has right to review and amend the conditions of the said CCA Order.

1. The validity of the above referred CCA-Renewal is extended up 31/12/2024 instead of dated 30/09/2020.
2. The name of unit shall be read as M/s. ArcelorMittal Nippon Steel India Limited (Conarc Division) instead of M/s. Essar Steel India Limited (Conarc Division)
3. The rest of the conditions of the above referred CCA-Renewal shall remain unchanged. You are directed to comply with these conditions.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(G.H. Trivedi)

Deputy Chief Environmental Engineer

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By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. 179161 dated 14-02-2020 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

M/s. Essar Steel India Ltd. (Conarc Division)

Plot No: 200/1-7, 200/9, 200/10, 200/12, 201, 202/1, 202/2, 203, 204/1,

27 Km Sarat Hazira Road,

Hazira-394270,

Tal: Chorasi, Dist: Sarat.

1. Consent Order No. AWH-100159 Date of issue: 20-05-2020.
2. The consents shall be valid upto 30-09-2020 for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:

Sr. No.	Product	Product/Products	Quantity MT/Annum
1	Pellet Plant	Pellets	40,00,000
2	HBI/DRI Plant (1 no)	HBI/DRI	18,50,000
		Iron Ore Fines	2,68,000
3	Corex Plant (2 nos)	Hot Metal	17,00,000
		Granulated Slag	5,10,000
		Granulated Pig Iron	68,292
4	Blast Furnace & Sinter Plant (2 nos. replace with 1 no)	Hot Metal	20,40,000
		Granulated Slag	6,12,000
5	Steel Melt Shop (4 EAF & 4 LF)	Liquid Steel	50,00,000
		Slag	10,00,000
		Iron Fines	62,400
6	Caster & Shop (4 Slab & 2 Billet Caster)	Slabs From Slab Caster	49,00,000
		Billets from Billet Caster	23,70,000
7	CSP & Hot Rolling Mill & Long Products Mill	HRC	35,00,000
		Mill Scale	1,20,000
		Rebar	15,99,996
		Wire Rod	6,99,996

M/s. Essar Steel India Ltd. (Conarc Division).(ID_14186)

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8	Lime Plant (3 nos)	Lime/ Dolime	4,50,000
		Lime Stone/ Dolomite Chips	1,10,000
		Lime Fines	30,000
		Off Grade Lime/Dolime	10,000

Subject to specific condition:

1. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water and you shall strictly comply with condition of NOC granted from CGWA.
2. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
3. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
4. Industry shall provide dedicated storage facility for fly ash.
5. Industry shall comply with fly ash notification 1999 as amended from time to time.

3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of Water:- Borewell.
- 3.2. The quantity of the water consumption for industrial purpose shall not exceed 118911 KL/Day.
- 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 1800 KL/Day.
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 27405 KL/Day.
- 3.5. The quantity of domestic waste water shall not exceed 1500 KL/Day.
- 3.6. The applicant shall provide adequate effluent treatment system so that effluent from the industrial unit shall conform to the GPCB norms mentioned below.

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40° C
Colour (Pt. co. scale) inn units	100
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Sulphides	0.5 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	30 mg/l
COD	100 mg/l
Cyanides	0.2 mg/l
Fluorides	1.5 mg/l
Arsenic	0.2 mg/l

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Lead	0.1 mg/l
Copper	2 mg/l
Nickel	3 mg/l
Zink	5 mg/l
Chloride	600 mg/l
Sulphate	1000 mg/l
Bio-assay Test	90 % survival of fish after 96 hours in 100 % effluent

- 3.7. The Final treated effluent conforming to the above standards shall be reused in the plant and shall be utilized on own land for gardening and plantation purposes and shall not discharged treated wastewater in to surrounding environment.
- 3.8. Domestic effluent shall be disposed off through septic tank/ soak pit system or it shall be treated along with industrial effluent or shall be treated separately to conform to the following standards and utilized on land for plantation or gardening within the factory premise.-

BOD (5 days at 20°C)	Less than 20 mg/l
Suspending Solids	Less than 30 mg/l
Residual Chlorine	Minimum 0.5 mg/l

4. CONDITIONS UNDER THE AIR ACT:

- 4.1. The following shall be used as a fuel.

Sr. No.	Fuel	Quantity (NM ³ /Month)
1	HB/DRI Plant: BG (NM ³ /Month) Reducing Gas (Corex off gas after CO ₂ absorption)	292,72,700 (NM ³ /Month) 2470,00,000 (NM ³ /Month)
2	Corex Plant: NG	14,50,000 (NM ³ /Month)
3	Steel Melt Shop, Caster Shop, & CSP & Long Product Mill: NG	10,00,0000 (NM ³ /Month)
4	Lime Plant: NG	1,950,000 (NM ³ /Month)
5	Blast Furnace: BF Gas	3,01,876 (NM ³ /Hr)
6	Pellet Plant NG	4,20,000 (NM ³ /Month)

- 4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.
- 4.3. The flue gas emission through stack attached shall conform to the following standards:

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M/s. Essar Steel India Ltd. (Conarc Division).(ID_14186)

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Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
PELLET PLANT					
1.	Indurating Grinding	35	ESP/Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
BLAST FURNACE					
2.	Stove and Fume Extraction	75	Fume Extraction system (FES) with Bag filter (BF)/ cyclone (Dust suppression System)	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
3.	Stock House	45	De-dusting system with Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
4.	Turbo blower/ Boiler 1 & 2	100	-----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
5.	Slag Granulation Plant	70	-----	# Air vents to slag granulation vessel only during tapping.	
6.	Hot Metal Transfer/ Fumes Exhaust	45	FES System with Bag filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
7.	Sinter Plant process stack	60	ESP	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
8.	Sinter Plant process stack	30	ESP	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
SMS					
9.	FES (Fume Extraction System)	45	Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
10.	FES	45	Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm



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11	FES	45	Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
12.	FES	45	Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
REBAR & WIRE ROD MILL					
13.	RHF (Reheating Furnace)	60	---	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
14.	RHF	60	---		
15.	RHF	60	---		
CSP					
16. To 18	Tunnel Furnace -1 (3 Nos)	60	---	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
19 To 21	Tunnel Furnace -2 (3 Nos)	60	---		
22 To 24	Tunnel Furnace -3 (3 Nos)	60	---		

- 4.4. The process emission through various stacks/vent of reactors, process, and vessel shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
PELLET PLANT					
1.	Feed End	33	ESP/BF	PM	150 mg/Nm ³
2.	Discharge End	30	ESP/BF	PM	150 mg/Nm ³
3.	Hearth Layer Separation	20	ESP/BF	PM	150 mg/Nm ³
4.	Additive Grinding	32	ESP/BF	PM	150 mg/Nm ³
BLAST FURNACE					
4.	Gas Flare	50	---	\$ Only flaring excess BF gas	
5.	Pulverized Coal Injection	50	De-dusting system with BF	PM	150 mg/Nm ³

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M/s. Essar Steel India Ltd. (Conarc Division).(ID_14186)

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6.	De-dusting for mixer	50	De-dusting system with BF	PM	150 mg/Nm ³
HBI/DRI PLANT					
7.	Recuperator	40	Ventury Scrubber	PM	150 mg/Nm ³
8.	Process dust collection system (PDCS)	20	Dust collection scrubber	PM	150 mg/Nm ³
9.	Junction House -23	30	Dust collection scrubber	PM	150 mg/Nm ³
10.	Junction House-24	30	Dust collection scrubber	PM	150 mg/Nm ³
COREX PLANT					
11.	FES of cast House	30	Bag Filter	PM	150 mg/Nm ³
12.	FES of cast House	30	Bag Filter	PM	150 mg/Nm ³
13.	Gas Flare	30	----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
14.	Gas Flare	30	----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
15.	FES Stock house oxide line	30	BF with de-dusting system	PM	150 mg/Nm ³
16.	FES Stock house oxide line	30	BF with de-dusting system	PM	150 mg/Nm ³
17.	FES Stock house coal line	30	BF with de-dusting system	PM	150 mg/Nm ³
18.	FES Stock house coal line	30	BF with de-dusting system	PM	150 mg/Nm ³
19.	De-Dusting Coal Drying	30	BF with de-dusting system	PM	150 mg/Nm ³
20.	De-Dusting Coal Drying	30	BF with de-dusting system	PM	150 mg/Nm ³
21.	De-Dusting Coal Drying	20	BF with de-dusting system	PM	150 mg/Nm ³
22.	De-Dusting Coal Transportation	30	BF with de-dusting system	PM	150 mg/Nm ³



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23.	De-Dusting Coal Transportation	18	BF with de-dusting system	PM	150 mg/Nm ³
24.	De-dusting Coal Blending	18	BF with de-dusting system	PM	150 mg/Nm ³
LIME PLANT					
25.	Lime/Dolime plant	45	BF	PM	150 mg/Nm ³
26.	Lime/Dolime plant	45	BF	PM	150 mg/Nm ³
27.	Lime/Dolime plant	45	BF	PM	150 /Nm ³

- 4.5. All bag filters shall be designed with adequate filtration rate.
- 4.6. Electronic Precipitators shall be designed in such a way that they shall be capable of removal of particulate loading in the flue gas. The treated flue gas shall meet the GPCB/CPCB/MCER specified norms of discharge.
- 4.7. All cyclone separator shall be adequately designed for particulate specific diameters and removal efficiency.
- 4.8. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/m ³)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

- 4.9. The applicant shall provide portholes, ladder, platform and chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

6. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

6.1 Authorization order No:- AWH-100150 date of Issue: 20-05-2020

6.2 M/s. Essar Steel India Ltd. (Conarc Division) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No: 200/1-7, 200/9, 200/10, 200/12, 201, 202/1, 202/2, 203, 204/1, 27 Km Surat Hazira Road, Hazira-394270, Tal: Chornal, Dist: Surat.

Sr.	Waste	Quantity	Schedule-I/	Facility

No.		MT/Year	Category	
1	Chemical Sludge from waste water treatment	15000	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.
2	Used Oil	928	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.
3	Waste or residues containing oil	5	5.2	
4	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	4690	33.1	Collection, storage transportation and disposal to authorized decontaminator

6.3 The authorization shall be valid up to 30-09-2020.

6.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

6.5 The authorization is granted to operate a facility for collection, storage within factory premises, transportation and ultimate disposal of Hazardous wastes as per condition no.6.2 to the industry having valid CCA of this Board.

7. TERMS AND CONDITIONS OF AUTHORISATION

7.1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.

7.2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.

7.3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.

7.4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.

7.5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.

7.6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"

7.7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.

7.8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous and Other Waste Rules, 2016.

7.9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.

7.10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.

7.11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.

7.12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.



2263 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

- 7.13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
- 7.14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
- 7.15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
- 7.16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
- 7.17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
- 7.18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
- 7.19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
- 7.20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
- 7.21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
- 7.22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

8. GENERAL CONDITIONS:-

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.
- 8.3. Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.

Page 9 of 11

M/s. Essar Steel India Ltd. (Conarc Division).(ID_14186)

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

- 8.7. The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 8.8. In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the Board.
- 8.9. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

9. **SPECIFIC CONDITIONS:-**

- 9.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 9.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 9.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 9.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 9.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 9.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 9.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 9.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 9.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

For and on behalf of
Gujarat Pollution Control Board


(N.M. Tabasi)

Deputy Chief Environment Engineer

NO: GPCB/CCA-SRT-1196(5)/ID-14186/

Date:-

Issued to:

M/s. Essar Steel India Ltd. (Conarc Division)
Plot No: 200/1-7, 200/9, 200/10, 200/12, 201, 202/1, 202/2, 203, 204/1,
27 Km Surat Hazira Road,
Hazira-394270,
Tal: Chorasi, Dist: Surat.

Page 10 of 11

M/s. Essar Steel India Ltd. (Conarc Division).(ID_14186)

F. No. J-11011/714-A/2008- IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003
Dated: July 5th, 2010

To,
M/s Essar Steel (Hazira) Ltd.
Hazira-394 270
District Surat, Gujarat.

E-mail : alagurajanp@essar.com / jarafat@essar.com ;
Fax No. : 011-29837874 / 29844370 / 0261-6688888

**Subject: Integrated Steel Plant (5.0 MMTPA) at Hazira, District Surat, Gujarat by
M/s Essar Steel (Hazira) Ltd. (ESHL) – Environment clearance reg.**
Ref. : Your letter no. ESHL/ENV/11-09/01 dated 31st October, 2009.

Sir,

Kindly refer your letter no. ESHL/ENV/11-09/01 dated 31st October, 2009 alongwith project documents including Form I and Pre-feasibility Report and EIA/EMP as per the EIA Notification, 2006 and related project documents and subsequent clarifications furnished vide communications dated 24th February, 2010 and 16th March, 2010 regarding above mentioned project.

2.0 You have informed to the Ministry that as a part of group restructuring activity by the Essar Group, the Integrated Steel Plant (5.0 MMTPA) will be handled by M/s Essar Steel (Hazira) Ltd. (ESHL) and all the power plants by separate company viz. M/s Essar Power Hazira Ltd. (EPHL) and accordingly have requested to transfer of steel plant in the name of M/s Essar Steel (Hazira) Ltd. (ESHL). Transfer is for administrative and commercial reasons. There will be no change in any of the features of the Integrated Steel Plant (5.0 MMTPA) including capacity, technology, location, land requirement, fuel and water requirement, pollution load etc.

3.0 The Ministry of Environment and Forests has examined the application. It is noted that Ministry has already accorded environmental clearance for the existing Integrated Steel Plant (4.5 MMTPA) alongwith Captive Power Plant (270 MW) vide letter no. J-11011/327/06 IA (II)(I) dated 29th May, 2008 at Hazira, District Surat, Gujarat and subsequently for the expansion of the Integrated Steel Plant (4.5 to 5.0 MMTPA) with HBI (7,20,000 MTPA) alongwith Captive Power Plant (270 MW) vide letter dated 22nd December, 2008 at the same project site. Total project area for the steel plant will be 215 ha. No land will be acquired and expansion will be carried out on the existing land only. Total cost of the project will be Rs. 5,750.00 Crores. Final capacities and products of the Steel Plant (5.0 MTPA) will be as per Annexure 1.

4.0 The COREX process will be adopted for the production of steel (5.0 MMTPA). Electrostatic precipitator (ESP), bag filter, gas cleaning plant (GCP, dust extraction (DE) & dust suppression (DS) system, scrubber etc. will be provided to control gaseous emissions. Water sprinklers, cyclone, dedusting system, fume extraction system etc. will

be provided to control fugitive emissions from various sources. Total water requirement will be 1,00,838 m³/day. The treated wastewater will be used for ash handling, dust suppression, green belt development and remaining will be discharged to Tapi Estuary after meeting the norms as per standards prescribed. Lime/dolime fines, mill scales, iron fines, Iron ore fines etc. will be fully utilized in the sinter making. Blast furnace and Corex slag will be sold to cement manufacturers. EAF slag and other solid/hazardous wastes will be disposed off in environment-friendly manner.

5.0 No Public Hearing / Public Consultation is required due to expansion of the proposed unit in the same campus as per Section 7 (ii) of EIA Notification, 2006.

6.0. The Ministry of Environment and Forests hereby accords environmental clearance to the above project under EIA Notification dated 14th September, 2006 subject to strict compliance of the following conditions:

A. SPECIFIC CONDITIONS:

- i. The Ministry's environmental clearance accorded for the existing Integrated Steel Plant (4.5 MMTPA) alongwith Captive Power Plant (270 MW) vide letter nos. J-11011/74/06 IA dated 13th June, 2006, J-11011/327/06 IA (II)(I) dated 25th April, 2007 and 29th May, 2008 & Integrated Steel Plant (5.0 MMTPA) alongwith Captive Power Plant (270 MW) vide letter no. J-11011/714/2008-IA II (I) dated 22nd December, 2008 for the specified products in the name of M/s Essar Steel (Hazira) Ltd. stands withdrawn and supersedes all the previous environmental clearances from the date of issue of this environmental clearance.
- ii. The gaseous emissions from the various units shall conform the load/mass based standards notified by the Ministry on 19th May, 1993 and standards prescribed from time to time. The Gujarat Pollution Control Board (GPCB) may specify more stringent standards from the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission levels shall go beyond the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective shall not be restarted until the control measures are rectified to achieve the desired efficiency.
- iii. Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. On-line ambient air quality monitoring and continuous stack monitoring facilities for all the stacks for all the parameters (SPM, SO₂ and NO_x including CO) and sufficient air pollution control devices shall be provided to keep the emission levels below 100 mg/Nm³ and data shall be submitted to Ministry's Regional Office at Bhopal, CPCB and GPCB.
- iv. Electrostatic precipitator (ESP) to Pellet Plant, high efficiency ventury scrubber (auxiliary) to Hot Briquetted Iron (HBI) Plant, wet type double ventury scrubber to gas cleaning system of Blast Furnace (BF) and bag filters shall be provided to coal blending section, dry coal screen house, cast house, stock house, lime kiln etc. shall be provided to control gaseous emissions within the permissible limit. The flue gas emission through stacks attached to

the boiler, furnace and heater shall conform to the standards prescribed by the GPCB and data shall be submitted to Ministry's Regional Office at Bhopal, CPCB and GPCB.

- iii. The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.
- iv. In-plant control measures for controlling fugitive emissions from spillage/raw material handling shall be provided. Further, specific measures like water sprinklers/bag filters/cyclone dedusting system shall be provided to raw material handling section, transfer points, conveyors and hoppers, curtains etc. Suitable enclosures, dust collection system and water sprinkling on haul roads shall be provided to control fugitive emissions. Dust from the induction furnace shall be collected in the hoods and dusty air will be cleaned by using cyclone and venturi scrubber. Fume extraction system with bag filters shall be provided to Steel Melting Shop (SMS) and caster steel plant (CSP). Dedusting system with bag filters shall be provided to cast house, stock house, coal injection system, hot metal de-sulphurization mixer of BF. Data on fugitive emissions shall be regularly monitored and records maintained.
- v. Gaseous emission levels including secondary fugitive emissions from blast furnace and sinter plant shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines/Code of Practice issued by the CPCB shall be followed. The emission standards issued by the Ministry in May, 2008 for the sponge plants shall be followed.
- vi. Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.
- vii. Total water requirement from Singanpore Weir shall not exceed 1,00,838 m³/day. No ground water shall be used. Separate drains for domestic, process, storm water shall be provided in consultation with GPCB. All the other effluents shall be treated in plant-wise independent wastewater treatment system. BF-GCP and coal washery water shall be treated in thickener and used in the pig casting machine. Acidic and alkaline effluent from DM water plant shall be neutralized and reused in the plant through ash pond. Oil traps shall be provided to remove oil and grease. All the wastewater from process shall be treated and recycled and reused for ash handling, dust suppression and green belt development. The domestic wastewater shall be treated in sewage treatment plant (STP) and treated wastewater after conforming to the prescribed standards shall be used for green belt development.
- viii. An effort shall be made not to discharge any treated wastewater outside the premises and adopt 'Zero' effluent discharge. An effort shall also be made to recycle and reuse the maximum treated wastewater in the process itself to reduce quantity of water consumption and effluent discharge into Tapi estuary. Only excess treated wastewater after meeting the norms of Gujarat

Pollution Control Board or as mentioned in E(P) Act, whichever are more stringent, shall be discharged to Tapi Estuary through RCC Pucca Channels.

- ix. Prior permission for the drawl of 1,00,838 m³/day water from Singanpore Weir from the concerned department shall be obtained.
- x. The water consumption shall not exceed 16 m³/Ton of Steel as per prescribed standard.
- xi. Ground water monitoring around the solid waste disposal site/secured landfill (SLF) shall be carried out regularly and report submitted to the Ministry's Regional Office at Bhopal, CPCB and GPCB.
- viii. All the char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be disposed off anywhere else. Lime/dolime fines, mill scales, iron ore fines, DRI Fines, scale, sinter dust etc. shall be used in Sinter Plant. Blast furnace slag shall be granulated and granulated slag, BF & Corex slag shall be provided to cement manufacturers for further utilization. As proposed, an effort shall also be made to manufacture tiles from the slag. All the other solid wastes including EAF slag and broken refractory mass shall be properly disposed off in environment-friendly manner. Used lube oil and oily waste shall be provided to authorized recyclers / reprocessors.
- ix. A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal.
- x. Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office at Bhopal, SPCB and CPCB.
- xi. As proposed, green belt for adequate width and density shall be provided in at least 33 % of plant area and along the boundary wall of the site as per the CPCB guidelines.
- xii. The company shall undertake rainwater harvesting measures by collecting the rainwater through drains. The water collected shall be connected to raw water pipeline for reuse in the plant. The company shall provide proper drainage system for rainwater to prevent water logging within and in the vicinity of the plant.
- xiii. Occupational Health Surveillance of the workers should be done on a regular basis and records maintained as per the Factories Act.
- xiv. All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Sector shall be implemented and progress report shall be submitted to MOEF/CPCB.
- xv. Environmental Clearance under CRZ Notification, 1991 and subsequent amendments shall be obtained for Deep Draught Berth (550 meter Jetty

along with channel) prior to commencement of the construction activities and the copy of environment clearance accorded shall be submitted.

- xiii. Natural gas in Corex plant, Steel melting shop, Caster shop, Long product mill and Lime plant shall be used. No coke oven plant shall be installed.
- xiv. The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS

- i. The project authorities must strictly adhere to the stipulations made by the Gujarat Pollution Control Board (GPCB) and the State Government.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forest.
- iii. At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO₂ and NO_x are anticipated in consultation with the State Pollution Control Board. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bhopal and GPCB/CPCB once in six months.
- iv. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.
- v. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- vi. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EPA / EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- vii. As mentioned in the EIA/EMP, Project authorities shall ensure judicious utilization of Rs. 135.00 Crores and 13.00 Crores earmarked towards capital cost and recurring cost/annum for the environmental pollution control to implement the conditions stipulated by the Ministry of Environment and Forest as well as the State Government. An implementation schedule for complying with all the conditions stipulated herein shall be submitted to the

Regional Office of this Ministry at Bhopal / CPCB / GPCB. The funds so provided shall not be diverted for any other purposes.

- viii. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- ix. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF at Bhopal, the respective Zonal Office of CPCB and the GPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- x. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the GPCB. The Regional Office of this Ministry at Bhopal / CPCB / GPCB shall monitor the stipulated conditions.
- xi. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Offices of the MOEF by e-mail.
- xii. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the GPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office.
- xiii. Project authorities shall inform the Regional Office at Bhopal as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

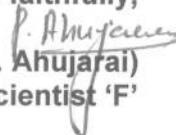
7.0 The Ministry may revoke or suspend the clearance, if implementation of any of above conditions is not satisfactory.

8.0 The ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

9.0 Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

10.0 The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.

Yours faithfully,


(Dr. P.L. Ahujarai)
Scientist 'F'

Copy to:

1. The Secretary, Department of Environment and Forests, Government of Gujarat, Gandhinagar, Gujarat.
2. The Chief Conservator of Forests (Central), Ministry of Environment and Forests, Regional Office, (West), Link Road No. 3, E-5, Arera Colony, Bhopal – 462 016. (M.P.)
3. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi – 110 032.
4. The Chairman, Gujarat Pollution Control Board, Paryavaran Bhawan, Sector 10-A, Gandhinagar, Gujarat -382010.
5. Adviser, IA-II, Ministry of Environment and Forests, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi – 110 003.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi – 110 003.
7. Guard File.
8. Monitoring File.
9. Record File.

(Dr. P.L. Ahujarai)

Scientist 'F'

List of Facilities/ Products & the Capacities

S. N.	Plant Facilities	Final capacity (TPA)
A	Pellet Plant	
1.	Pellets	40,00,000
B.	HBI / DRI Plant (1 Nos.)	
1	HBI / DRI	18,50,000
2.	Iron Ore Fines	2,68,000
C.	COREX Plant (2 Nos.)	
1	Hot Metal	17,00,000
2	Granulated Slag	5,10,000
3	Granulated Pig Iron	68,292
D	Blast Furnace(2 Nos. replace with 1 No.)	
1.	Hot Metal	20,40,000
2.	Granulated Slag	6,12,000
D.	Steel Melt Shop (4 EAF & 4 LF)	
1.	Liquid steel	50,00,000
2.	Slag	10,00,000
3.	Iron fines	62,400
E.	Caster Shop (4 Slab & 2 Billet Casters)	
1.	Slabs from Slab Caster	49,00,000
2.	Billets from Billet Caster	23,70000
F.	Addition of CSP Hot Rolling Mill with Long Product Mill	
1.	Rebar	15,99,996
1.	Wire Rod	6,99,996
2.	HRC	35,00,000
3.	Mill Scale	1,20,000
G.	Lime Plant (3 Nos.)	
1.	Lime / Dolime	4,50,000
2.	Lime stone / dolomite chips	1,10,000
3.	Lime Fines	30,000
4.	Off grade lime / dolime	10,000
H.	Oxygen Plant (4 Nos.)	
1.	Oxygen Gaseous Nm ³ /hr	3,09,000
2.	Nitrogen Nm ³ /hr	72,000
3.	Argon Nm ³ /hr	2,000

Annexure - II
2273
Gujarat Pollution Control Board
Regional Office, Surat
Inspection Report

Name of Unit	M/s Arcelor Mittal Nippon Steel India Limited (Conarc Division) PCB ID: 14186
Date & Time	01-06-2023 at 09:45 AM Onwards.
Reference	1. H. O. Reference (An email received from Head Office Dated: 25-05-2023 tilted with- To submit status report of EC & CCA w.r.to Hon NGT Appeal No. 27/2022(WZ) -Thakorbbhai Vallabhbhai Khalasi Vs MoEF&CC & Ors.) 2. Letter received from Collector office dated 01/05/2023 with attachment of representation of Shri Rushikumar Patel, Pramukha – Choryasi Taluka Panchayat regarding air & water pollution from M/s. AMNS India Ltd – Corex Plant. (Anx- VI)
Representative of Unit	Mr. Hansal Thakkar –Sr. Manager (Environment)
Inspecting Staff	Mr. N. V. Dashandi – S.O. Mr. B. D. Gohil – A.E.E. Mr. J.B. Gol – Apr. Engg.

Observations:

This unit is inspected with above mentioned both the references. An email from HO received to inspect the M/s AMNS India Ltd units on 25-05-2023. M/s AMNS group of industries is having integrated steel plant at hazira complex. This plant is mfg. various steel products from Iron ore, pellets & other raw material. During inspection, unit is observed in operation & mfg. of steel & subsequent products is going on. This Plant has originally obtained EC on 05-07-2010. Unit has obtained CCA & its valid upto 31-12-2024. Detail report is as unders:-

Conarc Division:

1. Pellet plant
2. HBI/DRI plant (1 no)
3. Corex plant (2 nos.)
4. Blast furnace & sinter plant (2 nos. replace with 1. No)
5. Steel melt shop (4 EAF & 4.1 F)
6. Caster & shop (4 slab & 2 billet caster)
7. CSP & Hot Rolling Mill & long products Mill
8. Lime plant (3 nos.)

During inspection provided Corex plant -2 , BF, Sinter Plant, SMP-2, HBI/DRI, CSP& Hot Rolling Mill, Caster & shop & Lime plant are observed in operation and production activities are going on.

Unit has provided Corex plant & Blast Furnace plant for hot metal production which is sent to Steel Melting Shop (SMP) – 2 having (Conarc furnaces = 4 EAF & 4LF) for liquid steel production.

Unit has also provided HBI/DRI plant for direct reduced iron & hot briquetted iron production, which is also sent to SMP – 2 for liquid steel production.

Lime plant is provided for raw material for raw material supply and oxygen & other gaseous requirement is supply by M/s. Inox Air Product.

Also, sinter plant is provided for making a sinter from various by products like utilize Iren ore fines generated form HBI/DRI plan, Iron fines generated from SMP plant and Mill Scale generated from CSP & hot rolling mill and other materials generated which can be used as raw material is sent to sinter plant and then sinter is feed to blast furnace plant as raw material.

Also, unit has provided CSP& Hot Rolling Mill, Caster & shop for casting & rolling for finishing of various grade products.

Gujarat Pollution Control Board
Regional Office, Surat
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Unit has not having Pallet Plant, Billet Caster, Rebar & Wire rod plant in conarc division. Unit has done correspondence with Ministry for the same, Copy of that letter is attached herewith as annexure –VII.

Water:

Unit has water supply from Singanpor Wier (Variav pump house).

Water is used in various processes. Wastewater mainly generates from cooling tower blow down and scrubbing & backwash. Generated waste water of corex plant is treated into primary treatment (clarifier) provided therein and reused for slag quenching whereas waste water generated from HBI/DRI plant mainly from scrubbing system is also sent to corex plant for treatment and as makeup in corex plant. Generated waste water from BF is used for slag granulation process of slag generated from BF within plant.

Waste water generated from SMP-2 cooling blow down, backwash from softener/multigame filter, CSP mill cooling blow down and 270 MW power plants is treated into primary and tertiary ETP provided in conarc division. Treated entire waste water is recycled for cooling & slag quenching and utilized for fire hydrant, dust suppression and for gardening within plant. There is no any waste water discharge is observed from the conarc division.

Unit has provided Septic tank/soak pits at several locations for disposal of sewage. Unit is in planning stage to provide Sewage Treatment Plant as per CCA Condition.

Air:

Unit has 6 nos. flue gas stacks and one vent in BF plant, 3 nos. of stacks of SMP – 2 and 3 nos. stacks of CSP are provided as flue gas emission stacks. One flue gas stack emission sample is collected from FES Common stack of (SMP – 2.1 & 2.2 = Sr. No. 11&12 in CCA) SMP-2 of Conarc division is collected through provided APCMs, details as per data sheet. Unit has provided Bag House as APCM with FES Common stack of SMP-2. Unit has provided relevant APCMs as per consented permission with all the flue gas emission stacks.

Unit has 3 nos. of process stacks with BF, 4 nos. stacks with HBI/DRI plant, 12 nos. of stacks in Corex plant & 2 nos. flare stacks and 3 nos. stack in Lime Plant. One sample is collected from the FES of Cast house of Corex Plant -2 (Sr. No. 12 in CCA) of Conarc division is collected through provided APCMs, details as per data sheet. Unit has provided relevant APCMs & Fume extraction systems as per consented permission with all the flue gas emission stacks.

Unit is using multiple fuels in their plants. Unit is using NG as a fuel in Corex plant, BF, SMP-2, Lime, HBI/DRI. Also, from the Corex plant a high calorific value gas Corex gas is generated, which is utilized in Corex plant, Plate Mill Division & in 270 MW Power Plant as fuel. Also, a gas generated from BF is utilized into Blast Furnace.

Ambient Air Quality Monitoring is carried out for 24 hours on two locations; 1. COS B Building terrace located in Corex plant of conarc division and 2. Terrace of house of Mr. Sharadbhai Patel resident of Village – Hazira.

Unit has provided AAQMS stations in four direction as well as CEMS system with stacks of Conarc division.

Unit is asked to provide the reading of last seven days, and reading of CEMS of FES Common stack of SMP-2 of Conarc division on date 01-06-2023 is noted as PM – 59.8 mg/Nm³, SO₂ – 31.5 mg/Nm³ & NO_x – 26.8 mg/Nm³. Submitted AAQMS data and CEMS data is attached herewith as Annexure – III.

For control of fugitive emission in Material Handling areas by water sprinklers, installation of dedusting systems, closed conveyors, curtains etc. provided by unit.

During inspection, unit is instructed to take further necessary corrective measures for the preventing of fugitive emission during raw material handling & vehicular movement.

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Slag & Other solid waste:

Granulated slag is generated from Corex plant and Blast furnace, Slag is also generated from EAF and LF of SMP-2. Unit has provided two numbers of Slag Pit (Old & New) within the premises of the unit, where slag from different processes is brought and cooled by water spraying and stocked. Disposal details of slag presented by unit from Oct-22 to Mar-23 is attached herewith as annexure – I. Lime fines generated from lime plant is utilized into sinter plant as sinter binding material and generated off grade lime/dolime is commercially sold to market. FES dust recovered from fume extraction systems is also sent to sinter plant for sinter making.

Hazardous waste management:

Unit has obtained authorization for management of four category of hazardous Waste. Used Oil & waste residue containing oil is sent to registered rerefiners. Discarded container/barrels is send to authorized decontaminator. Sludge is send to TSDF. During visit about @ 70 MT ETP Sludge is observed stored common hazardous waste storage area of all the plants. During visit, It is inferred that generated ETP sludge is utilized in Sinter plant and remaining is send to TSDF site for disposal.

Compliance of the EC as well as CCA are attached herewith as annexure – IV & V.

Encl:

1. Slag Disposal Details – Anx- I.
2. NEI & Instructions – Anx-II.
3. Production, water consumption, w/w generation, fuel consumption, Haz waste generation & stock, 7 days CEMS & AAQMS data - Anx – III.
4. Compliance of Relevant EC & CCA - Anx – IV & V.
5. Copy of complaint – Anx – VI.
6. Copy of correspondence of unit with Ministry – Anx –VII.

-sd-
J. B. Gol
Apr. Engineer

-sd-
B. D. Gohil
AEE

-sd-
N. V. Dashandi
SO

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Sample Analysis Results:

Air Stack:

Source:

Flue gas sample collected from Common stack attached to SMP Furnace 2.1 & 2.2 of Conarc division (SMP – 2.1 & 2.2 = Sr. No. 11&12 in CCA)

Parameters	Observed value	Norms
PM	41 mg/Nm ³	150 mg/Nm ³
SO ₂	2.15 ppm	100 ppm
NO _x	1.49 ppm	50 ppm

Source:

Process gas sample collected from the FES of Cast house of CorexPlant - 2 of Conarc division (Sr. No. 12 in CCA)

Parameters	Observed value	Norms
PM	95 mg/Nm ³	150 mg/Nm ³

Ambient:

1. From on terrace of COS-B building located into Corex Plant of Conarc Division

Parameters	Observed value (Microgram per M ³)	Norms (Microgram per M ³)
PM ₁₀	92	100
PM _{2.5}	50	60
SO _x	16.2	80
NO _x	29.9	80

2. From on terrace of Sharadbhai Patel's House, Village – Hazira.

Parameters	Observed value (Microgram per M ³)	Norms (Microgram per M ³)
PM ₁₀	81	100
PM _{2.5}	43	60
SO _x	11.3	80
NO _x	22.1	80

Gist of Crux & Compliance status:

This plant is mfg. various steel products from Iron ore pellets & other raw material. During visit Unit is observed in operation and mfg. of steel & subsequent products is going on. M/s AMNS group of industries is having integrated steel plant at hazira complex. This plant is mfg. various steel products from Iron ore, pellets & other raw material. During inspection, unit is observed in operation & mfg. of steel & subsequent products is going on. This Plant has obtained EC on 05-07-2010. Unit has obtained CCA & its valid upto 31-12-2024.

Details of plant status & EC and CCA condition wise compliance status mentioned above. The compliance status of each condition has been prepared with description of compliance based on discussion with company representative/ observation/ available documents. Description of process & Compliance status is available in Crux hence refer the same. Overall Unit is observed in Compliance with most of conditions except following,

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CCA:

- Some of the plant is not observed – Details are mentioned in Crux & Point wise compliance.

Majorly Complied	4.3 & 4.4 & 4.8 (Stack & APCD & Ambient)
Partially Complied	3.8
Not Complied	-

EC Clearance (No. J-11011/ 714-A / 2008 - IA.II (I) dated 5th July, 2010):

- Some of the plant is not observed – Details are mentioned in Crux.

Majorly Complied	IV, VI, XI
Partially Complied	VII
Not Complied	-

Abbreviation: Majorly Complied- It is used where unit is complying significantly (major portion) considering the scale/magnitude of activity, However efforts are required to further improvement for the statutory compliance. Partially Compliance: It is used where, Unit is complying partially, Not Complying: Unit is not complying to the condition.

Additionally,

- Treated entire waste water is recycled for cooling & slag quenching and utilized for fire hydrant, dust suppression and for gardening within plant. Unit is in planning stage to provide Sewage Treatment Plant as per CCA Condition.
- For control of fugitive emission in Material Handling areas by water sprinklers, installation of dedusting systems, closed conveyors, curtains etc. provided by unit. During inspection, unit is instructed to take further necessary corrective measures for the preventing of fugitive emission during raw material handling & vehicular movement.
- Generated slag is being stored in interim storage area within each plant than slag is further shifted to common slag pit area in conarc division. Unit has submitted slag disposal details from October-2022 to March-2023 attached as annexure –I.

M/s. ArcelorMittal Nippon Steel India Limited (Conarc Division) (PCB ID: 14186)

SR. NO.	CONDITION	STATUS																																																																											
1	CC&A Order No.AWH-108150, dated 20-05-2020.	---																																																																											
2	The consents shall be valid up to 31/12/2024 for the use of outlet for the discharge of treated effluent & air emission and to operation of industrial plant for manufacturing of the following items/products:	Complied. Unit not having Pallet Plant, Billet Caster, Rebar & Wire rod plant. Copy of correspondence with ministry is uploaded as annexure-VII.																																																																											
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2.1	SUBJECT TO SPECIFIC CONDITION																																																																												
1	Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water and you shall strictly comply with condition of NOC granted from CGWA.	Not Applicable. Source of water supply fulfill from Singanpor Wier (Variav pump house) i.e. Tapi River																																																																											
2	Industry shall Manage Solid Waste generated from industrial activities as per Solid Waste Management Rules-2016[Solid waste define in rule-3(46)]	Complied.																																																																											
3	As per provisions of Rule 18 of Solid Waste Management Rules-2016, You are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement 'refused derived fuel'.	Unit is not using RDF at present. Using Corex Gas, NG, BF Gas as a fuel.																																																																											
4	Industry shall provide dedicated storage facility for fly ash.	Complied.																																																																											
5	Industry shall Comply with fly ash notification 1999 as amended from time to time.	Complied.																																																																											

3.	CONDITION UNDER WATER ACT,																																																	
3.1	Source of Water: Bore well	Source of water supply fulfill from Singanpor Wier (Variav pump house) i.e. Tapi River																																																
3.2	The quantity of fresh water consumption for industrial purpose shall not exceed 118911 Kl/Day.	Complied. Considering the data furnished of last three months consumption of water																																																
3.3	The quantity of fresh water consumption for Domestic purpose shall not exceed 1800 KL/Day.	Complied.																																																
3.4	The quantity of industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 27405 KL/Day. However, discharge shall be within the concerned quantity mentioned in consent of the whole plant.	Complied. There is no waste water discharge from the unit, generated waste water is reused/ recycled after treatment.																																																
3.5	The quantity of Domestic wastewater (Sewage) shall not exceed 1500 KL/Day.	Complied																																																
3.6	(A) The applicant shall provide adequate effluent treatment system in order to achieve the quality of the treated effluent as per GPCB norms mentioned below.	Complied. There is no waste water discharge from the unit, generated waste water is reused/ recycled after adequate treatment.																																																
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3.7	The Final Treated effluent confirming to the above standards shall be reused in the plant and shall be utilized on own land for gardening and plantation purposes and shall not discharged treated wastewater in to surrounding environment.	Complied																																																
3.8	Domestic Effluent @ 380 m ³ /day shall be disposed of through septic tank / soak pit system & @ 782m ³ /day shall be treated separately to confirm to the following standard and utilized on land for plantation or gardening within the factory premises.	Partially Complied. Unit has provided soak pit/septic tank system for disposal of domestic sewage and STP is under planning phase.																																																
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4.	CONDITIONS UNDER AIR ACT:					
4.1	The following shall be used as fuel.					Complied
	Sr. No.	Utility	Fuel	Total Quantity		
	1	HBI/DRI Plant	BG (NM3/Month)	292,72,700 Nm ³ /Month		
			Reducing gas (corex off gas after CO ₂ absorption)	2470,00,000 Nm ³ /Month		
	2	COREX Plant	Natural Gas	14,50,000 Nm ³ /Month		
	3	SMS Plant, caster shop & CSP Plant & long product mill	Natural Gas	10,00,0000 Nm ³ /Month		
	4	Blast Furnace Plant	BF gas	3,01,876 Nm ³ /Hr		
	5	Lime Plant	Natural Gas	1,950,000 Nm ³ /Month		
	6	Pellet Plant	Natural Gas	4,20,000 Nm ³ /Month		
4.2	The applicant shall install & operate comprehensive adequate air pollution control system to achieve prescribed norms.					Complied
4.3	The flue gas emission through stack attached to furnace conform to the following standards.					
	Stack No.	Stack attached to	Stack Height in Meter	Air Pollution Control System	Parameter	Permissible Limit
	(A) Pellet Plant					
	1	Indurating Grinding	35	ESP/ Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
	(B) Blast Furnace					
	2	Stove and Fume Extraction system	75	Fume Extraction System (FES) with Bag Filter / Dust Suppression system	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
						Complied

3	Stock House	45	2281 D-Dusting System with Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
4	Turbo blower/ Boiler 1 & 2	100	---	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
5	Slag granulation plant	70	---	# Air Vents to Slag granulation vessel Only during tapping.	
6	Hot metal Transfer/Fumes Exhaust	45	FES System with Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
7	Sinter Plant process stack	60	ESP	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
8	Sinter Plant process stack	30	ESP	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
(C) SMS Plant					
9	FES (Fume Extraction System)	45	Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
10	FES (Fume Extraction System)	45	Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
11	FES (Fume Extraction System)	45	Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
12	FES (Fume Extraction System)	45	Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
(D) Rebar & Wire Road Mill					
13	RHF (Reheating Furnace)	60	---	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
14	RHF (Reheating Furnace)	60	---	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
15	RHF (Reheating Furnace)	60	---	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
(E) CSP Plant					

One flue gas stack emission sample is collected from FES Common stack of (SMP - 2.1 & 2.2 = Sr. No. 11&12 in CCA) SMP-2 of Conarc division is collected through provided APCMs.

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16 to 18	Tunnel Furnace-1 (3Nos.)	60	2282	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm	
19 to 21	Tunnel Furnace-2 (3Nos.)	60	---	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm	
22 to 24	Tunnel Furnace-3 (3Nos.)	60	---	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm	
4.4	There process emission through various stack / vent or reactor, process shall confirm to the following standards.					
	Stack No	No. attached to	Stack Height in Meter	Air Pollution Control System	Parameter	Permissible Limit
	(A) Pellet Plant					
	1	Feed End	33	ESP/BF	Particulate Matter	150 mg/Nm ³
	2	Discharge End	30	ESP/BF	Particulate Matter	150 mg/Nm ³
	3	Hearth Layer Separation	20	ESP/BF	Particulate Matter	150 mg/Nm ³
	4	Additive Grinding	32	ESP/BF	Particulate Matter	150 mg/Nm ³
	(B) Blast Furnace					
	4	Gas flare	50	---	# Only flaring excess BF gas	
	5	Pulverized Coal injection	50	De-dusting System with BF	Particulate Matter	150 mg/Nm ³
	6	De-dusting for mixer	50	De-dusting System with BF	Particulate Matter	150 mg/Nm ³
	(C) HBI/DRI Plant					
	7	Recuperator	40	Ventury Scrubber	Particulate Matter	150 mg/Nm ³
	8	Process dust collection system (PDCS)	20	Dust collection Scrubber	Particulate Matter	150 mg/Nm ³
	9	Junction House-23	30	Dust collection Scrubber	Particulate Matter	150 mg/Nm ³
	10	Junction house-24	30	Dust collection Scrubber	Particulate Matter	150 mg/Nm ³
						Complied.

(D) COREX Plant						One sample is collected from the FES of Cast house of Corex Plant -2 (Sr. No. 12 in CCA) of Conarc division is collected through provided APCMs.
11	FES of Cast House	30	2283 Bag Filter	Particulate Matter	150 mg/Nm ³	
12	FES of Cast House	30	Bag Filter	Particulate Matter	150 mg/Nm ³	
13	Gas Flare	30	---	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm	
14	Gas Flare	30	---	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm	
15	FES Stock house oxide line	30	BF with De-dusting System	Particulate Matter	150 mg/Nm ³	
16	FES Stock house oxide line	30	BF with De-dusting System	Particulate Matter	150 mg/Nm ³	
17	FES Stock house coal line	30	BF with De-dusting System	Particulate Matter	150 mg/Nm ³	
18	FES Stock house coal line	30	BF with De-dusting System	Particulate Matter	150 mg/Nm ³	
19	De-Dusting Coal drying	30	BF with De-dusting System	Particulate Matter	150 mg/Nm ³	
20	De-Dusting Coal drying	30	BF with De-dusting System	Particulate Matter	150 mg/Nm ³	
21	De-Dusting Coal drying	20	BF with De-dusting System	Particulate Matter	150 mg/Nm ³	
22	De-Dusting Coal transportation	30	BF with De-dusting System	Particulate Matter	150 mg/Nm ³	
23	De-Dusting Coal transportation	18	BF with De-dusting System	Particulate Matter	150 mg/Nm ³	
24	De-Dusting Coal Blending	18	BF with De-dusting System	Particulate Matter	150 mg/Nm ³	
(E) Lime Plant						
25	Lime/Dolime Plant	45	Bag Filter	Particulate Matter	150 mg/Nm ³	
26	Lime/Dolime Plant	45	Bag Filter	Particulate Matter	150 mg/Nm ³	
27	Lime/Dolime Plant	45	Bag Filter	Particulate Matter	150 mg/Nm ³	

4.5	All bag filter shall be designed with adequate filtration rate.	Complied.																									
4.6	Electronic precipitator shall be designed in such a way that they shall be capable of removal of particulate loading in the flue gas. The treated flue gas shall meet the GPCB/CPCB/MOEF specified norms of discharge.	Complied.																									
4.7	All cyclone separator shall be adequately designed for particulate specific diameter sand removal efficiency.	Complied.																									
4.8	The concentration of the following parameters in the ambient air within the premises of the industry and a distance of from the source other than the stack. Vent shall not exceed the following levels.	Ambient Air Quality Monitoring is carried out for 24 hours at COS B Building terrace located in Corex plant of conarc division																									
	<table border="1"> <thead> <tr> <th rowspan="2">Parameters</th> <th colspan="2">Permissible Limit (Microgram/m3)</th> </tr> <tr> <th>Annual</th> <th>24 Hrs. Average</th> </tr> </thead> <tbody> <tr> <td>Particulate Matter – 10 (PM10)</td> <td>60</td> <td>100</td> </tr> <tr> <td>Particulate Matter – 12.5 (PM2.5)</td> <td>40</td> <td>60</td> </tr> <tr> <td>SO₂</td> <td>50</td> <td>80</td> </tr> <tr> <td>NO_x</td> <td>40</td> <td>80</td> </tr> </tbody> </table>	Parameters	Permissible Limit (Microgram/m3)		Annual	24 Hrs. Average	Particulate Matter – 10 (PM10)	60	100	Particulate Matter – 12.5 (PM2.5)	40	60	SO ₂	50	80	NO _x	40	80									
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4.9	The applicant shall provide portholes, ladder, platform etc. at chimney(s) for monitoring the air emissions and the same shall be open for inspection to land foruse of Board's staff. The chimney(s) vents attached to various sources of emissions shall be designed by numbers such as S-I, S-2, etc. and these shall be painted/displayed to facilitate identification.	Complied.																									
4.10	The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.	Complied																									
6.	AUTHORIZATION AS PER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES,2016 Form-2 [See rule 6 (2)]																										
6.1	Number of authorization: 108150, Date of issue: 20/05/2020																										
6.2	M/s. ArcelorMittal Nippon Steel India Limited (Conarc Division), is hereby granted an authorization to operate facility for following Hazardous wastes on the premises situated at plot No.191 to 195,197,198,418,421,422,424 to 428, 27 Km, Surat - Hazira Road, Hazira 394 270, Dist. Surat.	Complied. Generated ETP sludge is utilized in Sinter plant and remaining is send to TSDF site for disposal.																									
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6.3	The authorization shall be valid up to 31-12-2025 2285	Complied
6.4	The authorization is subject to the conditions stated below and such other condition as may be specified in the rules from time to time under the Environment Protection Act – 1986 and Haz. Waste (M&H and TM) Rules 2008.	Complied
6.5	The authorization is granted to operate a facility for collection, storage, within factory premises, transportation and ultimate disposal of hazardous waste as per condition no 6.2 to the industry having valid CCA of this board.	Complied
7	TERMS AND CONDITIONS OF AUTHORISATION	
7.1	The applicant shall comply with the provision of the Environment Protection Act, 1986 and the rules made there under.	Complied
7.2	The authorization shall be produced for inspection at the request of an officer authorized by the GPCB.	Complied
7.3	The persons authorize shall not rent, lend, sell, transfer or otherwise transport the HW without obtaining prior permission of the GPCB.	Complied
7.4	Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization	Complied
7.5	The person authorized shall comply with the provision outlined in the central pollution control board guidelines on “Implementing and liabilities for environmental damages due to handling and disposal of handling and disposal of hazardous waste and penalty”	Complied
7.6	The person authorized shall comply with the provisions outlined in the central pollution control board guidelines on “implementing liabilities for environmental damages due to handling and disposal of hazardous waste and penalty.”	Complied
7.7	It is the duty of the authorized person to take prior permission of the GPCB to close down the facility.	Complied
7.8	An application for renewal of an authorization shall be made as laid down in rule 6(2) Under Hazardous and Other Waste management and transboundary Rules, 2016.	Complied
7.9	The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operations.	Complied
7.10	The record of consumption and fare of the imported hazardous and pother waste shall be maintained.	Complied
7.11	The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre- processing or utilization of imported hazardous or other waste shall be treated and disposal of as per specific condition of authorization.	Complied
7.12	The importer or exporter shall bear the cost of import or export and mitigation of damages if any.	Complied
7.13	Any other condition for compliance as per the guidelines issued by the ministry of environment, Forest and Climate Change or Central Pollution Control Board from time to time.	Complied
7.14	The waste generator shall be totally responsible for (i.e. Collection, Storage, Transportation, and Ultimate Disposal) the wastes generated.	Complied
7.15	Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30 th day of every year for the proceeding period April to March.	Complied
7.16	In case of any accident, details of the same shall be submitted on form-11 to Gujarat pollution Control Board.	Complied
7.17	As per “Public Liability Insurance Act-1991” Company shall get insurance policy, If applicable.	Complied
7.18	Empty Drums and container of toxic and hazard material shall be treated as per guidelines published for “management & handling of discarded container”. Records of the same shall be maintained forwarded to Gujarat Pollution Control Board.	Complied
7.19	In case of transport of hazardous waste to a facility for(i.e. treatment, Storage and disposal) existing in a state other that the state where hazardous waste wastes are generated	Complied

	, the occupier shall obtain 'No Objection Certificate' from the state pollution control board committee of the concerned state of union territory administration where the facility exists.	
7.20	Unit Shall take all concrete measures to show sensible result in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with form-4.	Complied
7.21	Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Supreme court's order in W.P.No 657 of 1995 dated 14 th October 2003.	Complied
7.22	Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste and air emissions and solid hazardous wastes generated within the factory premises.	Complied
8	General Condition	
8.1	Any change in personnel, equipment or working conditions as mentioned in the in the consent should be intimated to this board	Complied
8.2	Applicant shall also comply with the general conditions as in annexure 1	Complied
8.3	Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standard laid down such information shall be forthwith reported to board, concerned police station, office of directorate of health services, department of explosives, Inspectorate of factories and local body.	Complied
8.4	In case of failure of pollution control equipment, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.	Complied
8.5	The Environment Management Unit/Shell be setup to ensure implementation on and monitoring of environmental safe guards and other conditions stipulated by statutory authorities. The environmental management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environment statements.	Complied
8.6	The Environmental Audit Shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this state board latest by 30 th September every year	Complied
8.7	The Board reserves the right to review and/or revoke the consent and/or make variations in the condition, which the board deems, fit in accordance with section 27 of the Act.	Complied
8.8	In case of change of ownership/management the name and address of the new owners/partners/directors/proprietor should immediately be intimated to the board.	Complied
8.9	Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Supreme court's order in W.P.No 657 of 1995 dated 14 th October 2003.	Complied
9	Specific Condition	
9.1	The Authorized actual user of hazardous and other waste shall maintain records of hazardous and other wastes purchased in a passbook issued by the state pollution control board along with the authorization.	Complied
9.2	Handling over the hazardous and other waste to the authorized actual user shall be only after making the entry in the passbook of the actual user.	Complied
9.3	In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standard and the condition specified in the authorization for hazardous and other waste shall be submitted to SPCB.	Complied
9.4	The occupier of the facility shall comply the standard operating procedure / guidelines published by MOEF&CC or CPCB or GPCB from time to time.	Complied
9.5	Unit shall comply provision of E-Waste Management Rules-2016.	Complied

9.6	The Disposal of Hazardous waste shall be carried out as per the waste management hierarchy.	Complied
9.7	The occupier of facilities shall not store the hazardous waste and other waste for a period not exceeding ninety days. Prior permission of the board shall be obtained for extension of the storage period.	Complied
9.8	The occupier shall maintain the records of generation, sale, storage, transport, recycling, co-processing and disposal of hazardous waste and make available during inspection.	Complied
9.9	The transportation of the hazardous waste shall be carries out in GPS mounted dedicated vehicles.	Complied

Compliance statuses of Environmental Clearance of ArcelorMittal Nippon Steel India Limited (Formerly Essar Steel (Hazira) Ltd (ESHL)) vide File No. J-11011/ 714-A / 2008 - IA.II (I) dated 5th July, 2010.

COND. NO.	POINTS TO BE COMPLIED	COMPLIANCE STATUS
A	Specific Conditions	
i)	The Ministry's environmental clearance accorded for the existing Integrated Steel Plant (4.5 MMTPA) along with Captive Power Plant (270 MW) Vide letter nos. J – 11011/74/06 IA dated 13 th June, 2006, J – 11011 / 327 / 2006 – IA.II (I) dated 25 th April, 2007 and 29 th May, 2008 & integrated Steel Plant (5.0 MMTPA) along with Captive Power Plant (270 MW) vide letter no. J-11011/714/2008-IA II (I) dated 22 nd December, 2008 for the specified products in the name of M/S Essar Steel(Hazira) Limited stands withdrawn and supersedes the previous environmental clearance from the date of issue of this environmental clearance.	
ii)	The gaseous emissions from various units shall conform the load/mass based standards notified by the Ministry on 19 th May, 1993 and standards prescribed from time to time. The Gujarat state pollution Control Board (GSPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time the emission levels shall go beyond the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit should not be restarted until the control measures are rectified to achieve the desired efficiency.	<p>Complied.</p> <p>Continuous stack monitoring facilities have been provided with effective air pollution control devices such as Dedusting systems, Electrostatic Precipitator (ESP), Bag House & Bag Filters, Hydro cyclone, Venturi Scrubber.</p> <p>DSC PLC controller system provided with Air Pollution Control measures.</p> <p>Continuous Emission Monitoring Systems (CEMS) are installed & real time data is being sent real time to CPCB & GPCB servers.</p>
iii)	Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. On-line ambient air quality monitoring and continuous stack monitoring facilities for all the parameters (SPM, SO ₂ and NO _x including CO) and sufficient air pollution control devices shall be provided to keep emissions levels below 100 mg / Nm ³ and data shall be submitted to Ministry's Regional Office at Bhopal, CPCB and GPCB.	<p>Complied.</p> <p>To reduce RSPM levels Continuous stack monitoring facilities have been provided with effective air pollution control devices such as Dedusting systems, ESP, Bag House & Bag Filters, Hydro cyclone, Venturi Scrubber.</p> <p>Installed Four nos. of Continuous (24*7) Ambient Air Quality Monitoring Stations (CAAQMS).</p> <p>Unit is carryout monthly manual monitoring for Ambient by Third Party NABL Lab & Recognized by MoEF&CC, New Delhi.</p>
iv)	Electrostatic Precipitator (ESPs) to pellet plant, high efficiency ventury Scrubber(auxiliary) to Hot Briquetted Iron(HBI)Plant, wet type double ventury Scrubber shall be provided to gas cleaning system of Blast Furnace(BF) and bag filters to coal blending section, dry coal screen house, cast house, stock house, lime kiln etc. shall be provided to control gaseous emissions within the permissible limit. The flue gas emission through stacks attached to the boiler, furnace and heater shall conform to the standards prescribed by the GPCB and data shall	<p>Complied.</p> <p>Ventury scrubber to HBI Plant, wet Scrubber for Gas Cleaning plant of Blast Furnace and bag filters to coal blending section, dry coal screen house, cast house, stock house, lime kiln etc. provided to control gaseous emissions.</p> <p>Unit is carryout monthly manual monitoring for Ambient by Third Party NABL Lab & Recognized by MoEF&CC, New Delhi.</p>

	be submitted to Ministry's Regional Office at Bhopal, CPCB and GPCB.	
iii)	The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R No. 862 (E) dated 16 th November, 2009 shall be followed.	Complied. Installed Four nos. of Continuous (24*7) Ambient Air Quality Monitoring Stations (CAAQMS). Last 7 days result of the same is attached as annexure-III.
iv)	In plant control measures for controlling fugitive emissions from spillage/ raw materials handling shall be provided. Further, specific measures like water Sprinklers/bag filters/cyclone dedusting system shall be provided to raw material handling section, transfer points, conveyors and hoppers, curtains etc. suitable enclosures, dust collection system and water sprinkling on haul roads shall be provided to control fugitive emissions. Dust from the induction furnace shall be collected in the hoods and dusty air will be cleaned by using cyclone and venture scrubber. Fume extraction system with bag filters shall be provided to Steel Melting Shop (SMS) and caster Steel plant (CSP). Dedusting system with bag filters shall be provided to cast house, stock house, coal injection system, hot metal de – sulphurization mixer of BF. Data on fugitive emissions shall be regularly monitored and records maintained.	Mostly Complied. For control of fugitive emission in Material Handling areas by water sprinklers, installation of dedusting systems, closed conveyors, curtains. Mechanical sweepers. – 10 Nos. machines are provided for Regular cleaning of dust on roads. Water sprinkling systems are installed at various locations for controlling of dust emission. Dry fog systems are adopted for controlling of dust emission. Wind fence installed for controlling of dust emission.
v)	Gaseous emission levels including secondary fugitive emissions from blast furnace and sinter plant shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines / Code of practice issued by the CPCB shall be followed. The emission standards issued by the Ministry in May, 2008 for the Sponge plants shall be followed.	Complied. Adequate APCMs i.e. wet type double ventury Scrubber provided to gas cleaning system of Blast Furnace(BF) and bag filters are provided to control fugitive emission. ESP is provided as apcm with Sinter plant for fugitive emissions control.
vi)	Vehicular Pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.	Mostly Complied. Unit has carried out regular cleaning of dust on roads through mechanical sweepers. – 10 Nos. of machines. Water sprinkling systems are installed at various locations for controlling of dust emission.
vii)	Total water requirement from Singapore Weir shall not exceed 1, 00, 838 m ³ / day. No ground water shall be used. Separate drains for domestic, process, storm water shall be provided in consultation with GPCB. All the other effluents shall be treated in plant – wise independent waste water treatment system. BF – GCP and	Partially Complied as unit has not provided STP. Unit has obtained permission from Irrigation Dept. and unit has adopted system to recycle and reuse of treated waste water within plant and for gardening/plantation. As per the data furnished of last three months, consumption of water is under permitted quantity.

	<p>coal washery water shall be treated in thickener and used in the pig casting machine. Acidic and alkaline effluent from DM water plant shall be neutralized and reused in the plant through ash pond. Oil traps shall be provided to remove oil and grease. All the treated waste water from process shall be treated and recycled and reused for ash handling, dust suppression and green belt development. The domestic wastewater shall be treated in STP and treated wastewater after conforming to the prescribed standards shall be used for green belt development.</p>	<p>Unit is using surface water from singanpore weir.</p> <p>Unit has provided Septic tank/soak pits at several locations for disposal of sewage from plant. Unit is in planning stage to provide Sewage Treatment Plant as per CCA Condition.</p>
viii)	<p>An effort shall be made not to discharge any treated waste water outside the premises and adopt 'Zero' effluent discharge. An effort shall be made to recycle and reuse the maximum treated wastewater in the process itself to reduce quantity of water consumption and effluent discharge into Tapi estuary. Only excess treated waste water after meeting the norms of Gujarat Pollution Control Board or as mentioned in E(P) Act, whichever are more stringent, shall be discharged to Tapi Estuary through RCC Pucca Channels.</p>	<p>Complied.</p> <p>Unit has taken efforts to maximum reuse / recycle of Treated Effluents within the system.</p> <p>Unit is in process to commission RO unit for Zero Liquid Discharge (ZLD) project.</p>
ix)	<p>Prior permission for the drawl of 1, 00, 838 m3 / day water from Singanpore Weir from the concerned department shall be obtained.</p>	<p>Complied.</p> <p>Approval obtained from Irrigation department for water drawl.</p>
x)	<p>The Water consumption shall not exceed 16 m3 / Ton of Steel as per prescribed standard.</p>	<p>Complied. As per provided data from the unit Water consumption details for Year-2022 is 3.7 m3/TCS.</p>
xi)	<p>Ground water monitoring around the solid waste disposal site / secured landfill (SLF) shall be carried out regularly and report submitted to the Ministry's Regional Office at Bhopal, CPCB and GPCB.</p>	<p>Complied.</p> <p>Regular monitoring of Ground Water around the solid waste disposal site is being carried out by Third Party Approved Lab and report of the same is submitted to GPCB & MoEF&CC.</p>
viii)	<p>All the char from DRI Plant shall be utilized in AFBC Boiler of power plant and no char shall be disposed off anywhere else. Lime / dolime fines, mill scales, iron ore fines, DRI Fines, scale, sinter dust etc. shall be used in sinter plant. Blast Furnace slag shall be granulated. Granulated slag, BF & Corex slag shall be provided to cement manufacturers for further utilization. As proposed, an effort shall also be made manufacture tiles from the slag. All the other solid wastes including EAF slag and broken refractory mass shall be properly disposed off in</p>	<p>Complied.</p> <p>BF & Corex plant is having slag granulation facility. Slag processed in granulation plant & granulated slag is being sold to Cement manufacturers.</p> <p>By – products Viz. Lime/ Dolime fines, mill scale, Iron ore fines, DRI fines, sinter dust, BF fines, coke fines and sludge cake of gas cleaning plant are being utilized in sinter plant.</p> <p>Slag generated from SMS is being utilized as:</p> <ol style="list-style-type: none"> 1) Recycle in Internal Plants (Sinter, BF and Corex). 2) Internal Plant area development.

	environment friendly manner. Used lube oil and oily waste shall be provided to authorized recyclers / reprocessors.	4) Road making. 5) Internal Plant Road making. Used Oil sold to authorized recyclers / reprocessors.
ix)	A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal.	Complied. Action plan for Solid waste utilization & disposal has already been submitted.
x)	Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid / hazardous waste shall be submitted to the Ministry's Regional Office at Bhopal,SPCB and CPCB.	Complied. Designated permanent storage shed with impervious flooring provided for Storage of Sludge & other waste. Data of manifest for hazardous waste are sent to GPCB.
xi)	As proposed, green belt for adequate width and density shall be provided in at least 33 % of plant area and along the boundary wall of the site as per the CPCB guidelines.	Mostly Complied. As per furnished details, at present unit having green belt in 166 Ha. Land which is @ 22.13 % of total plant area and also with expansion unit is developing green belt every year to comply with the condition.
xii)	The company shall undertake rainwater-harvesting measures by collecting the rainwater through drains. The water collected shall be connected to raw water pipeline for reuse in the plant. The Company shall provide proper drainage system for rain water to prevent water logging within and in the vicinity of the plant.	Complied. Rainwater conservation measures has already been undertaken and practiced by unit. During the period Apr'22 – Mar'23 Total 5,24,482 m3 rainwater has been harvested as per the details furnished by unit.
xiii)	Occupational Health Surveillance of the workers should be done on a regular basis and records maintained as per the Factories Act.	Complied. Occupational Health Surveillance Programme & medical checkup of all workers and employees of company are being carried out and records of the same are maintained.
xiv)	The company shall comply with all the recommendations / action points made in the Charter on Corporate Responsibility for Environment Protection (CREPs) and progress report shall be submitted to MoEF/CPCB.	Complied. Complying with the recommendations / action points made in the Charter on Corporate Responsibility for Environment Protection (CREPs). Compliance on Corporate Responsibility for Environment Protection (CREPs) submitted to MoEF&CC.
xv)	Environmental Clearance under CRZ Notification shall be obtained for Deep Draught Berth (550 meter jetty along with channel) prior to commencement of the construction activities and the copy of environment clearance accorded shall be submitted.	Complied. Unit has obtained CRZ clearance for Deep Draught Berth.

xiii)	Coal in coal based captive power plant and natural gas in Corex plant, Steel melting shop, Caster shop and long product mill and Lime plant shall be used. No Coke Oven plant shall be installed.	Complied. As NG & Coal is being used as per the condition stipulated. No coke oven plant installed.
xiv)	The Company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.	Complied. All necessary amenities are provided to the construction workers during the project activity.
B	General Conditions	
i)	The project authorities must strictly adhere to the stipulations made by the Gujarat Pollution Control Board (GPCB) and the State Government.	Complied. Unit has obtained permissions of the GPCB.
ii)	No further, expansion or modifications in the plant should be carried out without prior approval of the Ministry of Environment and Forest.	Complied. And will be complied as and when required.
iii)	At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO ₂ and NO _x are anticipated in consultation with the State Pollution Control Board. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bhopal and GPCB / CPCB once in six months.	Complied. Installed Four nos. of Continuous (24*7) Ambient Air Quality Monitoring Stations (CAAQMS). Unit is regularly submitting data to relevant authorities.
iv)	Industrial waste water shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31 st December, 1993 or as amended form time to time. The treated wastewater shall be utilized for plantation purpose.	Complied. Adequate ETP and treated waste water as well as Water circulation systems are provided.
v)	The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).	Complied.

vi)	The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA / EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programs, educational programs, drinking water supply and health care etc.	Complied. Undertaken community development activities for nearby villages since inception. CSR Report submitted to GPCB & MoEF&CC regularly. Compliance to all the Points / recommendations of EIA / EMP Report is submitted through Half Yearly Environment Clearance Conditions compliance report to Ministry & GPCB.
vii)	As mentioned in the EIA / EMP, Project authorities shall ensure judicious utilization of Rs. 135.00 Crores and Rs.13.00 Crores earmarked towards the capital cost and recurring expenditure / annum earmarked for the environmental pollution control to implement the conditions stipulated by the Ministry of Environment and Forest as well as the State Government. An implementation schedule for complying with all the conditions stipulated herein shall be submitted to the Regional Office of this Ministry at Bhopal / CPCB / GSPCB. The funds so provided shall not be diverted for any other purposes.	Complied. As per furnished details by unit. Utilization of Funds for Capital & Recurring expenditure for the environmental pollution control.
viii)	A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila parishad / Municipal Corporation, Urban Local body and the local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.	Complied. Copies are submitted to all relevant authorities as represented by unit.
ix)	The project proponent shall upload the status of compliance of the stipulated environment clearance condition, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MoEF&CC at Bhopal. The respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; SPM, RSPM, SO ₂ , NO _x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.	Complied. Environment clearance condition compliance report including results of monitored data already uploaded on the website of the company. Half yearly Environment Clearance Condition compliance report is submitted by unit to MoEF&CC & GPCB. Online Monitoring results of pollutant levels namely; PM ₁₀ , SO ₂ , NO _x (ambient levels as well as stack emissions) is being displayed near main gate of the company in the public domain.
x)	The Project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e mail) to the Regional	Complied. Six monthly Environment Clearance Condition compliance report is being sent to GPCB, CPCB & MoEF&CC.

	Office of MoEF&CC, the respective Zonal Office of CPCB and the GPCB. The Regional Office of this Ministry at Bhopal/ CPCB/ GPCB shall monitor the stipulated conditions.	
xi)	The environmental statement for each financial year ending 31st March in Form - V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986 as amended subsequently, shall also put on website of the company along with the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MoEF&CC at Bhopal by email.	Complied. Environment Statement (Form V) is regularly submitted to GPCB.
xii)	The project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at website of the Ministry of Environment, Forests and Climate Change (MoEF&CC) at http://envfor.nic.in . This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspaper that are widely circulated in the region of which one should be in vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional Office at Bhopal.	Complied. Already advertised in leading local newspapers after grant of clearance.
xiii)	The Project Authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.	Complied.



ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, સુરત

પ્રાદેશિક કચેરી, સુરત

પ્લોટ નં.: ૧૧-૧૨/૨,૩, જી.આઈ.ડી.સી., પાંડેસરા, સુરત- ૩૯૪ ૨૨૧(ગુજરાત)
ફોન નં. (૦૨૬૧) ૨૪૪૨૬૯૬

IS/ISO - 9001:2015, IS/ISO-14001:2015 & IS/ISO:45001:2018 Certified

Website : www.gpcb.gov.in

XGN website : http://gpcb.xgn.gujarat.gov.in

E-mail : ro-gpcb-sura@gujarat.gov.in

GST No. : 24SRTG00481F1DK

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

નં : 14186

પાણી અધિનિયમ 1974 ની કલમ - 23, હવા અધિનિયમ ની 1981 ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986 ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (૧) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (૨) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (૩) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરવામાં આવ્યો છે અથવા થવાની તૈયારીમાં છે. તેવી કોઈ જગ્યાની ઝડપી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : 9:45 AM કલાક તા 01 / 06 / 2023
અમારી સાથે મુલાકાત સમયે સહાય માટે નીચેના અધિકારીશ્રી / કર્મચારીશ્રી હાજર રહેલા છે.

ક્રમ	અધિકારીશ્રી / કર્મચારીશ્રી	હોદ્દો
(૧)	Mr. B. J. Gohil	AEE
(૨)	Mr. J. B. Gohil	Eng. APB.
(૩)		

પ્રતિશ્રી,

ArcelorMittal Nippon Steel India Limited
(Conarc Division)
27 Km, Surat-Hazira Road,
Hazira, Surat, Gujarat.

સહી _____

અધિકારીનું નામ N.V. Dashandi

PLOT No. 200/1-7, 200/9, 200/10, 200/12, હોદ્દો S.O.

201, 202/1, 202/2, 203, 204/1, 204.

આ સૂચના (નોટીસ) મેળવનારની સહી :

Shri Manoj Thakur
(Sr. Manager - EHS)



ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, સુરત

પ્રાદેશિક કચેરી, સુરત

Plot No. 11-12/2,3, G.I.D.C. Pandesara, Dist.: Surat 394221
Phone: (0261) 2891696.

E-mail ID (Regional Officer) : ro-gpcb-sura@gujarat.gov.in

E-mail ID (Unit Head) : uh-gpcb-sura@gujarat.gov.in

Website : http://gpcb.xn.gujarat.gov.in

સ્થળ તપાસની નિરિક્ષણ નોંધ

આઈ.ડી નં: 14186 કેટેગરી/સ્કેલ: R/L Latitude/Longitude: /

શ્રીમાન,

આપશ્રી ને જણાવવાનું કે, આજ તા. 01/06/23 ના રોજ આપશ્રીના એકમની મુલાકાત લઈ સ્થળ તપાસ કરી ઈન્સ્પેક્શન કરેલ છે જે દરમ્યાન હવા/પાણી/બોખમી કચરા/..... નમુના પૃથ્થકરણ અર્થે એકત્રીત કરેલ છે.

આપશ્રીના એકમની મુલાકાત દરમ્યાન પર્યાવરણીય કાયદાઓ ના સંદર્ભે ગુટીઓ/ક્ષતિઓ બેવા/બાણવા મળેલ છે, જે આધારે પડતર અચ્છ સંદર્ભે નિર્ણય લેતા પહેલા અને/અથવા કાયદાકીય પગલા લેતા અને/અથવા પર્યાવરણ નુકશાન વળતર લેતા પહેલા કુદરતી ન્યાયના સિદ્ધાંત મુજબ આપશ્રીને સાંભળવાની તક પુરી પાડવાના હેતુથી અત્રે લેખિતમાં સ્થળસ્થિતિ/મુદ્દાઓ/સૂચનાઓ આપવામાં આવે છે.

આ પરત્વે આપશ્રી નીચે લેખિતમાં રજૂઆત કરી શકો છો અથવા લેખિત ખુલાસો/સ્પષ્ટતા/પુર્તતા અહેવાલ કામકાજના દિન-03 માં બોર્ડની વડી કચેરી, ગાંધીનગર તેમજ અત્રેની કચેરીને લેખિતમાં અથવા XGN પર અથવા Email થી રજૂ કરવા નોટીસ આપવામાં આવે છે.

સ્થળ તપાસ દરમ્યાન બેવા મળેલ સ્થળ સ્થિતિ/ગુટીઓ/ક્ષતિઓ/બાખીઓ:

૧.) અક્ષય પરિસર માં ના કુદા-કુદા પ્લાન્ટ માં શી-મેટેરિયલના હિન્ડલીંગ દરમ્યાન લીમ્ક વાહન ની અવર-ઠવર દરમ્યાન થતાં Fugitive emission ને રોકવા અર્થે યોગ્ય મગલાં લેવા.

(૨) આપના દ્વારા તા. 05/07/2010 ના શીટ મેલવાઈલ EC No. J-11011/714 - A71008 - 1A II (I) માંની તમામ શરતો નું ચુક્તપણે પાલન કરવું લીમ્ક લેમાંની શરત નં. 04 મુજબ SLPગ નું વ્યવસ્થાપન તથા નિકાલ કરવો.

(૩) હિલ્લા ત્રણ માસના ઉત્પાદન, પાણી વપરાશ, પેસ્ટ-વોટર રનરેશન / રિયુઝ, જનરલ વપરાશ, HAZ. waste / slug generation, disposal, storage લીમ્ક અક્ષય પરિસર માં સ્થાપિત CAAQMS રેશની તથા હેરિંગ પ્લાન્ટ સાથે સ્થાપિત CEMS અંગેની હિલ્લા સાત દિવસની વિભાતી રજૂ કરવી.

ગુ.પ્ર.નિ.બોર્ડના નામે અને વતી, N.V. Dvshvandi B. S. Gohil J. B. GOL
(અધિકારીઓના નામ, હોદ્દો, સહી): (S.O.) (AEE) (Eng. Appr.)

મુલાકાત લેવામાં આવેલ હોય તે એકમના પ્રતિનિધીની રજૂઆત: (જે લાગુ પડે તેની સામે જ સહી કરવી)

(૧) આ સ્થળસ્થિતિ/સૂચનાઓ સાથે હું, નીચે સહી કરનાર સંપૂર્ણ સહમત છું.	૯
(૨) જેમા દર્શાવેલ સ્થળસ્થિતિ/સૂચનાઓમાંથી મુદ્દા નં..... સાથે હું નીચે સહી કરનાર અસહમત છું. જેના માટે મારી નીચે પ્રમાણેની રજૂઆત છે:	
Plot No. 200/1-7, 200/9, 200/10, Arcelor Mittal Nippon Steel India Limited 200/12, 201, 202/1, 202/2, 203, (Conarc Division) 204/1, 204. 27-Km, Surat-Hazira Road, Hazira, Surat, Gujarat.	

એકમના પ્રતિનિધી / આ નોંધ મેળવનાર નામ, હોદ્દો અને સહી :

તા: 01/06/2023

Shri Hynsal Thakvar
(Sr. Manager-EHS)

**GUJARAT POLLUTION CONTROL BOARD**

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

**CCA-Amendment
(No. H-114725)**

NO: GPCB/CCA-SRT-340(16)/ID-20680/

Date:

TO,

M/s. ArcelorMittal Nippon Steel India Limited (HRC Division)

Plot No: 203-230, 245-264, 312-321,

@ 27 KM. Surat-Hazira Road,

Surat-394270,

Tal: Chorasi, Dist: Surat.

SUB: Amendment in the consolidated consent & Authorization of the Board.

REF: 1) CCA order No: - AWH-107719, Dated-07/04/2020 under various Environmental Acts/Rules.
2) Your CCA Amendment Application Inward ID No.195655 dated 27-05-2021.

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 & framed under the Environment (Protection) Act-1986. The Board has granted CCA vide order No. AWH-107719 issued vide this office letter no: GPCB/CCA-SRT-340(16)/ID-20680/362541 dated 19/06/2020, valid up to 31/12/2024.

The Board has right to review and amend the conditions of the said CCA order.
The said CCA order is farther amended as below.

1. This order shall be read as CCA-Amendment Order No. H-114725 date of issued 15-09-2021 valid up to 31-12-2024.

Subject to specific condition:

1. There shall be no change in existing production capacity, water consumption, waste water generation, fuel consumption due to proposed CCA-Amendment.
2. Spent acid shall removed from by product & included in Hazardous waste.
3. Industry shall comply with the provisions of Hazardous waste Rules 2016 & amendment thereof.
4. To do retrofitting at D.G.Set for emission control and unit shall submit compliance with respect to Board circular No. GPCB/Air Action-03(1)(E)/599145/, dated: 27/08/2021 in the matter of NGT O.A. No. 681/2018.

Page 1 of 3

M/s. ArcelorMittal Nippon Steel India Limited (HRC Division)(ID-20680)

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

1. Condition No. 6 of the said CCA order is amended as below.

6. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

6.1 Authorization order No:- **H-114725** date of Issue: **15-09-2021**.

6.2 **M/s. ArcelorMittal Nippon Steel India Limited (HRC Division)** is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at **Plot No: 203-230, 245-264, 312-321, @ 27 KM, Surat-Hazira Road, Surat-394270, Tal: Chorasli, Dist: Surat.**

Sr. No.	Waste	Quantity MT/Year	Schedule-I/ Category	Facility
1	Chemical Sludge from waste water treatment	2900 MT/year	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.
2	Used or Spent Oil	1443 KL/Year	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.
3	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	7265 Nos/Year	33.1	Collection, storage transportation and disposal to authorized decontaminator
4	Spent ion exchange resin containing metals	11,138 Nos/Y	35.2	Collection, Storage, Transportation and disposal at CHWIF.
5	Zinc Dross	195 MT/Month	Schedule-IV (15)	Send to authorized recycler who has obtained authorization from the Board under rule 9 of Hazardous and other waste (Management & Transboundary) Rules, 2016
6	Spent Acid	2100 M ³ /day	Schedule-IV (15)	Collection, storage, recover, reuse in same process, transportation & send excess quantity 2000 MT/Month (also include quantities during break down/shutdown/emergencies of the plant) of spent acid (beyond treating capacity of acid regeneration plant (ARP) to authorized recyclers up to commissioning of new ARP.

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GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in



				Recycler i.e 1) M/s. Sukha Chemical Industries, Ankleshwar, Gujarat, India (Quantity: 1000 MT/Month) 2) M/s. Krasoma Biochem Private Limited, Pithampur, MP, India (Quantity: 1000 MT/Month)
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- 6.2 The authorization shall be valid up to 31-12-2024.
 - 6.3 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.
 - 6.4 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.6.2 to the industry having valid CCA of this Board.
5. The rest of the conditions of the above referred CCA order shall remain unchanged. You are directed to comply with these conditions.

For and on behalf of
Gujarat Pollution Control Board


(Smt. S. V. Bhargava)
Unit Head, Sarat

Outward No:601245,20/09/2021

M/s. ArcelorMittal Nippon Steel India Limited (HRC Division)(ID-20680)

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CCA-Amendment

BY R.P.A.D.

NO: GPCB/CCA-SRT-340 (15)/ID_20680/

Date:-

To:

M/s. ArcelorMittal Nippon Steel India Limited(HRC Division)

Plot No: 203-230, 245-264, 312-321,

@ 27 KM. Surat-Hazira Road,

Surat-394270,

Tal: Chorasi, Dist: Surat.

Sub : Amendment in the consolidated consent & Authorization of the Board.

Ref: CCA-Renewal vide order No. AWH-107719 Dated of issue : 07/04/2020

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986, The Board has granted CCA vide order No. AWH-107719 Dated of issue : 07/04/2020 valid upto 30/09/2020 with specific conditions mentioned therein.

The Board has right to review and amend the conditions of the said CCA Order.

1. The validity of the above referred CCA-Renewal is extended up 31/12/2024 instead of dated 30/09/2020.
2. The name of unit shall be read as M/s. ArcelorMittal Nippon Steel India Limited (HRC Division) instead of M/s. Essar Steel India Limited (HRC Division)
3. The rest of the conditions of the above referred CCA-Renewal shall remain unchanged. You are directed to comply with these conditions.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(G.H. Trivedi)
Deputy Chief Environmental Engineer

Outward No:587320,01/04/2021

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By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. 170160 dated 14-02-2020 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,
M/s. Essar Steel India Limited (HRC Division)
Plot No: 203-230, 245-264, 312-321,
@ 27 KM. Surat-Hazira Road,
Surat-394270,
Tal: Chorasal, Dist: Surat.

1. Consent Order No. AWH-107719 Date of issue: 07-04-2020.
2. The consents shall be valid upto 30-09-2020 for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/products:

Sr. No.	Plant Name	Product /By Products	Capacity MT/Month
1	HBI (Module I-V)	HBI	4,98,333
		Iron Ore Fines	68,604
		LPG	5400
2	HRC Plant (EAF, Caster , HSM, SC)	HR Coils	3,75,000
		Mill Scale	12,050
		Slag	98000
		Iron Fines	6000
3	Lime Plant	Lime	40,400
		Lime Fines	8000
		Lime Stone/Dolomite Chips	10590
		Off Grade Lime/ Dolime	720
4	Oxygen Plant	Oxygen (Gaseous)	371120000
		Oxygen (Liquid)	21240000
		Nitrogen (gaseous)	34520000
		Argon	1058400
5	CRM	Hot Rolled Pickled Coils/ Sheets	1,70,000

M/s. Essar Steel India Limited (HRC Division)(ID-20680)

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		Cold Rolled Coils/Sheet	1,08,334
		Galvanized Sheet/Coils	54,167
		Coated Sheet/Coils	8334
		Spent Acid (M ³ /Day)	2100
		Iron Oxide	1050
6	CPP-31 MW	Captive Power (MU/Day)	744 MWH (31 MW)
7	Extension of Existing Captive Jetty (734 Meters)		
8	Waste Heat Recovery Based Power Plant	Power	25 MW

Subject to specific condition:

1. The applicant shall strictly comply with all condition/stipulated made in Environmental Clearance issued by Ministry of Environment and Forest, New Delhi in its order no. J-11011/74/2006-IA-II(I) Dated, 13/06/2006 and CRZ clearance for extension of existing captive jetty vide order no. II-45/2005-IA-III Dtd. 18/09/2006 respectively.
2. Industry shall strictly comply with all specific conditions mentioned in Environmental Clearance issued by Govt. of India, Ministry of Environment and Forest vide their letter No. J-11011/74/2006 IA-II(I). dtd. 13/06/2006.
3. The unit shall strictly observe and comply with conditions stipulation made in Environmental Clearance issued by MOEF, New Delhi in its order no.:- J-11011/45/2004-IA-II(I) dtd, 07/11/2005.
4. The applicant shall strictly observe & comply with various stipulation imposed by MOEF, New Delhi in its Order no. J-11011/4/95-IA0II(I) dtd. 23/07/1992 & to submit compliance report thereof.
5. The applicant shall strictly observed & comply with all condition of Environmental Clearance granted by Ministry of Environment and Forest, vide letter no. J-13011/90/2006-IA-III(I) Dated, 20/04/2007.
6. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
7. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utility to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
8. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
9. The applicant shall strictly observed & comply with all condition of Environmental Clearance granted by Ministry of Environment and Forest, vide letter no. J-11011/4/1992-IA II (I), Dated:- 04/07/2005.
10. Applicant shall comply to the Standard Operating Procedure for acid reuse will be complied with judiciously.
11. Spent Acid After regeneration shall be reused in this.



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3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of water: - Borewell.
- 3.2. The quantity of the water consumption for industrial purpose shall not exceed 93966 KL/Day.
- 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 2711 KL/Day
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 19672 KL/Day, however discharge shall be within the consented quantity mentioned in consent of the whole plant.
- 3.5. The quantity of domestic waste water shall not exceed 1173 KL/Day.
- 3.6.(A) The applicant shall provide adequate effluent treatment system in order to achieve the quantity of the treated effluent as per GPCB norms mentioned below. (HBI & HRC Plant):

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40° C
Colour (Pt. co. scale) inn units	100
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	30 mg/l
COD	100 mg/l
Cyanides	0.2 mg/l
Fluorides	1.5 mg/l
Lead	0.1 mg/l
Copper	2 mg/l
Nickel	3 mg/l
Zink	5 mg/l

(B) CPP Plant:-

Boiler Blow Down:-	
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Total Copper	1.0 mg/l
Total Iron	1.0 mg/l
Cooling Water Blow Down:-	
Free Available Chlorine	0.5 mg/l
Zinc	1.0 mg/l
Hexavalent Chromium	0.1 mg/l
Total Chromium	0.2 mg/l
Phosphate	5.0 mg/l
Combined Effluent:-	
PH	6.5 To 8.5
Suspended Solids	100 mg/l

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M/s. Essar Steel India Limited (HRC Division)(ID-20680)

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Oil and Grease	10 mg/l
Total Copper	1.0 mg/l
Total Iron	1.0 mg/l
Zinc	1.0 mg/l
Hexavalent Chromium	0.1 mg/l
Total Chromium	0.2 mg/l
Phosphate	5.0 mg/l

3.7. The Final treated effluent conforming to the above standards shall be discharged into Estuary Zone of river Tapi through closed pipe through one outlet only.

3.8. Domestic effluent @ 380 M³/day shall be disposed off through septic tank/ soak pit system & @782 M³/day shall be treated separately to conform to the following standards and utilized on land for plantation or gardening within the factory premise.

BOD (5 days at 20°C)	Less than 20 mg/l
Suspending Solids	Less than 30 mg/l
Residual Chlorine	Minimum 0.5 mg/l

3.9. Domestic effluent shall be disposed off through septic tank/soak pit system.

3.10. Domestic effluent shall be disposed off through septic tank/soak pit system.

4.CONDITIONS UNDER THE AIR ACT:

4.1. The following shall be used as a fuel.

Sr. No.	Fuel	Quantity
1	HBI (Mod-I-V): NG (Sm ³ /Day) LPG Naptha/ NGL	5610173 312 TPD 376 TPD
	HRC: (Lime plant , RHF, Boiler) NG (Sm ³ /Day) NGL/Naptha	9312164 7507 TPD
	CRM: NG (Sm ³ /Day)	194568
	CPP:- 31 MW: NG (Sm ³ /Day) NGL/Naptive	192000 168 TPD

4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.

4.3. The flue gas emission through stack attached shall conform to the following standards:



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Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
(A) HRC Plant:-					
1.	Boiler of HRC Plant	30	---	Particulate Matter SO ₂ NO _x	50 mg/Nm ³ 100 ppm 50 ppm
2.	Heat Recovery Steam Generator (HRSG)-31 MW	60	Tall Chimney	Particulate Matter SO ₂ NO _x	10 mg/Nm ³ 10 ppm 80 ppm
3.	Reheating Furnace I	88.5	---	Particulate Matter SO ₂ NO _x	100 mg/Nm ³ 40 ppm 125 ppm
4.	Reheating Furnace II	88.5	---	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 40 ppm 125 ppm
5.	Electric Arc Furnace I & II	45	FES System 1 & 2 with Bag Filter	Particulate Matter	80 mg/Nm ³
6.	Electric Arc Furnace III	45	FES System with Bag Filter	Particulate Matter	80 mg/Nm ³
7.	Electric Arc Furnace IV	45	FES System with Bag Filter	Particulate Matter	80 mg/Nm ³
8.	Normalizing Furnace	30	---	Particulate Matter SO ₂	80 mg/Nm ³ 40 ppm
(B) CRM Plant:-					
1	Boiler No. 1 & 2 of CRM	30	---	Particulate Matter SO ₂ NO _x	50 mg/Nm ³ 100 ppm 50 ppm
2.	Batch Annealing Furnace (BAF)	20	---	Particulate Matter SO ₂ NO _x	50 mg/Nm ³ 100 ppm 50 ppm
3.	Heat Recovery Steam generator (HR SG)	60	---	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 50 ppm 190 ppm

25 MW Waste Heat Recovery Based Power Plant				
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4.4. There process emission through various stack/vent of reactor, process shall confirm to the following standards

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
(A) HBI Plant:-					
1.	HBI Performer cum Recuperator I	30	Venturi Scrubber	PM	50 mg/Nm ³
2	Reformer cum Recuperator II	30	Venturi Scrubber	PM	50 mg/Nm ³
3	Reformer cum Recuperator III	30	Venturi Scrubber	PM	50 mg/Nm ³
4.	Reformer cum Recuperator IV	40	Venturi Scrubber	PM	50 mg/Nm ³
5	Reformer cum Recuperator V	40	Venturi Scrubber	PM	50 mg/Nm ³
6	HBI Process Dust Collection System (PDCS) I	20	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm ³
7	PDCS II	20	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm ³
8	PDCS III	20	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm ³
9	PDCS IV	20	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm ³
10	PDCS V	25	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm ³
(B) Lime Plant:-					
1	Lime Plant Kila I	45	Bag Filter	PM	150 mg/Nm ³
2	Lime Plant Kila II	45	Bag Filter	PM	150 mg/Nm ³
3	Lime Plant Kila III	45	Bag Filter	PM	150 mg/Nm ³
4	Lime Plant Kila IV	45	Bag Filter	PM	150 mg/Nm ³



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(c) CRM Plant:-					
1	HCl Scrubber attached to Pickling operation (Line 1)	25	HCL Scrubber	HCL	20 mg/Nm ³
2	HCl Scrubber attached to Pickling operation (Line 2)	25	HCL Scrubber	HCL	20 mg/Nm ³
3	HCl Fume Scrubber attached to Acid Regeneration Plant (ARP)	25	HCL Scrubber	HCL	20 mg/Nm ³
4	Fume Extraction System Attached to Cold Rolling Mill (Line 1)	30	FES System	SO ₂ NO _x	40 mg/Nm ³ 25 mg/Nm ³
5	Fume Extraction System Attached to Cold Rolling Mill (Line 2)	30	FES System	SO ₂	40 mg/Nm ³ 25 mg/Nm ³
6	Gas scrubber attached to Galvanizing operation (Line 1)	30	Gas Scrubber	SO ₂ NO _x	40 mg/Nm ³ 25 mg/Nm ³
7	Gas scrubber attached to Galvanizing operation (Line 1)	20	Gas Scrubber	SO ₂ NO _x	40 mg/Nm ³ 25 mg/Nm ³
(d) Pickling Plant:-					
1	Pickling Line	30	Water Scrubber	HCL	20 mg/Nm ³

- 4.5. Industry shall take adequate measure to control dusting due to storage, transportation & handling of Coal/Lignite & fly ash.
- 4.6. Industry shall comply with Coal handling guideline of the Board.
- 4.7. Industry shall comply with fly ash notification 1999 as amended from time to time.

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M/s. Essar Steel India Limited (HRC Division)(ID-20680)

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- 4.8. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT (Microgram/M ³)	
	Annual	24 Hrs Average
Particulate Matter-10 (PM ₁₀)	60	100
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

- 4.9. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.10. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

5.1 Authorization order No:- AWH-107719 date of Issue: 07-04-2020

5.2 M/s. Essar Steel India Limited (HRC Division), is hereby granted an authorization to operate facility of below for following hazardous wastes on the premises situated at Plot No: 203-230, 245-264, 312-321, @ 27 KM. Surat-Hazira Road, Surat-394270, Tal: Chorast, Dist: Surat.

Sr. No.	Waste	Quantity MT/Year	Schedule-I Category	Facility
1	Chemical Sludge from waste water treatment	2900 MT/year	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSD Site.
2	Used or Spent Oil	1443 KL/Year	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.
3	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	7265 Nos/Year	33.1	Collection, storage transportation and disposal to authorized decontaminator
4	Spent ion exchange resin containing metals	11.138 Nos/Y	35.2	Collection, Storage, Transportation and disposal at CHWIF.
5	Zinc Dross	195 MT/Month	Schedule-IV (15)	Send to authorized recycler who has obtained

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				authorization from the Board under rule 9 of Hazardous and other waste (Management & Transboundary) Rules, 2016
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5.3 The authorization shall be valid up to ~~30-09-2020~~.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.

6. TERMS AND CONDITIONS OF AUTHORISATION

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions defined in the Central Pollution Control Board guidelines on "Implementing Liability for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty".
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.

15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

7. SPECIFIC CONDITIONS:-

- 7.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 7.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 7.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 7.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 7.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 7.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 7.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 7.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 7.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.



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8. GENERAL CONDITIONS:-

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.
- 8.3. Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.

For and on behalf of
Gujarat Pollution Control Board


(N.M. Tabhani)
Deputy Chief Environment Engineer

NO: GPCB/CCA-SRT-340(14)/ID_20680/

Date:-

Issued to:

M/s. Essar Steel India Limited (HRC Division)

Plot No: 203-230, 245-264, 312-321,

@ 27 KM. Surat-Hazira Road,

Surat-394276,

Tal: Chorasi, Dist: Surat.

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M/s. Essar Steel India Limited (HRC Division)(ID-20680)

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File No. J-11011/327-I/2006-IA.II(I)
Government of India
Ministry of Environment & Forests
(IA. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003
Dated 29th May, 2008

To,
✓ M/s ESSAR Steel Ltd.
Hazira – 394 270
Surat, Gujarat.

Fax No : 0261-2872796; 022-24954789; 011 - 29844370.

Subject : Hot Briquette Iron (HBI) Plant (1.98 MMTPA) at Hazira, Surat, Gujarat by M/s Essar Steel Limited – Environmental Clearance reg.

Sir,

This has reference to your letter no. ESTL/ENV/EC/P-II/0507 dated 12th June, 2007 and 20th July, 2007 wherein you have requested Ministry for the bifurcation of this Ministry's environmental clearance for the specified products vide letter No. J-11011/327/2006-IA.II(I) dated 25th April, 2007 in the name their group companies viz. (i) Essar Steel Limited (ESTL) and (ii) Essar Steel (Hazira) Limited (ESHL) for administrative and commercial reasons of the cleared products in the said environmental clearance letter. The Ministry of Environment and Forests had earlier accorded environmental clearance to M/s Essar Steel Limited for establishing an integrated steel plant (4.5 MMTPA) based on COREX process alongwith other associated facilities (units) at Hazira, Gujarat vide above mentioned letter.

2.0 The matter is examined in the Ministry. This environmental clearance will be valid for Hot Briquette Iron (1.98 MMTPA) Module alongwith iron ore fines proportionately only by M/s Essar Steel Limited (ESTL) and manufacturing facilities of ESTL for the above products will be set up within the existing Essar Complex only.

3.0 The Ministry of Environment and Forest has examined the request of M/s Essar Steel Limited and observed that there will be no change in location, technology, process, products, emission and effluent waste generation and impact on environment. Accordingly, bifurcates the earlier environmental clearance into M/s Essar Steel Limited and M/s Essar Steel (Hazira) Limited under the provisions of EIA Notification dated 14th September, 2006. This environmental clearance is in the name of the M/s Essar Steel Limited for the production of 1.98 MMTPA Hot Briquette Iron and 2,52,840 TPA Iron ore fines at a total cost of Rs. 600.00 Crores subject to the strict compliance of the following specific and general conditions:

A. SPECIFIC CONDITIONS :

- i. The Ministry's environmental clearance accorded vide letter No. J-11011/327/2006-IA.II(I) dated 25th April, 2007 for the specified products in the name of M/s Essar Steels Limited stands withdrawn and supersedes the previous environmental clearance from the date of issue of this environmental clearance.

- ii. The gaseous emissions from the various units shall conform to the load/mass based standards notified by the Ministry on 19th May, 1993 and standards prescribed from time to time. The Gujarat State Pollution Control Board (GSPCB) may specify more stringent standards from the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission levels shall go beyond the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective shall not be restarted until the control measures are rectified to achieve the desired efficiency.
- iii. Efforts shall be made to reduce RSPM levels in the ambient air. On-line stack monitoring facilities and sufficient air pollution control methods viz. ESP shall be provided to keep emissions level below 50 mg/Nm³.
- iv. In-plant control measures for controlling fugitive emissions from spillage/raw material handling shall be provided. Further, specific measures like water spraying at all the transfer points, conveyors and hoppers, curtains, suitable enclosures, dust collection system and water sprinkling on haul roads shall be provided to control fugitive emissions. Dust generated in the induration furnace shall be collected in the hoods and dusty air will be cleaned by using cyclone and ventury scrubber. Data on fugitive emissions shall be regularly monitored and records maintained.
- v. Gaseous emission levels including secondary fugitive emissions shall be controlled within the permissible limits issued by the Ministry and regularly monitored. Guidelines / Code of Practice issued by the CPCB shall be followed.
- vi. Total water requirement from Kakrapar dam on river Tapi shall not exceed 13,194 m³/day and prior permission shall be obtained from the Irrigation Department, State Government. All the effluent shall be treated and discharged into Tapi Estuary after meeting standards stipulated by GPCB. An effort shall be made to recycle and reuse the maximum treated wastewater in the process itself to reduce quantity of water consumption and effluent discharged into Tapi estuary. Separate drains for domestic, process, storm water shall be provided in consultation with GPCB.
- vii. Natural gas and / or COREX off gases from Essar Steel (Hazira) Limited will be used as fuel in HBI plant.
- viii. Occupational Health Surveillance of the workers should be done on a regular basis and records maintained as per the Factories Act.
- ix. An action plan shall be submitted to the Ministry to reduce solid waste, its proper utilization and disposal. Used lube oil and containers shall be sold to authorized recyclers / reprocessors only.
- x. The company shall undertake rainwater harvesting measures by collecting the rainwater through drains. The water collected shall be connected to raw water pipeline for reuse in the plant.

B. GENERAL CONDITIONS :

- i. The project authorities must strictly adhere to the stipulations made by the Gujarat Pollution Control Board (GPCB) and the State Government.

- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forest.
 - iii. At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO₂ and NO_x are anticipated in consultation with the State Pollution Control Board. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bhopal and GPCB / CPCB once in six months.
 - iv. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.
 - v. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
 - vi. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EPA / EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
 - vii. As mentioned in the EIA/EMP, Project authorities shall ensure judicious utilization of Rs. 20.00 Crores and Rs. 1.00 Crore earmarked towards the capital cost and recurring expenditure/annum earmarked for the environmental pollution control to implement the conditions stipulated by the Ministry of Environment and Forest as well as the State Government. An implementation schedule for complying with all the conditions stipulated herein shall be submitted to the Regional Office of this Ministry at Bhopal / CPCB / GSPCB. The funds so provided shall not be diverted for any other purposes.
 - viii. The Regional Office of this Ministry at Bhopal / CPCB / GSPCB shall monitor the stipulated conditions. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to them regularly.
 - ix. The Project Authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.
40. The Ministry may revoke or suspend the clearance, if implementation of any of above conditions is not satisfactory.
- 5.0. The ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- 6.0. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

7.0. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.


(Dr. P.B. Rastogi)
Director

Copy to :

1. The Secretary, Department of Environment and Forests, Government of Gujarat, Gandhinagar, Gujarat.
2. The Chief Conservator of Forests (Central), Ministry of Environment and Forests, Regional Office, (West), Link Road No. 3, E-5, Arera Colony, Bhopal – 462 016. (M.P.)
3. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi – 110 032.
4. The Chairman, Gujarat Pollution Control Board, Paryavaran Bhawan, Sector 10-A, Gandhinagar, Gujarat -382010.
1. Adviser, IA-II, Ministry of Environment and Forests, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi – 110 003.
2. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi – 110 003.
7. Guard File.
8. Monitoring File.
9. Record File.


(Dr. P.B. Rastogi)
Director

No.11-65/2005-IA-III
Government of India
Ministry of Environment and Forests
(IA-III Division)

Paryavaran Bhavan,
C.G.O. Complex, Lodi Road,
New Delhi-110003

Dated the 18th September, 2006

Sub: CRZ clearance - Extension of the existing jetty of M/s Essar Steel Limited, Hazira -
Environmental Clearance -regarding.

This is in super session to this Ministry's letter of even number dated 22nd August, 2006 pertaining to the subject mentioned above.

Reference is invited to the letters No.ENV-10-2004-51-P, dated 7.10.2005 and dated 27.1.2006 from Government of Gujarat, Forests and Environment Department regarding the subject mentioned. Further letters from M/s Essar Steel Limited received vide letter No.EStL/ENV/EC/HBI-HRC/PS/05-11, dated 14.11.2005, No.EStL/ENV/EC/HBI-HRC/Jetty/PS/03-06, dated 16.3.2006 and No.EStL/ENV/EC/HBI-HRC/Jetty/PS/06-06, dated 28.6.2006 have also been considered. The Gujarat Pollution Control Board has accorded No Objection Certificate for the project vide their letter No.PC/NOC/SRT-1404/2271 dated 27.1.2004.

The project involves southward extension of an existing jetty of 456 mts to a length of 734 mts thereby making available the total berthing capacity of 1190 mts with a width of 25 mts and depth of 6 m alongside. The project involves capital dredging of ~6,00,000 m³ and maintenance of ~50,000 m³. the project also involves reclamation of an area of 35 ha behind extended jetty and to raise the low lying land area to a level of 3 mts. Fill material requirement is around 10.5 lakh cu m. The dredged soil will be used for reclamation alongwith non-hazardous slag of 2.75 lakh cu m and earth of 1.75 lakh cu m. the jetty will be constructed by excavation and driving of piles. The jetty will be use for handling cargo and raw materials of M/s ESSAR Steel Limited, Hazira.

Accordingly, environmental clearance from Coastal Regulation Zone Notification, 1991 as amended from time to time is hereby accorded to this project subject to effective implementation of the following conditions:-

(A) Specific Conditions:

- (i) All the recommendations* listed in the Environmental Management Plan Environment Impact and Assessment prepared by NIO should be strictly implemented.
- (ii) The dredged material obtained should be utilized for filling up of back up area.
- (iii) The recommendations of the CWPRS mathematical model studies with respect to hydrodynamics should be implemented.
- (iv) Appropriate shore erosion measures should be taken up as indicated in the report of NIO.
- (v) It should be ensured that during construction and operation the mangroves located about 1,000 m North of the proposed jetty should not be affected.
- (vi) Monitoring and mitigating steps to prevent pollution of Tapi estuary by the project should be taken up in their area.
- (vii) The recommendations of NIO in the EIA report shall be followed.

- (viii) All the conditions stipulated by the Gujarat Pollution Control Board in their consent letter No.PC/NOC/SRT-1404/2271 dated 27.1.2004 should be effectively implemented.
- (ix) All the conditions stipulated by the Government of Gujarat, Forests and Environment Department should be effectively implemented.
- (x) Sewage arising in the port area should be disposed off through septic tank – soak pit system or shall be treated alongwith the industrial effluents to conform to the standards stipulated by GPCB and shall be utilized/re-cycled for gardening, plantation and irrigation.
- (xi) Adequate plantation should be carried out along the roads of the Port premises and a green belt should be developed.
- (xii) There should be no withdrawal of ground water in CRZ area, for this project. The proponent should ensure that as a result of the proposed constructions, ingress of saline water into ground water does not take place. Piezometers should be installed for regular monitoring for this purpose at appropriate locations on the project site.
- (xiii) The project should not be commissioned till the requisite water supply and electricity to the project are provided by the PWD/Electricity Department.
- (xiv) Specific arrangements for rain water harvesting should be made in the project design and the rain water so harvested should be optimally utilised. Details in this regard should be furnished to this Ministry's Regional Office at Bhopal within 3 months.
- (xv) All developmental activities and the facilities to be constructed in the CRZ area as part of this project should be strictly in conformity with the provisions of the CRZ Notification, 1991 as amended subsequently.
- (xvi) Green buffer zone should be provided all around the project area in consultation with local forest department and the report submitted to this Ministry's Regional Office at Bhopal.
- (xvii) No product other than those permissible in the Coastal Regulation Zone Notification, 1991 should be stored in the Coastal Regulation Zone area.
- (xviii) The project proponent should undertake up activities to improve the quality of life of the local people living along the project site. The activities should include supply of drinking water, providing rainwater harvesting structures.
- (xix) The relocation of the fishermen community should be done strictly in accordance with the norms prescribed by the State Government. The relocated fishermen community if any will be provided with all facilities including health care, education, sanitation and livelihood.

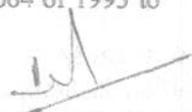
B. General Conditions :

- (i) Construction of the proposed structures should be undertaken meticulously conforming to the existing Central/local rules and regulations including Coastal Regulation Zone Notification 1991 & its amendments. All the construction designs / drawings relating to the proposed construction activities must have approvals of the concerned State Government Departments / Agencies.
- (ii) Adequate provisions for infrastructure facilities such as water supply, fuel, sanitation etc. should be ensured for construction workers during the construction phase of the project so as to avoid felling of trees/mangroves and pollution of water and the surroundings.
- (iii) The project authorities must make necessary arrangements for disposal of solid wastes and for the treatment of effluents by providing a proper wastewater treatment plant outside the CRZ area. The quality of treated effluents, solid wastes and noise level etc. must conform to the standards laid down by the competent authorities including the Central/State Pollution Control Board and the Union Ministry of Environment and Forests under the Environment (Protection) Act, 1986, whichever are more stringent.

- (iv) The proponent shall obtain the requisite consents for discharge of effluents and emissions under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (prevention and Control of Pollution) Act, 1981 from the Gujarat Pollution Control Board before commissioning of the project and a copy of each of these shall be sent to this Ministry.
- (v) The proponents shall provide for a regular monitoring mechanism so as to ensure that the treated effluents conform to the prescribed standards. The records of analysis reports must be properly maintained and made available for inspection to the concerned State/Central officials during their visits.
- (vi) In order to carry out the environmental monitoring during the operational phase of the project, the project authorities should provide an environmental laboratory well equipped with standard equipment and facilities and qualified manpower to carry out the testing of various environmental parameters.
- (vii) The sand dunes and mangroves, if any, on the site should not be disturbed in any way.
- (viii) A copy of the clearance letter will be marked to the concerned Panchayat/local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.
- (ix) The Gujarat Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industries Centre and Collector's Office/Tehsildar's Office for 30 days.
- (x) The funds earmarked for environment protection measures should be maintained, in a separate account and there should be no diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards should be reported to this Ministry's Regional Office at Bhopal and the State Pollution Control Board.
- (xi) Full support should be extended to the officers of this Ministry's Regional Office at Bhopal and the officers of the Central and State Pollution Control Boards by the project proponents during their inspection for monitoring purposes, by furnishing full details and action plans including the action taken reports in respect of mitigative measures and other environmental protection activities.
- (xii) In case of deviation or alteration in the project including the implementing agency, a fresh reference should be made to this Ministry for modification in the clearance conditions or imposition of new ones for ensuring environmental protection.
- (xiii) This Ministry reserve the right to revoke this clearance, if any of the conditions stipulated are not complied with to the satisfaction of this Ministry.
- (xiv) This Ministry or any other competent authority may stipulate any other additional conditions subsequently, if deemed necessary, for environmental protection, which shall be complied with.
- (xv) The project proponent should advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen at Website of the Ministry of Environment & Forests at <http://www.envforin.in>. The advertisement should be made within 7 days from the date of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bhopal.
- (xvi) The Project proponents should inform the Regional Office at Bhopal as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of Land Development Work.

The above mentioned stipulations will be enforced among others under the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act, 1981, the Environment (protection) Act, 1986, the Hazardous Chemicals (Manufacture, Storage and Import) Rules, 1989, the Coastal Regulation Zone Notification, 1991 and its subsequent amendments and the Public Liability Insurance Act, 1991 and the Rules made thereunder from time to time. The project proponents should also ensure that the proposal complies with the provisions of the approved Coastal Zone Management Plan of

Gujarat State and the Supreme Court's order dated 18th April, 1996 in the Writ Petition No.664 of 1993 to the extent the same are applicable to this proposal.


(A. Senthil Vel)
Additional Director

To

Shri J. K. Vyas,
Director (Environment), Forests & Environment Department,
Government of Gujarat, Block No.14, 8th Floor,
Sachivalaya, Gandhinagar - 382010.

Copy to:

1. Chief Conservator of Forests, Ministry of Environment and Forests, Regional Office, Western Region, "Kendriya Paryavaran Bhavan", Link Road No.3, Ravishankar Road, Bhopal -462016.
2. The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 110032.
3. Shri Premal Shah, Manager ERM, M/s Essar Steel Limited, Hazira-394270. District SURAT.
4. DIG (SU), Regional Office Cell, Ministry of Environment & Forests, New Delhi.
5. Member Secretary, Gujarat Pollution Control Board, Paryavaran Bhavan, Sector 10-A, Gandhinagar - 382010. Gujarat.
6. Director (EI) Division, Ministry of Environment & Forests.
7. Guard File.
8. Monitoring Cell.


(A. Senthil Vel)
Additional Director

F. No. J-11011/74-III/2006-IA.II(I)
Government of India
Ministry of Environment & Forests
(IA. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003
Dated 29th May, 2008

To,

M/s Essar Steel limited
Hazira, District Surat
Gujarat

Sub: ✓ Expansion of Integrated Steel Plant at Hazira, Surat, Gujarat by M/s Essar Steel Limited, Hazira – Environmental clearance reg.

Sir,

Kindly refer your letter No. ESTL/ENV/EC/P-II/0507 dated 12th June, 2007 and 20th July, 2007 regarding trifurcation of the environmental clearance accorded by the Ministry for the expansion of integrated steel plant (4.5 MMTPA) alongwith other associated facilities (units) at Hazira, Surat, Gujarat vide letter no. J-11011/74/2006-IA.II(I) dated 13th June, 2006 with a total cost of Rs. 4,918.00 Crores in the name three group companies viz. (i) Essar Steel Limited (ESTL), (ii) Essar Steel (Hazira) Limited (ESHL) and (iii) Hazira Plate Limited (HPL).

2.0 It is noted that trifurcation of the said environmental clearance for specified products in the name their group companies viz. (i) Essar Steel Limited (ESTL), (ii) Essar Steel (Hazira) Limited (ESHL) and (iii) Hazira Plate Limited (HPL) is for the administrative and commercial reasons of the cleared products in the said environmental clearance letter. Following will be manufactured by M/s Essar Steel Limited (ESTL) at the existing site and no additional land will be required :

S. N.	Product Name	Unit	Products (TPA)
1	Hot Briquetted Iron (HBI)	MTPM	3,33,333
2	BF Grade Coke	MTPM	50,000
3	Electricity Generation (WHRB)	MU/Day (MW)	1.15 (48 MW)
4	Hot rolled Coil (HRC)	MTPM	3,75,000
5	Oxygen (Gas)	NM ³ /M	371,12,000
6	Oxygen (liquid)	NM ³ /M	21,24,000
7	Nitrogen	NM ³ /M	345,20,000
8	Argon	NM ³ /M	10,58,400
9	Electricity Generation	MW	31
10	Electricity Generation (new CPP)	MW	525

3.0. The Ministry of Environment and Forest has examined the request of M/s Essar Steel Limited and observed that there will be no change in location, technology, process, products, emission and effluent waste generation. Accordingly, Ministry trifurcates the environmental clearance into M/s Essar Steel Limited and M/s Essar Steel (Hazira) Limited and Hazira Plate Limited under the provisions of EIA Notification dated 14th September, 2006. This environmental clearance is in the name of the M/s Essar Steel Limited, Hazira for the production of Hot Briquette Iron (3,33,333 TPM), BF Grade Coke (50,000 TPM), Hot Rolled Coil (3,75,000 TPM), Oxygen Gas (371,12,000 Nm³/Month), Oxygen Liquid (21,24,000Nm³/Month), Nitrogen (345,20,000 Nm³/Month), Argon (10,58,400 Nm³/Month), WHRB from Coke Plant (48 MW), Electricity generation (31 MW), gas based Captive Power Plant (525 MW) with a total cost of

Rs. 2,568.00 Crores subject to the strict compliance of the following specific and general conditions:

A. SPECIFIC CONDITIONS :

- i. The Ministry's environmental clearance accorded for the expansion of integrated steel plant (4.5 MMTPA) alongwith other associated facilities (units) at Hazira, Surat, Gujarat vide letter no. J-11011/74/2006-IA.II(I) dated 13th June, 2006 for the specified products in the name of M/s Essar Steels Limited stands withdrawn and supersedes the previous environmental clearance dated 13th June, 2006 from the date of issue of this environmental clearance.
- ii. The gaseous emissions from various processes units shall conform to the load/mass based standards notified by the Ministry on 19th May, 1993 and standards prescribed from time to time. The Gujarat State Pollution Control Board (GSPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission levels shall go beyond the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency. CO shall also be monitored along with other parameters (SPM, SO₂ and NO_x) in the stack. Continuous stack monitoring in respect of SPM shall be extended to the stacks of expansion plant also and on-line data shall be submitted to the CPCB and GSPCB.
- ii. Total water requirement shall not exceed 44,766 M³ / day as permitted by the State Government. The effluent generated shall be analyzed for presence of metal and bioassay (toxicity) test shall be carried out as per the CPCB guidelines. Analysis of the water for heavy metal in the vicinity of the slag dumping area shall also be carried out once in every six month and data shall be submitted to the Ministry and GSPCB. An effort shall be made to recycle and reuse the treated waste water in the process itself to reduce quantity of water consumption and effluent discharged into river Tapi. Separate drains for domestic, process, storm water shall be provided in consultation with SPCB. The domestic wastewater shall be treated in STP and treated waste water after conforming to the prescribed standards shall be used in green belt development.
- iii. In-plant control measures for controlling fugitive emissions from spillage/raw materials handling shall be provided. Further, specific measures like water spraying at all the transfer points, conveyors and hoppers, curtains, suitable enclosures, dust collection system and water sprinkling on roads shall be provided to control fugitive emissions. Data on fugitive emissions shall be regularly monitored and records maintained.
- iv. The company shall install bag filters to control the emissions from the ventury scrubbers and hydro-cyclones shall be provided to HBI plant; fume extraction system consisting of bag filters to HRC plant; ESP, bag filters, cyclones to Blast Filters (BF) & Sinter plant; dust extraction system with bag filters to coke oven plant and bag filters to lime plant. The flue gas emission through stacks attached to the boiler, furnace and heater shall conform to the standards prescribed by the Gujarat Pollution Control Board.
- v. The company shall undertake rainwater harvesting measures by collecting the rainwater through drains. The water collected shall be connected to raw water pipeline for reuse in the plant. The company shall provide proper drainage system for rainwater to prevent water logging within and in the vicinity of the plant.

- vi. A green belt of adequate width and density shall be developed in at least 25 % of plant area and along the boundary wall of site as per the CPCB guidelines.
- vii. Occupational Health Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- viii. As proposed, expansion of integrated steel plant shall be based on the natural gas only. In case the NG required for the Steel manufacturing process and Captive Power Plant (CPP) including proposed expansion totaling about 8.00 MMSCMD is not available, alternative fuel can be used for the power plant only. However, the environmental impact assessment for the alternate fuel shall accordingly be carried out and environmental clearance shall be obtained from the Ministry.
- ix. Environmental Clearance in respect of jetty in CRZ area shall be obtained prior to commencement of the expansion project and a copy of the environmental clearance accorded shall be submitted.
- x. The company shall comply with all the recommendations/action points made in the Charter on Corporate Responsibility for Environment Protection (CREPs) and progress report shall be submitted to MOEF/CPCB.

B. GENERAL CONDITIONS :

- i. The project authorities must strictly adhere to the stipulations made by the Gujarat Pollution Control Board and the State Government.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.
- iii. At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO₂ and NO_x are anticipated in consultation with the State Pollution Control Board. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bhopal and GSPCB / CPCB once in six months.
- iv. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.
- v. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- vi. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA / EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- vii. As mentioned in the EIA/EMP, Project authorities shall ensure judicious utilization of Rs. 161.00 Crores and Rs. 16.50 Crores earmarked towards the capital cost and

recurring expenditure/annum earmarked for the environmental pollution control to implement the conditions stipulated by the Ministry of Environment and Forest as well as the State Government. An implementation schedule for complying with all the conditions stipulated herein shall be submitted to the Regional Office of this Ministry at Bhopal / CPCB / GSPCB. The funds so provided shall not be diverted for any other purposes.

- viii. The Regional Office of this Ministry at Bhopal / CPCB / GSPCB shall monitor the stipulated conditions. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to them regularly.
- ix. The Project Authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

4.0. The Ministry may revoke or suspend the clearance, if implementation of any of above conditions is not satisfactory.

5.0. The ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

6.0. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

7.0. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.


(Dr. P.B. Rastogi)
Director

Copy to :

1. The Secretary, Department of Environment and Forests, Government of Gujarat, Gandhinagar, Gujarat.
2. The Chief Conservator of Forests (Central), Ministry of Environment and Forests, Regional Office, (West), Link Road No. 3, E-5, Arera Colony, Bhopal – 462 016, M.P.
3. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi – 110 032.
4. The Chairman, Gujarat Pollution Control Board, Paryavaran Bhawan, Sector 10-A, Gandhinagar, Gujarat -382010.
5. Adviser IA-II, Ministry of Environment and Forests, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi – 110 003.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi – 110 003.
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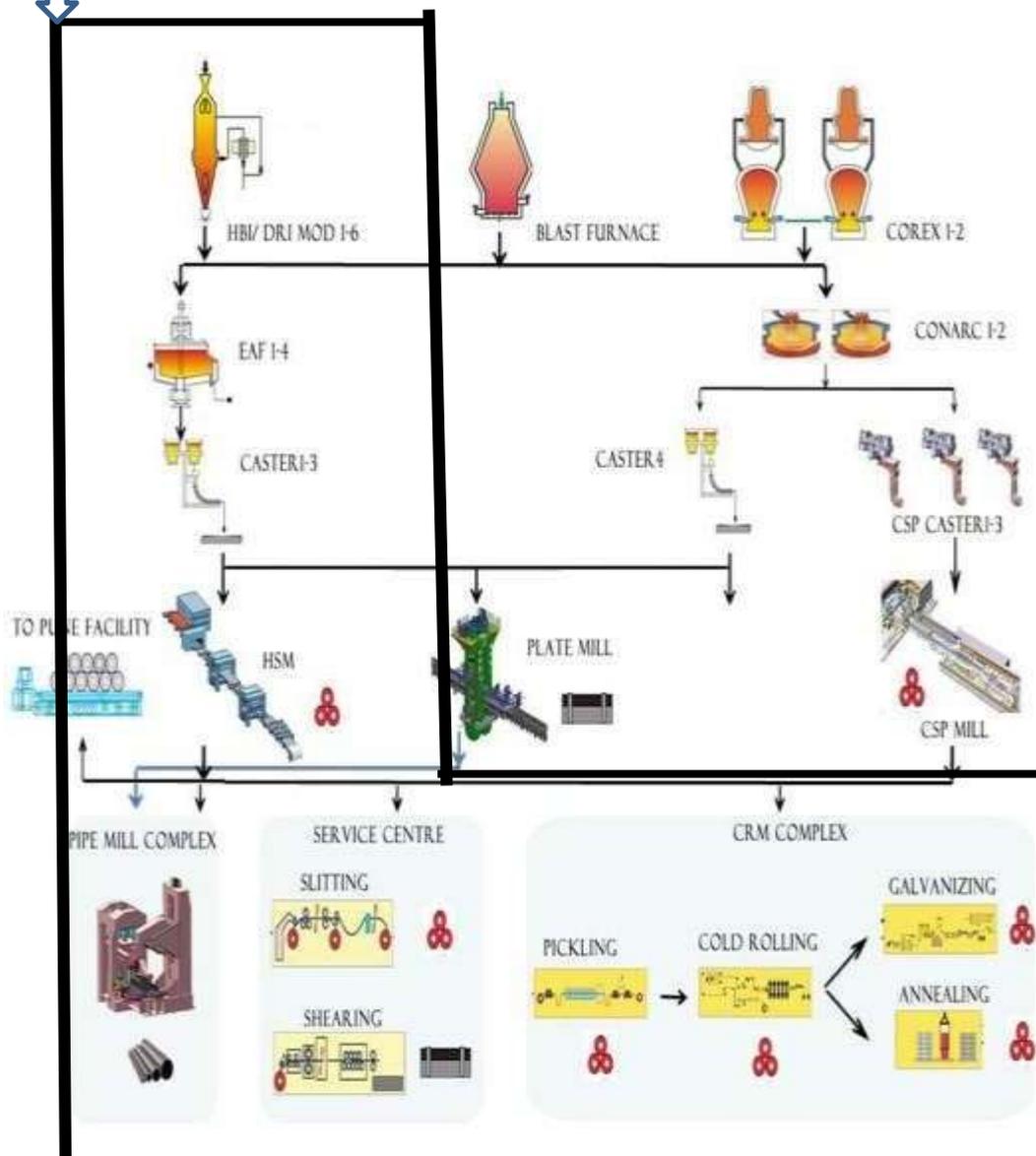

(Dr. P.B. Rastogi)
Director

Annexure - IV

2324

Name of Unit	M/s ArcelorMittal Nippon Steel India Limited (HRC Division) PCB ID: 20860
Date & Time	02-06-2023 (11:00 AM to 20:30 PM) & 03-06-2023 (09:30 AM to 16:30 PM) – Visit started on 02-06-2023 & Continued on 03-06-2023 due to non-availability of technical representative of concerned process from industry side after 02-06-2023 20:30 Hrs.
Reference	H. O. Reference (An email received from Head Office Dated: 25-05-2023 tilted with- To submit status report of EC & CCA w.r.to Hon NGT Appeal No. 27/2022(WZ) -Thakorbhai Vallabhbai Khalasi Vs MoEF&CC & Ors.)
Representative of M/s AMNS Ltd. (AMNS Group of companies)	Mr. Ansal Thakkar –Sr. Manager (Environment) Mr. Soham Joshi - Manager(Environment) Both/Either representative have assisted/explained plant process and EMS with other technical officials of respective plant
Inspecting Staff	Mr. U. R. Shah - A.E.E. Mr. B. C. Gosai – A.E.E. Mr. C.C. Hadiya- S.S.A. (He has taken part in inspection on 02-06-2023)

This unit is visited w.r. to H.O. reference. An email received to inspect the M/s AMNS units on 25-05-2023. M/s AMNS group of industries is having integrated steel plant at hazira complex. This plant is mfg. various steel products from Iron ore pellets & other raw material. During visit Unit is observed in operation & mfg. of steel & subsequent products is going on. This Plant has originally obtained EC on 23-07-1992 subsequently amended in 29-05-2008 (two ECs). CRZ approval for Jetty is granted on 18-09-2006. Unit has obtained CCA & its valid upto 31-12-2024.



Unit has water supply from Variav pump house (Surface water)

Water is used in various processes. Wastewater mainly generates from cooling tower blow down, CRM plant process. Small portion of the Generated w/w is recycled in HBI Plant, Slag cooling etc. Unit has provided effluent treatment plant. Here Unit is receiving two types of w/w streams 1) Acidic w/w(30-35 m³/hr) ,)Oily + Alkali w/w (10-15 m³/hr). Unit has provided separate treatment units for both the streams. Stream-1(Acidic) – Primary + tertiary: treatment starts with neutralization process, Unit is raising pH from 2 to 7 in step -1 & pH 7 to 11 in step-2, then coagulants been added, PST – filter press provided to remove Solids, Second stage clarifier(HRCT) followed by PST, then alkaline w/w neutralize with HCl & Send to PSF. Stream-2 (Oily+Alkali) (Primary+Secondary):Treatment starts with TPI units, then DAF after dosing of Polymer, then ASP-1 followed by ASP-2. Two Activated sludge process provided in series. Treated w/w is taken to common line for recycling & rest w/w discharged into estuary Zone of Tapi river. One w/w is collected from Conveyance channel of HRC division meeting at final junction point (w/w channel of other divisions) from where common conveyance (of all division) channel provided to discharge w/w into Tapi river estuary zone/mouth. Unit has provided OCEMS at final conveyance channel of HRC Division and noted reading ; BOD-1.54 mg/L, COD-4.66 mg/L, TSS-8.67 mg/L, pH-7.66, Totalizer-1228 m³. Unit has provided final closed outlet at River Tapi. Coordinates of the Final Discharge point : 21° 6'41.34"N , 72°39'35.04"E. Unit has provided Septic tank/soak pits at several locations for the disposal of Sewage generated from plant. Unit has submitted action plan to provide Sewage Treatment Plant as per CCA Condition.

Jetty:

Unit has own jetty for raw material & product handling. Unit has jetty of 1190 m length. During visit vessel berthed on jetty observed. Unit has total 04 barge unloaded at this jetty among which 01 big barge unloaded (crane) is observed. During visit its found not in operation. Unit has provided uncovered conveyor belts for movement of material (like ore billets, limes etc.) from jetty. Here no wastewater generation & discharge is observed during visit. As per CCA jetty length of 736 m mentioned hence unit has been asked to clarify about approval of 1190 m length jetty. Photograph of jetty attached herewith.

Acid Regeneration Plant:

Spent acid generated from CRM division is received at ARP for acid recovery. Unit has two acid regeneration plants of 5 KL/hr. During visit comparative new plant of 120 KLPD is observed in operation. Another Acid regeneration plant is found not in operation. Contacted person informed that it's temporarily not in operation & maintenance work is going on. Unit has provided scrubber with that. At operational plan unit has one FBC (Combustion) chamber. Iron impurities from acid are separated & coming out in form of fines. Iron fines sent to sinter plant for utilization. Then absorber step to recover acid. Unit has provided alkaline scrubber (Gas scrubber) as APCD with ARP Plant. Regenerated acid recycled in mfg. process.

Unit has one ARP plant as per CCA hence unit has been asked to clarify about second ARP. Unit has not provided OCEMS with Operational ARP plant.

HBI Division:

Iron process begins this plant. Basically lump ore & pellets are in iron oxide form. This process conducted to remove oxide content from ore/pellets. Unit is having total five HBI modules. HBI module basically vertical furnace to reduce iron (Fe) from iron oxide(Fe₂O₃). Here, First Natural gas used as fuel. Natural gas cracked into CO+H₂ in reformer. CO+H₂ is fed into at 900 C into furnace from bottom & Iron oxide is fed from top of the furnace. Sponge iron collected from bottom. Unit has provided Air

pre heater for heat recovery & Scrubber with the dust coming out from the top. Unit has also provided Veturi scrubber followed by Hydro cyclone (mist eliminator) – APCD for the smoke generated at the bottom of the furnace with separate stack. Iron ore fines generated in process sent to sinter plant.

EAF (SMP-1):

Sponge Iron (DRI/HBI form) is send to EAF section to close movable trolley. Unit is having total four Electric Arc Furnaces. Contacted person informed that ,This EAF is having capacity of 180 Ton/heat cycle (usually 70-75 min cycle). EAF is used for melting iron & remove impurities by adding lime majorly. Here sponge iron/scrap etc. utilized for making liquid iron. Unit has provided primary hood with all furnaces to extract fumes. Unit has provided separate Bag filter with all Furnaces. Unit has provided Canopy,as a secondary fume extraction system. Unit has actually provided canopy with suction facility to trap remaining emission and fugitive emission due to liquid metal/material transfer & handling. Presently secondary fume extraction system is not in operation & it's not connected to any APCD (through ID Fan). Fugitive emission observed in EAF Section. Contacted person informed that, they are under process of installation of APCD with secondary fume extraction system. During visit erection work is going on. Unit has been asked to submit time bound action plan. Unit has ladle furnace for each EAF. Ladle furnace used to make alloy (Different grade MS) from iron. Here various materials are fed into liquid Fe. Ladle furnaces have separate Bag Filter & connected to stack of EAF. Unit has provided One stack sample is collected from the stack attached to EAF-3 furnace.

HSM:

Hot Strip Mill incorporates state-of-the art technology features for excellent quality of finished steel product. The re-heating furnace incorporates walking beam mechanism coupled with natural gas firing, which ensures uniform heating and soaking from all sides. The furnace is designed for Natural gas/NGL with provision for LDO firing during emergencies. Followed by RHF, mill has got a slab extractor and primary decoiling unit.

The 4 high reverse Roughing mill attached with a vertical edger controls the width of the slab. The coil box through its unique process of end reversal during mid-stage of rolling ensures isothermal rolling resulting in uniform mechanical properties throughout the width and length of the coil. The finishing mill is equipped with 6-4 High finishing stands and 2 down coilers.

CRM Division:

Here, Hot rolled Coils (HRC) from HSM division taken for further process. This plan basically performs rolling, pickling, galvanizing processes. MS sheet first passed to series of roller to remove surface tension / straightening, then sheet is taken to Pickling process. Unit has total three pickling line. Unit has provided alkali scrubbing system with all pickling lines. Pickling line 1 & 3 has two stage scrubbers, Pickling Line -2 has Single stage scrubber. During visit this plant is also in operation & one stack sample is collected from stack attached to Pickling Line-1. Spent acid sent for regeneration & After pickling process, MS sheet is taken to rolling process , here sheet is passed through series of Roller press to reduce thickness at desired level. Here Oil & liquid is used in process. Unit has provided fume extraction system (FES) to remove oil mist. FES is connected to filter with steam coils. Through that Oil is removed from bottom of filter. During the visit @ 500-600 lts. Oil collected at common pit near to APCD is observed. Unit is having two 8 TPH boilers among one is standby. Unit is having 52 batch annealing furnace which is used in rotation as per requirement. H₂ is used as fuel in annealing furnace. Unit is having two galvanizing line. Here Unit is having NG based furnace. Unit has not provided gas scrubber with galvanizing section as per CCA.

The shafts of the kiln have semicircular cross section. The two shafts are connected by a channel at certain-height. The shafts have an outer shell of steel plating. The kin are lined with suitable refractory material in the burning zone (calcining zone) and cooling zone. The preheating zone is lined mainly with fireclay bricks. After a period of operation, a thin crust of dust deposited on the refractory will contribute considerably to the protection of the brickwork against abrasion.

The Kiln demands constants throughput. During each inversion, a measured amount of stone is charged into shaft, which in the next cycle will act as a regenerator. In this way, there is the lowest gas temperature and consequently, the maximum recovery of heat. The weight of the charge remains constant independent of the kiln output. The number of charges per hour and duration of the heating period are controlled. At nominal output kiln is charged every 12 minutes. At a lower output, the interval can be longer.

The charging system consists of a hopper placed above the kiln in the middle of two shafts The hopper has two outlets, each equipped with a hydraulically operated valve. A belt conveyor feeds the hopper and charges a batch into the hopper. The stone from hopper will be fed to the appropriate valve.

The calcinated lime shall be continuously discharged from both shafts via discharged tables located below. The rate of discharge is present for constant discharge from below the cooling zone of both shafts.

The discharge tables extract the calcined lime from inside the kiln and the lime falls into the small discharges hoppers located underneath the discharge tables to collect the calcined lime during the 12 minutes (approx.) burning period.

Due to the high pressure inside the kiln, these hoppers are sealed off from the atmosphere by airtight hydraulically operated flaps During each inversion action when shafts are without pressure, those hydraulically operated flaps are opened and the burnt lime drops into the pressure free reception hopper Cooling air is fed into the discharge hoppers from where it reaches the kiln passing through the lime situated on the discharge tables

The periodical reversing of the heating from one shaft to another required reversing devices for fuel combustion air and waste gas The fuel supply shall be reversed by means of special hydraulically operated valves. Combustion air and waste gas are also reversed by means of double acting hydraulic cylinder operated flaps. Cooling airg however, flows continuously into both shafts. The inversion process is controlled automatically through automation program.

OXYGEN PLANT (AUXILLIARY PLANT)

The plant employs the Molecular Sieve purification with Booster expansion Turbine system.

The feed air after filtration is compressed to about 067 MPa (A) by Air Turbo Compressor. The compressed air is cooled down to 10 °C. Then it is fed into one of the molecular Siave where moisture, CO₂ and Acetylene etc are absorbed by the Molecular Steve. This air is divided into two parts, one part is fed to the Booster Blower and the pressure is boosted to about 0.9 MPa (A) and cooled down to normal temperature by chilled water before entering the main Heat Exchanger. It is then withdrawn from the middle of the exchanger and fed into the Expansion Turbine. All the expanded air is sent to the upper column. Another part of air enters the main Heat Exchanger where it is cooled down to the lowest temperature by the outgoing gases and then it goes in the lower column. After the preliminary rectification of air in the lower column, the liquid products are withdrawn and fed into liquid air/liquid nitrogen sub cooler. Gaseous oxygen of purity 99.5 % is produced at the bottom of the upper column

which is withdrawn and sent to the main Heat Exchanger to be warmed up and then. comes out of cold box to the Oxygen Turbo Compressor where it is compressed to 3.04 MPa (A) for use.

Liquid Oxygen is withdrawn at the lower part of the upper column from the condenser is transferred to liquid oxygen storage tank. Nitrogen containing less than 10 ppm of oxygen is withdrawn at the top of the column which is compressed in nitrogen turbo compressor up to 0.585 MPa (A) for use.

The argon traction withdrawn from the middle part of the upper column is rectified in crude argon column. After the purification process, argon is fed back to the cold box and pre-cooled by argon heat exchanger before it goes into the middle of pure argon column Finally 250 Nm³/Hr liquid argon of purity 99.999 % is obtained at the bottom of pure argon column and is sent to the liquid argon storage tanks. Then it is compressed to 2.1 Mpa (A) by means of liquid of argon pump and vaporized for use. The instrument control and monitor the whole production process through Distributed Control System (DCS). The main process data from Air Turbo Compressor, Air Separation unit and other machinery must be monitored and controlled by DCS. Alarms and interlocking system has been identified in DCS to monitor and control the production.

CPP & WHRB:

Unit has one CPP of 31 MW. During visit dismantling of same is going on. Contacted person informed that they are removing the CPP. Unit has one Waste heat recovery Boiler of 25 MW. This WHRB uses heat from HBI modules & converts into power. During visit this observed in operation.

Hazardous waste management:

Unit has obtained authorization for management of six hazardous Waste. Used Oil & Discarded container is send to recycler. Unit is member of BEIL & Maurya Enviro Project P. Ltd. TSDF Site. During visit approx. 15-18 MT zinc dross is observed. Unit is sending Zinc dross to recycler. During visit about @ 60-70 MT ETP Sludge is observed in storage area. Contacted person informed that they are reutilizing in Sinter plant & additional ETP Sludge is sent to TSDF Site. Spent Ion Exchange resin generated from D.M. Plant. Unit has obtained authorization for the management of Spent Acid = 2100 m³/day. However, Unit has two ARP Plants having total Capacity of 240 KL/D (m³/d).

Generated slag is being stored in interim storage area near EAF plant. Recycle water is used for cooling of slag. This slag is further shifted to common slag pit area in conarc division. Unit has been instructed to submit last six months' slag generation, storage and disposal details with proof.

04 CAAQMS Location with parameter.

- Unit has provided four CAAQMS location of all Directions.

Location (Coordinates)	Direction	Parameters Value
Location-1 (21.106917, 72.658469)	East	PM10, PM2.5, SO2, NOx, O3, CO
Location-2(21.101748, 72.648251)	South	PM10, PM2.5, SO2, NOx, O3, CO
Location-3 (21.118640, 72.640407)	West	PM10, PM2.5, SO2, NOx, O3, CO
Location -4 (21.129937, 72.655479)	North	PM10, PM2.5, SO2, NOx, O3, CO

- Unit has provided OCEMS with stacks & Effluent channel of HRC division. During visit OCEMS is not observed with the stack of ARP.

Time	FES_Line_1-SO2-(mg/Nm3)Raw	FES_Line_1-NOx-(mg/Nm3)Raw	FES_Line_2-SO2-(mg/Nm3)Raw	FES_Line_2-NOx-(mg/nm3)Raw	CRM_GALVANIZING_Line_1-SO2-(mg/Nm3)Raw	CRM_GALVANIZING_Line_1-NOx-(mg/Nm3)Raw	CRM_GALVANIZING_Line_2-NOx-(mg/Nm3)Raw
2023-06-03 12 PM	3.8	4.1	7.8	12	16.4	30.1	45.5
Time	CRM_RS D_STEAM_BOILER-SO2-(mg/Nm3) Raw	CRM_RS D_STEAM_BOILER-NOx-(mg/Nm3)Raw	CRM_RS D_STEAM_BOILER-PM-(mg/Nm3)Raw	CRM_BAF-SO2-(mg/Nm3) Raw	CRM_BAF-NOx-(mg/Nm3) Raw	CRM_BAF-PM-(mg/Nm3) Raw	Lime_Kiln_1-PM-(mg/Nm3) Raw
2023-06-03 12 PM	10.5	9.2	7	39.8	89.5	0.2	106.8
Time	Lime_Kiln_2-PM-(mg/Nm3) Raw	Lime_Kiln_3-PM-(mg/Nm3) Raw	Lime_Kiln_4-PM-(mg/Nm3) Raw	HSM_RHF_1-SO2-(mg/Nm3) Raw	HSM_RHF_1-NOx-(mg/Nm3) Raw	HSM_RHF_1-PM-(mg/Nm3) Raw	HSM_RFH_2-SO2-(mg/Nm3) Raw
2023-06-03 12 PM	19.6	17.9	6	17.6	20.5	11.4	18.5
Time	HSM_RFH_2-NOx-(mg/Nm3) Raw	HSM_RFH_2-PM-(mg/Nm3) Raw	HBI_REC_5-PM-(mg/Nm3) Raw	HBI_PDCS_5-PM-(mg/Nm3) Raw	HBI_PDCS_1-PM-(mg/Nm3) Raw	HBI_PDCS_2-PM-(mg/Nm3) Raw	HBI_PDCS_3-PM-(mg/Nm3) Raw
2023-06-03 12 PM	63	5.6	11.2	0.3	0.2	0.1	0.1
Time	HBI_PDCS_4-PM-(mg/Nm3) Raw	HBI_RECUP_1-PM-(mg/Nm3) Raw	HBI_RECUP_2-PM-(mg/Nm3) Raw	HBI_RECUP_3-PM-(mg/Nm3) Raw	HBI_RECUP_4-PM-(mg/Nm3) Raw	HBI_CPP_25 MW-SO2-(mg/Nm3) Raw	HBI_CPP_25 MW-NOx-(mg/Nm3) Raw
2023-06-03 12 PM	0	9.1	0.2	8.4	316.7	3.4	0
Time	HBI_CPP_25MW-PM-(mg/Nm3) Raw	HRC_BOILER_1_2-PM-(mg/Nm3) Raw	HRC_BOILER_1_2-SO2-(mg/Nm3) Raw	HRC_BOILER_1_2-NOx-(mg/Nm3) Raw	EAF_1_2-PM-(mg/Nm3) Raw	EAF_3-PM-(mg/Nm3) Raw	EAF_4-PM-(mg/Nm3) Raw
2023-06-03 12 PM	23.6	7.7	6.6	6.2	42.3	17.9	0.7

During visit fugitive emission from various sources is observed in Plant. Fugitive emission in HBI plant observed due to heavy deposition of dust/iron fines layer over land/surfaces, Fugitive emission in lime plant due to material handling is observed. Fugitive emission due to raw material handling is also observed. Raw material heap height is observed more than Wind breaking wall.

Details of Samples collected:

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Sr. No.	Sample	Source
1	W/W	from Conveyance channel of HRC division
2	Stack-Flue gas emission	stack attached to EAF-3 furnace
3	Stack –Process gas emission	stack attached to Pickling Line-1

Encl:

1. NEI- 2 Days
2. Corrective
3. Compliance of Relevant CCA & SOP Checklist
4. Compliance of relevant EC-1 (29-05-2008)
5. Compliance of relevant EC-2 (29-05-2005)
6. Compliance of CRZ Clearance(18-09-2006)

Consent Order No. AWH-107719 Date of issue: 31-12-2024.				No Comment
The consents shall be valid upto 31-12-2024 for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products				
Sr. No.	Plant Name	Product /By Products	Capacity MT/Month	
1	HBI (Module I-V)	HBI	4,98,333	In Operation
		Iron Ore Fines	68,604	Generated during the process & utilised in Sinter plant
		LPG	5400	Unit does not having any LPG Storage/Plant.
2	HRC Plant (EAF, Caster , HSM, SC)	HR Coils	3,75,000	In operation (HBI of First product used as R.M. in this product)
		Mill Scale	12,050	Generated during the process & utilised in Sinter plant
		Slag	98000	Generated during the process
		Iron Fines	6000	Generated during the process & utilised in Sinter plant
3	Lime Plant	Lime	40,400	In operation (Auxiliary material used in EAF for steel purification)
		Lime Fines	8000	Generated during the process & utilised in Sinter plant
		Lime Stone/Dolomite Chips	10590	Generated during the process & utilised in plant
		Off Grade Lime/ Dolime	720	Generated during the process & utilised in Sinter plant or sell to utilizer
4	Oxygen Plant	Oxygen (Gaseous)	371120000	In operation (Auxiliary material used in procee)
		Oxygen (Liquid)	21240000	In operation (Auxiliary material used in procee)
		Nitrogen (gaseous)	34520000	In operation (Auxiliary material used in procee)
		Argon	1058400	Unit dose not having argon plant.
5	CRM	Hot Rolled Pickled Coils/ Sheets	1,70,000	In operation (HRC Coil from SMP plant product is used as R.M. in this product)
		Cold Rolled Coils/Sheet	1,08,334	In operation (HRC Coil from SMP plant product is used as R.M. in this product)
		Galvanized Sheet/Coils	54,167	In operation
		Coated Sheet/Coils	8334	In operation (HRC Coil from SMP plant product is used as R.M. in this product)
		Specnt Acid (M ³ /Day)	2100	Unit has two acid regeneration plant of 120 KLPD cap. Each)
		Iron Oxide	1050	Generated during the process & utilised in Sinter plant
6	CPP-31 MW	Captive Power (MU/Day	744 MWH (31 MW)	Not in operation & dismantling is going on
7	Extension of Existing Captive			Unit has jetty of 1190 m length

	Jetty (734 Meters)				
8	Waste Heat Recovery Based Power Plant	Power	25 MW	In operation	
<p>1. The applicant shall strictly comply with all condition/stipulated made in Environmental Clearance issued by Ministry of Environment and Forest, New Delhi in its order no- J-11011/74/2006-IA-II(I) Dated, 13/06/2006 and CRZ clearance for extension of existing captive jetty vide order no. II-65/2005-IA-III Dtd. 18/09/2006 respectively.</p>					Unit is submitting six monthly compliance to MOEF&CC.
<p>2. Industry shall strictly comply with all specific conditions mentioned in Environmental Clearance issued by Govt. of India, Ministry of Environment and Forest vide their letter No. J-11011/74/2006 IA-II(I). dtd. 13/06/2006.</p>					Unit is submitting six monthly compliance to MOEF&CC.
<p>3. The unit shall strictly observe and comply with conditions stipulation made in Environmental Clearance issued by MOEF, New Delhi in its order No:- J-11011/45/2004-IA-II(I) dtd, 07/11/2005.</p>					Unit is submitting six monthly compliance to MOEF&CC.
<p>4. The applicant shall strictly observe & comply with various stipulation imposed by MOEF, New Delhi in its Order no. J-11011/4/95-IA0II(I) dtd. 23/07/1992 & to submit compliance report thereof.</p>					Unit is submitting six monthly compliance to MOEF&CC.
<p>5. The applicant shall strictly observed & comply with all condition of Environmental Clearance granted by Ministry of Environment and Forest, vide letter no. J-13011/90/2006-IA-II(I) Dated, 20/04/2007.</p>					Unit is submitting six monthly compliance to MOEF&CC.
<p>6. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).</p>					Unit is managing solid waste as per Solid waste management rules-2016.
<p>7. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilitiesto replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.</p>					Not complied
<p>8. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.</p>					Unit is receiving surfaces water for as Water Source.
<p>9. The applicant shall strictly observed & comply with all condition of Environmental Clearance granted by Ministry of Environment and Forest, vide letter no. J-11011/4/1992-IA II (I), Dated:- 04/07/2005.</p>					Unit is submitting six monthly compliance to MOEF&CC.
<p>10. Applicant shall comply to the Standard Operating Procedure for acid reuse will be complied with judiciously.</p>					Compliance of Minimal requisite facility is attached below.
<p>11. Spent Acid After regeneration shall be reused in this.</p>					Unit has two ARP.
<p>3. CONDITIONS UNDER THE WATER ACT:</p>					
<p>3.1. Source of water: - Borewell</p>					Variav (Surface water)
<p>3.2. The quantity of the water consumption for industrial purpose shall not exceed 93966 KL/Day.</p>					Complying. As per submission, last three month waste consumption
<p>3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 2711 KL/Day</p>					March-23-36848 KL, April-23-37662 KL, May-23-38666 KL.
<p>3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 19672 KL/Day, however discharge shall be within the consented quantity mentioned in consent of the whole plant.</p>					Complying. As per submission, last three month generation March-23-2816 KL, April-23-2660 KL, May-23-2651 KL.

3.5. The quantity of domestic waste water shall not exceed 1173 KL/Day.

3.6. (A) The applicant shall provide adequate effluent treatment system in order to achieve the quantity of the treated effluent as per GPCB norms mentioned below. (HBI & HRC Plant):

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40° C
Colour (Pt. co. scale) inn units	100
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavelent Chromium	0.1 mg/l
BOD (5 days at 20°C)	30 mg/l
COD	100 mg/l
Cyanides	0.2 mg/l
Fluorides	1.5 mg/l
Lead	0.1 mg/l
Copper	2 mg/l
Nickel	3 mg/l
Zink	5 mg/l

Treated effluent Sample is collected for analysis purpose.

(B) CPP Plant:-

Boiler Blow Down:-	
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Total Copper	1.0 mg/l
Total Iron	1.0 mg/l
Cooling Water Blow Down:-	
Free Available Chlorine	0.5 mg/l
Zinc	1.0 mg/l
Hexavalent Chromium	0.1 mg/l
Total Chromium	0.2 mg/l
Phosphate	5.0 mg/l
Combined Effluent:-	
PH	6.5 To 8.5
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Total Copper	1.0 mg/l
Total Iron	1.0 mg/l
Zinc	1.0 mg/l
Hexavalent Chromium	0.1 mg/l
Total Chromium	0.2 mg/l
Phosphate	5.0 mg/l

CPP plant is not in operation.

3.7. The Final treated effluent confirming to the above standards shall be discharged into Estuary Zone of river Tapi through closed pipe through one outlet only.

Complying,
Unit has common channel for all units followed by disposal pipeline on the bank of Tapi river

3.8. Domestic effluent @ 380 M3/day shall be disposed off through septic tank/ soak pit system & @782 M3/day shall be treated separately to conform to the following standards and utilized on land for plantation or gardening within the factory premise.				Partial Complying, Domestic effluent is disposed off through Septic Tank/Soak Pit. Unit is in process to install two STPs of 250 m3/day		
		BOD (5 days at 20°C)	Less than 20 mg/l			
		Suspending Solids	Less than 30 mg/l			
		Residual Chlorine	Minimum 0.5 mg/l			
Domestic effluent shall be disposed off through septic tank/soak pit system.				Complying, Domestic effluent is disposed through septic tank/Soak pit.		
4.CONDITIONS UNDER THE AIR ACT:						
4.1. The following shall be used as a fuel.				Complying, Unit is using consented fuel as such		
		Sr. No.	Fuel	Quantity		
1		HBI (Mod-I-V):				
		NG (Sm ³ /Day)		5610173		
		LPG		932 TPD		
		Naptha/ NGL		376 TPD		
		HRC: (Lime plant , RHF, Boiler)				
		NG (Sm ³ /Day)		9312164		
		NGL/Naptha		7507 TPD		
		CRM:				
		NG (Sm ³ /Day)		194568		
		CPP:- 31 MW:				
		NG (Sm ³ /Day)		192000		
		NGL/Naptive		168 TPD		
4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.				Majorly Complying. Unit has installed almost APCD as per Consent. Details are as per 4.3 & 4.4		
4.3. The flue gas emission through stack attached shall conform to the following standards:						
Stack No	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit	Status during Inspection
(A) HRC Plant:-						
1.	Boiler of HRC Plant	30	----	Particulate Matter SO ₂ NO _x	50 mg/Nm ³ 100 ppm 50 ppm	Standby utility
2.	Heat Recovery Steam Generator (HRSG)-31 MW	60	Tall Chimney	Particulate Matter SO ₂ NO _x	10 mg/Nm ³ 10 ppm 80 ppm	Not in operation. Dismantling is going on.
3.	Reheating Furnace I	88.5	----	Particulate Matter SO ₂	100 mg/Nm ³ 40 ppm 125 ppm	In operation

4.	Reheating Furnace II	88.5	----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 40 ppm 125 ppm	In operation
5.	Electric Arc Furnace I & II	45	FES System 1 & 2 with Bag Filter	Particulate Matter	80 mg/Nm ³	Suction Hood with Bag filter provided.
6.	Electric Arc Furnace III	45	FES System with Bag Filter	Particulate Matter	80 mg/Nm ³	Suction Hood with Bag filter provided.
7.	Electric Arc Furnace IV	45	FES System with Bag Filter	Particulate Matter	80 mg/Nm ³	Suction Hood with Bag filter provided.
8.	Normalizing Furnace	30	----	Particulate Matter SO ₂	80 mg/Nm ³ 40 ppm	Suction Hood with Bag filter provided.
(B) CRM Plant:-						
1	Boiler No. 1 & 2 of CRM	30	-----	Particulate Matter SO ₂ NO _x	50 mg/Nm ³ 100 ppm 50 ppm	NG base Boiler
2.	Batch Annealing Furnace (BAF)	20	----	Particulate Matter SO ₂ NO _x	50 mg/Nm ³ 100 ppm 50 ppm	In operation(Used in rotation)
3.	Heat Recovery Steam generator (HR SG) – 25 MW Waste Heat Recovery Based Power Plant	60	----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 50 ppm 190 ppm	In operation.
4.4. There process emission through various stack/vent of reactor, process shall confirm to the following standards:						
Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit	Status during Inspection
(A) HBI Plant:-						
1.	HBI Performer cum	30	Venturi Scrubber	PM	50 mg/Nm ³	In Operation. Scrubber Provided as APCD

	Recuperator I					
2	Reformer cum Recuperator II	30	Venturi Scrubber	PM	50 mg/Nm ³	In Operation. Scrubber Provided as APCD
3	Reformer cum Recuperator III	30	Venturi Scrubber	PM	50 mg/Nm ³	In Operation. Scrubber Provided as APCD
4.	Reformer cum Recuperator IV	40	Venturi Scrubber	PM	50 mg/Nm ³	In Operation. Scrubber Provided as APCD
5	Reformer cum Recuperator V	40	Venturi Scrubber	PM	50 mg/Nm ³	In Operation. Scrubber Provided as APCD
6	HBI Process Dust Collection System (PDCS) I	20	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm ³	In operation. Venturi Scrubber with Mist eliminator (Hydro cyclone) is provided as APCD
7	PDCS II	20	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm ³	In operation. Venturi Scrubber with Mist eliminator (Hydro cyclone) is provided as APCD
8	PDCS III	20	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm ³	In operation. Venturi Scrubber with Mist eliminator (Hydro cyclone) is provided as APCD
9	PDCS IV	20	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm ³	In operation. Venturi Scrubber with Mist eliminator (Hydro cyclone) is provided as APCD
10	PDCS V	25	Venturi Scrubber + Hydro cyclone	PM	40 mg/Nm ³	In operation. Venturi Scrubber with Mist eliminator (Hydro cyclone) is provided as APCD
<i>(B) Lime Plant:-</i>						

1	Lime Plant Kiln I	45	Bag Filter	PM	150 mg/Nm ³	In operation and bag filter is provided as an APCM.
2	Lime Plant Kiln II	45	Bag Filter	PM	150 mg/Nm ³	In operation and bag filter is provided as an APCM.
3	Lime Plant Kiln III	45	Bag Filter	PM	150 mg/Nm ³	In operation and bag filter is provided as an APCM.
4	Lime Plant Kiln IV	45	Bag Filter	PM	150 mg/Nm ³	In operation and bag filter is provided as an APCM.
<u>(c) CRM Plant:-</u>						
1	HCl Scrubber attached to Pickling operation (Line 1)	25	HCL Scrubber	HCL	20 mg/Nm ³	In Operation. Alkali Scrubber provided as APCD.
2	HCl Scrubber attached to Pickling operation (Line 2)	25	HCL Scrubber	HCL	20 mg/Nm ³	In Operation. Alkali Scrubber provided as APCD.
3	HCl Fume Scrubber attached to Acid Regeneration Plant (ARP)	25	HCL Scrubber	HCL	20 mg/Nm ³	In Operation. Alkali Scrubber provided as APCD.
4	Fume Extraction System Attached to Cold Rolling Mill (Line 1)	30	FES System	SO ₂ NO _x	40 mg/Nm ³ 25 mg/Nm ³	FES with filtration provided as APCD
5	Fume Extraction System Attached to Cold Rolling Mill (Line 2)	30	FES System	SO ₂ NO _x	40 mg/Nm ³ 25 mg/Nm ³	FES with filtration provided as APCD
6	Gas scrubber attached to Galvanizing	30	Gas Scrubber	SO ₂ NO _x	40 mg/Nm ³ 25 mg/Nm ³	This is NG base furnace. Gas Scrubber not provided

	operation (Line 1)					
7	Gas scrubber attached to Galvanizing operation (Line 1)	20	Gas Scrubber	SO ₂ NO _x	40 mg/Nm ³ 25 mg/Nm ³	This is NG base furnace. Gas Scrubber not provided
(d) Pickling Plant:-						
1	Pickling Line	30	Water Scrubber	HCL	20 mg/Nm ³	In Operation. Alkali Scrubber provided as APCD.
4.1. Industry shall take adequate measure to control dusting due to storage, transportation & handling of Coal/Lignite & fly ash.					Partially Complied Fugitive emission due to raw material handling is also observed. Raw material heap height is observed more than Wind breaking wall.	
4.2. Industry shall comply with Coal handling guideline of the Board.					Partial Compliance	
4.3. Industry shall comply with fly ash notification 1999 as amended from time to time.					No generation of Fly ash from HRC division. No coal base d	
4.4. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10meters from the source) other than the stack/vent) shall not exceed the following levels.					AAQM is carried out at AMNS complex during inspection on 01-06-2023 by other team	
			Permissible Limit (Microgram/m3)			
			Annual	24 Hrs. Average		
Particulate Matter – 10 (PM10)			60	100		
Particulate Matter – 10 (PM2.5)			40	60		
NO _x			40	80		
4.5. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.					Stacks with SMF & Identification number provided.	
4.6. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and70 dB (A) during night time. Daytime is reckoned in between 6a.m. and10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.					Unit is taking measures to control Noise Pollution.	
5. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]						
Authorization order No:- AWH-107719 date of Issue: 31-12-2024.						
M/s. ArcelorMittal Nippon Steel India Limited (HRC Division) is hereby granted an authorization to operate facility of below for following hazardous wastes on the premises situated at Plot No: 203-230, 245-264, 312-321, @ 27 KM. Surat-Hazira Road, Surat-394270, Tal: Chorasi, Dist: Surat.						

	Waste	Quantity MT/Year	Schedule-I/ Category	Facility	Observation
1	Chemical Sludge from waste water treatment	2900 MT/year	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.	ETP Sludge stored at site. Contacted person informed that they are utilizing sludge in sinter plant. Unit is member of BEIL-Bharuch & MEPL-Mahisagar TSDF Site.
2	Used or Spent Oil	1443 KL/Year	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.	As per manifest ,Sent for recycling
3	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	7265 Nos/Year	33.1	Collection, storage transportation and disposal to authorized decontaminator	As per manifest ,Sent for recycling
4	Spent ion exchange resin containing metals	11,138 Nos/Y	35.2	Collection, Storage, Transportation and disposal at CHWIF.	During visit no stock of spent ion exchange observed at Haz. waste storage area. As per XGN records unit is yet to obtained CHWIF membership.
5	Zinc Dross	195 MT/Month	Schedule-IV (15)	Send to authorized recycler who has obtained authorization from the Board under rule 9 of Hazardous and other waste (Management & Transboundary) Rules,2016	As per manifest ,Sent for recycling
6	Spent Acid	2100 M3/Day	Schedule-IV(15)	Collection, Storage, recover , reuse in same process. Transportation & send excess quantity 2000 MT/Month (also include quantities during break down/shutdown/emerg	Unit has two Acid regeneration plant of 240 MT/Day.

				<p>recyclers of the plant) of spent acid (beyond treating capacity of acid regeneration plant -ARP) to authorized recyclers up to commissioning of new ARP recycler i.e. Sukha Chemical Industries, Ankleshwar (Quantity-1000 MT/Month), 2. Krasoma Biochem Pvt Ltd., Pithampura, MP, (Quantity-1000 MT/Month)</p>	
5.3 The authorization shall be valid up to 31-12-2024 .				Valid	
5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.				Complying authorization condition	
5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.				Unit is having storage facility	

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Compliance of SOP Acid Regeneration – Minimum Requisite Facility:

Sr. No.	Point	Compliance Status
1.	FRP/steel made Storage tanks of capacity relevant as per section 71.8 to store Spent acid as well Regenerated acid. Such storage tanks shall be placed above the ground and contained with low rise parapet/bund wall and acid proof floor with slope to collect spillages, if any, in to collection pit. Alternately, the storage tanks may be below the ground provided it has HDPE liner system beneath the tank and leachate collection system below HDPE liner.	Complying, Unit has provided Storage tank with Acid proof brick lining with Spillage collection mechanism
2.	Cool, dry well-ventilated covered sheds for product Ferric Oxide and dedicated storage area for temporary storage of wastes (if any) generated during utilization process.	Complying, Contacted person informed that they are reutilizing in Ferric Oxide in HBI Section.
3.	Mechanized system for transfer of Spent Acid from storage tanks to process vessels.	Complying, Unit has mechanized system for acid transfer
4.	Roaster, Scrubber and Absorber	Complying, Provided
5.	The process units shall be provided with appropriate suction connected with scrubber.	Complying, Scrubber is provided
6.	Stack to have sampling port, platform, access to the platform etc. as per the guidelines on methodologies for source emission monitoring published by CPCB under Laboratory Analysis Techniques LATS/80/20 13- 14	SMF is provided.

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Compliance status of CRZ Clearance – Extension of the existing jetty of M/s. Essar Steel Limited, Hazira Vide No. 11-65/2005-IA-III dated 18th September 2006.

COND. NO.	POINTS TO BE COMPLIED	COMPLIANCE STATUS
A	Specific Condition	
i)	All the recommendations listed in the Environmental Management plan, Environmental Impact and Assessment prepared by NIO should be strictly implemented.	Complying. Unit is periodically submitting compliance report to authority with documents.
ii)	The dredged material obtained should be utilized for filling back up area.	This point pertains to Construction phase of jetty, However contacted person informed that , Dredged material used for filling back up area (~ 35 ha) behind the Jetty at that time.
iii)	The recommendations of the CWPRS mathematical model studies with respect to hydrodynamics should be implemented.	As per submission of unit - CWPRS has concluded that there would be no significant changes flow conditions in the Tapi Estuary.
iv)	Appropriate shore erosion measures should be taken up as indicated in the report of NIO.	Unit has stated that “ As per the report of CWPRS, shoreline on the southern side of existing jetty remains stable therefore shore erosion control measure are not required”.
v)	It should be ensured that during construction and operation of mangroves located about 1,000 m North of the proposed jetty should not be affected.	During visit contacted person informed that, documents of same is not readily available, hence he will furnish details with supporting documents. Unit has yet not submitted these details with reply.
vi)	Monitoring and mitigating steps to prevent pollution of Tapi estuary by the project should be taken up in their area.	As per submission of unit - Monthly manual Marine monitoring of Tapi Estuary is being done through Third Party & NABL accredited laboratory to evaluate the marine status of the estuary due to effluent discharge and report of the same is sent to GPCB on monthly basis. Similarly, a six monthly report is also being sent to MoEF&CC. Further 8 locations sampling and analysis of physico-chemical & biological environmental monitoring is carried out in 2020 (pre monsoon and post monsoon) to study the overall impact on marine environment due to discharge of Treated effluent to the estuary by Third Party (M/s. Shree Green Environmental Laboratories) NABL accredited laboratory involving Marine ecology & Bio-diversity expert.
vii)	The recommendations of NIO in the EIA report shall be followed.	Complying. Unit is periodically submitting compliance report to authority with documents.
viii)	All the conditions stipulated by the Gujarat Pollution Control Board in their consent letter No.PC/NOC/SRT-1404/2271 dated 27.1.2004 should be effectively implemented.	Complying. Compliance status of CCA attached herewith.
ix)	All the conditions stipulated by the Government of Gujarat, Forests and Environment Department should be effectively implemented.	Unit has complied CCA conditions and unit is submitting six monthly compliance report to the authority.

x)	Sewage arising in the port area should be disposed off through septic tank – Soak pit system or shall be treated along with the industrial effluents to conform the standards stipulated by GPCB and shall be utilized/re-cycled for gardening, plantation and irrigation.	Complying Sewage is being disposed of through septic tank – soak pit system.
xi)	Adequate plantation should be carried out along the roads of the Port premises and a green belt should be developed.	Partially Complied. Plantation carried out along the periphery of the premise.
xii)	There should be no withdrawal of ground water in CRZ area, for this project. The proponent should ensure that as a result of the proposed constructions, ingress of saline water into ground water does not take place. Piezometers should be installed for regular monitoring for this purpose at appropriate locations on the project site.	Complying No Ground water is withdrawn for this project. Unit is using surface water.
xiii)	The project should not be commissioned till the requisite water supply and electricity to the project are provided by the PWD/Electricity Department.	Complied Required water withdrawal permission & Electricity supply permission obtained on behalf of Steel complex.
xiv)	Specific arrangements for rain water harvesting should be made in the project design and the rain water to be harvested should be optimally utilized. Details in this regard should be furnished to this Ministry's Regional Office at Bhopal within 3 months.	Complying Rainwater conservation is practiced. Company having 6 Nos. of water reservoirs for rainwater harvesting in the complex.
xv)	All the developmental activities and the facilities to be constructed in the CRZ area as a part of this project should be strictly in conformity with the provisions of the CRZ notification, 1991 as amended subsequently.	Unit has obtained EC and CRZ clearance for respective projects and unit is complying condition stipulated in permission.
xvi)	Green buffer zone should be provided all round the project area in consultation with local forest department and the report submitted to this Ministry's Regional Office at Bhopal.	Partially Complied Green Buffer Zone by way of plantation is being developed in AMNS Complex.
xvii)	No product other than those permissible in the Coastal Regulation Zone Notification, 1991 should be stored in the Coastal Regulation Zone area.	Complying During visit, no product other than CCA in the Coastal Regulation Zone (CRZ) observed.
xviii)	The project proponent should undertake up activities to improve the quality of life of the local people living along the project site. The activities should include supply of drinking water, providing rainwater harvesting structures.	Complying Undertaken Community development activities for nearby villages since inception. CSR Report is being regularly submitted to GPCB & MoEF&CC.
xix)	The relocation of the fishermen community should be done strictly in accordance with the norms prescribed by the State Government. The relocated fishermen community if any will be provided with all facilities including health care, education, sanitation and livelihood.	This point pertains to Construction phase of jetty, However contacted person informed that Project does not involve any relocation of fisherman.
B	General Condition	

i)	Construction of the proposed structures should be undertaken meticulously conforming to the existing Central/local rules and regulations including Coastal Regulation Zone Notification 1991 and its amendments. All the construction designs/drawings related to the proposed construction activities must have approvals of the concerned state Government Departments / Agencies.	Complied As per submission of unit - Construction drawings have been approved by GMB.
ii)	Adequate provisions for infrastructure facilities such as water supply, fuel, sanitation etc. should be ensured for construction workers during the construction phase of the project so as to avoid felling of trees/mangroves and pollution of water and the surroundings.	Complied As per submission of unit - Adequate Amenities provided during the construction stage.
iii)	The project authorities must take necessary arrangements for disposal of solid wastes and for the treatment of effluents by providing a proper wastewater treatment plant outside of CRZ area. The quality of treated effluents, solid wastes and noise level etc. must conform to the standards laid down by the competent authorities including the Central/State Pollution Control Board and the Union Ministry of Environment and Forests under the Environment (Protection) Act, 1986 whichever are more stringent.	Complying As per submission of unit - Solid wastes, mainly garbage generated from Tugs / barges are being collected & disposed according to provision of SWMR-2016. As per submission of unit - Haz. Waste – used oil / Waste oil disposed to authorized recyclers. During visit no industrial waste water generation observed. As per submission of unit - There is no industrial effluent generation from the Jetty operations.
iv)	The proponent shall obtain the requisite consents for discharge of effluents and emissions under the water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 from the Gujarat Pollution Control Board before commissioning of the project and a copy of these shall be sent to this Ministry.	Compliance status of CCA attached herewith.
v)	The proponents shall provide for a regular monitoring mechanism so as to ensure that the treated effluents conform to the prescribed standards. The records of analysis reports must be properly maintained and made available for inspection to the concerned State/Central officials during their visits.	Complied During visit no industrial waste water generation observed. As per submission of unit - There is no industrial effluent generation from the Jetty operations.
vi)	In order to carry out the environmental monitoring during the operational phase of the project, the project authorities should provide an environmental laboratory well equipped with standard equipment and facilities and qualified manpower to carry out the testing of various environmental parameters.	As per submission of unit - Monthly Environmental monitoring is being done through Third Party Approved Laboratory and report of the same is sent to the Board on monthly basis. Similarly, a six monthly report is also being sent to MoEF&CC.
vii)	The sand dunes and mangroves, if any, on the site should not be disturbed in any way.	This point pertains to Construction phase of jetty, However contacted person informed that No mangroves & Sand dunes in the project site
viii)	A copy of the clearance letter will be marked to the concerned panchayat/local NGO, if any, from whom any suggestion/representation has been received while processing the proposal.	As per submission unit has marked letter at the time of clearance issued.

ix)	The Gujarat Pollution Control Board should display a copy of the clearance letter at the Regional Office, District Industries Centre and Collector's office/Thasildar's office for 30 days.	As per submission unit has marked letter at the time of clearance issued.
x)	The funds earmarked for environment protection measures should be maintained, in a separate account and there should be no diversion of these funds for any other purpose. A year-wise expenditure on environmental safeguards should be reported to this Ministry's Regional Office at Bhopal and the State Pollution Control Board.	Complying As per submission of unit - Expenditure done for environmental safeguards towards entire complex for FY 2022-23 is Rs.178 Crores.
xi)	Full support should be extended to the officers of this Ministry's Regional Office at Bhopal and the officers of the Central and State Pollution Control Boards by the project proponents during their inspection for monitoring purposes, by furnishing full details and action plans including the action taken reports in respect of mitigative measures and other environmental protection activities.	Complying
xii)	In case of deviation or alteration in the project including the implementing agency, a fresh reference should be made to this Ministry for modification in the clearance conditions or imposition of new ones for ensuring environmental protection.	Complying During visit no deviation or alteration in the project observed.
xiii)	The Ministry reserves the right to revoke this clearance, if any of the conditions stipulated are not complied with to the satisfaction of the Ministry.	---
xiv)	The Ministry or any other competent authority may stipulate any other additional conditions subsequently, if deemed necessary, for environmental protection, which shall be complied with.	---
xv)	The project proponent should advertise at least in two local newspapers widely circulated in the region around the project, one of which shall be in the vernacular language of the locality concerned informing that the project has been accorded environmental clearance and copies of clearance letters are available with State Pollution Control Board and may also seen at Website of the Ministry of Environment and Forests at http://www.envfor.nic.in . The advertisement should be made within 7 days from the date of issue of the clearance letter and a copy of the same should be forwarded to the Regional Office of this Ministry at Bhopal.	Complied As per submission of unit - Advertised in the month of September'06.
xvi)	The project proponents should inform the Regional Office at Bhopal as well as the Ministry the date of financial closure and final approval of the project by the concerned authorities and the date of start of Land Development Work.	Complied. Unit has obtained CCA.

Compliance status of Environmental Clearance for Expansion of Existing Steel Plant up to 4.5 MTPA of Essar Steel Ltd (Phase – II) vide File No. J-11011/74- III / 2006 - IA.II (I) dated 29th May, 2008

COND . NO.	POINTS TO BE COMPLIED			COMPLIANCE STATUS	
2.0	It is noted that trifurcation of the said environmental clearance for specified products in the name their group companies viz. (i) Essar Steel Limited, (ii)Essar Steel (Hazira) Limited and hazira Plate Limited(HPL) is for the administrative and commercial reasons of the clered products in the said environmental clearance letter. Following will be manufactured by M/s Essar Steel Limited(ESTL) at the existing site and no additional land will be required.				
	S. N	Product Name	Unit	Products (TPA)	Remarks
	1	Hot Briquetted Iron (HBI)	MTPM	3,33,333	In Operation
	2	BF Grade Coke	MTPM	50,000	Unit is not having this plant
	3	Electricity Generation (WHRB)	MU / Day (MW)	1.15 (48 MW)	Unit is not having this plant
	4	Hot rolled Coil (HRC)	MTPM	3,75,000	In Operation
	5	Oxygen (Gas)	NM3/M	371,12,000	In Operation
	6	Oxygen (Liquid)	NM3/M	21,24,000	In Operation
	7	Nitrogen	NM3/M	345,20,000	In Operation
	8	Argon	NM3/M	10,58,400	Unit is not having this plant
9	Electricity Generation	MW	31	Not in Operation Going to be dismantled as a part of expansion facility in one month time	
10	Electricity Generation (new CPP)	MW	525	Separate PCB ID -24199 as M/s Bhandar Power Ltd.	

	Specific Conditions	
i)	The Ministry's environmental clearance accorded for the expansion of integrated steel plant (4.5 MMTPA) along with other associated facilities (units) at Hazira, Surat, Gujarat vide letter no. J – 11011 / 74 / 2006 – IA.II (I) dated 13th June, 2006 for the specified products in the name of M/S Essar Steels Limited stands withdrawn and supersedes the previous environmental clearance dated 13th June, 2006 from the date of issue of this environmental clearance.	
ii)	<p>The gaseous emissions from various processes units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The Gujarat state pollution Control Board (GSPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time the emission level shall go beyond the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit should not be restarted until the control measures are rectified to achieve the desired efficiency. CO shall also be monitored along with other parameters (SPM, SO₂ and NO_x) in the stack. Continuous stack monitoring in respect of SPM shall be extended to the stacks of expansion plant also and on-line data shall be submitted to the CPCB and GSPCB.</p>	<p>Complied.</p> <p>Unit has provided APCD with Flue gas & process gas sources. Details are mentioned in Crux. One Flue gas & One process gas emission sample collected from the HRC division.</p> <p>Contacted person informed they have provided interlocking system with APCD.</p> <p>Unit has provided OCEMS with Source as per CPCB Direction & connected to GPCB & CPCB server.</p> <p>As per submission of unit – CO Monitoring is carried out by third party in work zone.</p>
iii)	<p>Total Water requirement shall not exceed 44,766 M³ / day as permitted by the state Government. The effluent generated shall be analyzed for presence of metal and bioassay (toxicity) test shall be carried out as per the CPCB guidelines. Analysis of the water for heavy metal in the vicinity of the slag dumping area shall also be carried out once in every six month and data shall be submitted to the Ministry and GSPCB. An effort shall be made to recycle and reuse the treated waste water in the process itself to reduce quantity of water consumption and effluent discharged into river Tapi. Separate drains for domestic, process, storm water shall be provided in consultation with SPCB. The domestic wastewater shall be treated in STP and treated waste water after conforming to the prescribed standards shall be used in greenbelt development.</p>	<p>Partially Complied.</p> <p>Unit has obtained permission from irrigation department to receive fresh water supply from Tapi river through Variav Pump House. As per irrigation department Bills, Entire AMNS Complex total water consumption is May-23 = 39,09,991 KL, April-23 = 40,87,858 KL, March-23 – 40,08,761 KL.</p> <p>Unit is carrying out Effluent quality as per CCA with Heavy Metal & Bio assay (toxicity) test is also being carried out industry through Third Party Approved Lab and report of the same is sent to GPCB on monthly basis. Similarly, a six monthly report is also being sent to MoEF&CC.</p>

		Domestic w/w is disposed through Septic tank/Soak Pit instead of STP.
iv)	In plant control measures for controlling fugitive emissions from spillage/ raw materials handling shall be provided. Further, specific measures like water spraying at all the transfer points, conveyors and hoppers, curtains, suitable enclosures, dust collection system and water-sprinkling on roads shall be provided to control fugitive emissions. Data on fugitive emissions shall be regularly monitored and records maintained.	<p>Majorly Complied,</p> <p>De-dusting systems, water spray system at transfer points of conveyors, water sprinkling on haul roads in existing Material Handling area have already been provided to control the fugitive emissions.</p> <p>1) Regular cleaning of dust on roads through mechanical sweepers. – 10 Nos. of machines</p> <p>2) Water sprinkling systems are installed at various locations for controlling of dust emission.</p> <p>3) Dry fog systems are installed at various locations for controlling of dust emission.</p> <p>Though above actions, Fugitive emission observed at several locations due to material handling. Unit is required to strengthen fugitive emission control mechanism.</p>
v)	The company shall install bag filters to control the emissions from the ventury scrubbers and hydro-cyclones shall be provided to HBI plant, fume extraction system consisting of bag filters to HRC plant, ESP, bag filters, cyclones to Blast Filters (BF) & Sinter plant, dust extraction system with bag filters to coke oven plant and bag filters to lime plant. The flue gas emission through stacks attached to the boiler, furnace and heater shall conform to the standards prescribed by the Gujarat Pollution Control Board.	<p>Complying</p> <p>Unit has provided APCD with Flue Gas & process gas sources as per CCA. (Details are in Crux). Unit has not installed Coke oven Plant at HRC division.</p> <p>One Flue gas & One process gas emission sample is collected from the HRC division.</p>
vi)	The company shall undertake rainwater-harvesting measures by collecting the rainwater through drains. The water collected shall be connected to raw water pipeline for reuse in the plant. The Company shall provide proper drainage system for rain water to prevent water logging within and in the vicinity of the plant.	<p>Complying</p> <p>Unit is having 6 Nos. of water reservoirs for rain water harvesting. As per Unit's submission, Total 5,24,482 m3 rain water harvested for the period Apr'22 – Mar'23.</p>
vii)	A green belt of adequate width and density shall be developed in at least 25 % of plant area and along the boundary wall of site as per the CPCB guidelines.	<p>Majorly Complying</p> <p>As per submission of unit – Total 22 % (area-166.05 Ha) Green Belt is developed in entire AMNS steel complex.</p>

viii)	Occupational Health Surveillance of the workers shall be done on a regular basis and records maintained as per the factories Act.	<p>Complying</p> <p>As per submission of unit – Unit is conducting Occupational Health Surveillance Program & medical checkup of all workers and employees of company are being carried out and records of the same are maintained.</p> <p>Contractual Worker’s & Employee’s Medical Checkup working in Hazardous operations – Once in Six months.</p> <p>Contractual Worker’s & Employee’s Medical Checkup – Once in a year.</p>
ix)	As proposed, expansion of integrated steel plant shall be based on the natural gas only. In case the NG required for the steel manufacturing process and Captive Power Plant (CPP) including proposed expansion totaling about 8.00 MMSCMD is not available, alternative fuel can be used for the power plant only. However, the environmental impact assessment for the alternate fuel shall accordingly be carried out and environmental clearance shall be obtained from the Ministry.	<p>Complying</p> <p>NG is being used as a fuel HBI Modules, Boiler, Lime plant, CPP & CRM process.</p>
x)	Environmental Clearance in respect of jetty in CRZ area shall be obtained prior to commencement of the expansion project and a copy of the environmental clearance accorded shall be submitted.	<p>Unit has obtained CCA.</p> <p>CRZ clearance for Jetty is granted by MoEF&CC and the copy of the same is already submitted.</p> <p>Unit has separate PCB ID - 22972 as Essar Bulk terminal Ltd for jetty & allied operations.</p>
xi)	The company shall comply with all the recommendations / action points made in the Charter on Corporate Responsibility for Environment Protection (CREPs) and progress report shall be submitted to MoEF/CPCB.	<p>Complying</p> <p>Unit is sending progress Report for the recommendations of CREP regularly to MoEF.</p>
B	General Conditions	
i)	The project authorities must strictly adhere to the stipulations made by the Gujarat Pollution Control Board and the State Government.	<p>Majorly Complying</p> <p>Compliance status of CCA is incorporated with IR.</p>
ii)	No further, expansion or modifications in the plant should be carried out without prior approval of the Ministry of Environment and Forests.	<p>Complying</p> <p>Unit has obtained Environment Clearance & CTE for expansion of the Steel Project.</p> <p>During visit erection / civil work of expansion</p>

		project is going on.
iii)	At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO ₂ and NO _x are anticipated in consultation with the State Pollution Control Board. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bhopal and GSPCB / CPCB once in six months.	<p>Complying</p> <p>Unit has provided Four nos. of Continuous (24*7) Ambient Air Quality Monitoring Stations (CAAQMS) in all four directions.</p> <p>Unit is conducting monthly Manual monitoring is being done for Ambient thorough Third Party labs approved by NABL & Recognized by MoEF&CC, New Delhi under Sec. 12 of Environmental Protection Act-1986 and reports are being sent to GPCB & MoEF&CC regularly.</p>
iv)	Industrial waste water shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended form time to time. The treated wastewater shall be utilized for plantation purpose.	<p>Complying</p> <p>Unit has provided ETP & wastewater management details are as per Crux. Unit is discharging treated effluent into Tapi estuary as per CCA. One sample is collected during inspection.</p>
v)	The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).	<p>Complying</p> <p>Noise abatement measures are implemented.</p> <p>Acoustic hoods, Silencers, Enclosures etc. are already installed at various locations in the plants on all sources of noise generation.</p>
vi)	The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA / EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programs, educational programs, drinking water supply and health care etc.	<p>Complying,</p> <p>Compliance to all the Points / recommendations of EIA / EMP Report is being submitted through Half Yearly Environment Clearance Conditions compliance report to Ministry by industry.</p> <p>Company is undertaking community development activities for nearby villages. Details of CSR Activities regularly submitted to GPCB & MoEF&CC regularly.</p>
vii)	As mentioned in the EIA / EMP, Project authorities shall ensure judicious utilization of Rs. 161.00 Crores and Rs. 16.50 Crores earmarked towards the capital cost and recurring expenditure / annum earmarked for the environmental pollution control to implement	<p>Complying</p> <p>Unit has regularly submitting half yearly return to MoEF&CC. As per submission - In the ongoing operations, capital Cost spent</p>

	<p>the conditions stipulated by the Ministry of Environment and Forest as well as the State Government. An implementation schedule for complying with all the conditions stipulated herein shall be submitted to the Regional Office of this Ministry at Bhopal / CPCB / GSPCB. The funds so provided shall not be diverted for any other purposes.</p>	<p>towards installation of Air & Water pollution control measures is Rs. 557 Crores.</p> <p>Recurring Cost for operation & maintenance of Pollution control equipment:</p> <table border="1" data-bbox="1031 286 1453 629"> <thead> <tr> <th data-bbox="1031 286 1206 423">Year</th> <th data-bbox="1206 286 1453 423">Recurring Cost (Rs. In Crores)</th> </tr> </thead> <tbody> <tr> <td data-bbox="1031 423 1206 495">2020-21</td> <td data-bbox="1206 423 1453 495">143</td> </tr> <tr> <td data-bbox="1031 495 1206 562">2021-22</td> <td data-bbox="1206 495 1453 562">111</td> </tr> <tr> <td data-bbox="1031 562 1206 629">2022-23</td> <td data-bbox="1206 562 1453 629">178</td> </tr> </tbody> </table>	Year	Recurring Cost (Rs. In Crores)	2020-21	143	2021-22	111	2022-23	178
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2020-21	143									
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viii)	<p>The Regional Office of this Ministry at Bhopal/ CPCB / GSPCB shall monitor the stipulated conditions. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to them regularly.</p>	<p>Complying, Six monthly Environment Clearance Condition compliance report is being sent to MoEF&CC by industry.</p>								
ix)	<p>The Project Authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.</p>	<p>Complying, Financial closure of the project is already completed and Unit has obtained CC&A.</p>								

Compliance status of Environmental Clearance for 1.98 MTPA of HBI Plant of Essar Steel Ltd (Phase – III) Vide File No. J-11011/ 327- I / 2006 - IA.II (I) dated 29th May, 2008

COND. NO.	Condition	Compliance Status/Observation
1	The Ministry of Environment & Forest has examined the request of m/s Essar steel Limited and observed that there will be no change in location, technology, process , products, emission and effluent waste generation and impact on environment. Accordingly, Bifurcates the earlier Environment clearance into M/s Essar Steel Ltd. & M/s Essar steel (Hazira) Ltd. Under the provision of EIA Notification dated: 14th September, 2006. This Environment Clearance is in the name of the M/s Essar steel Ltd. For the production of 1.8 MMTPA Hot Briquette Iron and 2,52,840 TPA Iron ore fines at the total cost of Rs. 600 Crores subject to strict compliance of the following Specific & general conditions:	Unit has obtained CCA for mfg. HBI= 4,98,333 MT/M & Iron ore fines= 68,604 MT/M.
A	Specific Conditions	
i)	The Ministry's environmental clearance accorded vide letter no. J – 11011 / 327 / 2006 – IA.II (I) dated 25th April, 2007 for the specified products in the name of M/S Essar Steels Limited stands withdrawn and supersedes the previous environmental clearance from the date of issue of this environmental clearance.	
ii)	The gaseous emissions from various processes units shall conform the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The Gujarat state pollution Control Board (GSPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time the emission levels shall go beyond the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit should not be restarted until the control measures are rectified to achieve the desired efficiency.	Complied, Unit has provided APCD & stack with stationary emission sources as per CCA. Details are mentioned in Crux & CCA Compliance. Contacted person informed they have provided interlocking system with Plant & APCD. Unit has provided OCEMS with all stacks.
iii)	Efforts shall be made to reduce RSPM levels in the ambient air, On-line stack monitoring facilities and sufficient air pollution control methods viz. ESP shall be provided to keep emissions level below 50 mg / Nm ³ .	Complied as per CCA, Unit has provided four CAAQMS in AMNS Complex in all four Directions.

		<p>Unit has provided Ventury Scrubber and Mist Eliminator (Hydro cyclone) have been provided to control the air pollution of this HBI plant.</p> <p>Unit has provided OCEMS with all stacks.</p>
iv)	<p>In plant control measures for controlling fugitive emissions from spillage/ raw materials handling shall be provided. Further, specific measures like water spraying at all the transfer points, conveyors and hoppers, curtains, suitable enclosures, dust collection system and water-sprinkling on haul roads shall be provided to control fugitive emissions. Dust generated in the induction furnace shall be collected in the hoods and dusty air will be cleaned by using cyclone and ventury scrubber. Data on fugitive emissions shall be regularly monitored and records maintained.</p>	<p>Partially Complied,</p> <p>De-dusting systems, water spray system at transfer points of conveyors, water sprinkling on haul roads in existing Material Handling area have already been provided to control the fugitive emissions.</p> <ol style="list-style-type: none"> 1) Regular cleaning of dust on roads through mechanical sweepers. – 10 Nos. of machines 2) Water sprinkling systems are installed at various locations for controlling of dust emission. <p>Though Fugitive emission observed at several locations due to material handling. Unit is required to strengthen fugitive emission control mechanism.</p> <p>Unit is not having induction furnace at this Plant.</p>
v)	<p>Gaseous emission levels including secondary fugitive emissions shall be controlled within the permissible limits issued by the Ministry and regularly monitored. Guidelines / code of practice issued by the CPCB shall be followed.</p>	<p>Complying,</p> <p>Unit is carrying out fugitive emission monitoring through third party lab & report is submitted to GPCB & MoEFCC.</p>
vi)	<p>Total water requirement from Kakrapar dam on river Tapi shall not exceed 13,194 m³ / day and prior permission shall be obtained from the Irrigation Department, State Government. All the effluent shall be treated and discharged into Tapi Estuary after meeting standards stipulated by GPCB. An effort shall be made to recycle and reuse the maximum treated wastewater in the process itself to reduce quantity of water consumption and effluent discharged in to Tapi estuary. Separate drains for domestic, process, storm water shall be provided in consultation with GPCB.</p>	<p>Unit has obtained permission from irrigation department to receive fresh water supply from Tapi river through Variav Pump House.</p> <p>Unit is recycling waste water for various purpose (Details are as per Crux) rest w/w discharges into tapi estuary. One w/w sample is collected from the final discharge conveyance channel.</p>

Vii)	Natural gas and / or COREX off gases from Essar Steel (Hazira) Limited will be used as fuel in HBI plant.	Complying, Unit is using NG as Fuel in HBI plant.
viii)	Occupational Health Surveillance of the workers shall be done on a regular basis and records maintained as per the factories Act.	Complying, Unit is conducting Occupational Health Surveillance Programme & medical checkup of all workers and employees of company are being carried out by industry and records of the same are maintained. Contractual Worker's & Employee's Medical Checkup working in Hazardous operations – Once in Six months. Contractual Worker's & Employee's Medical Checkup – Once in a year.
ix)	An action plan shall be submitted to the Ministry to reduce solid waste, its proper utilization and disposal. Used lube oil and containers shall be sold to authorized recyclers / reprocessors only.	Partially Complied, Iron ore fines are generated from HBI Plant used in Sinter plant. Unit has been asked to submit slag generation, storage and disposal details with necessary documents. Used Oil/Discarded Container is being sold to authorized recyclers. As per Last 5 month manifest record, Used Oil & Discarded Container is sent to M/s Jawrawala Petroleum, -,B/H KASHIRAM TEXTILE,NAROL.
x)	The company shall undertake rainwater-harvesting measures by collecting the rainwater through drains. The water collected shall be connected to raw water pipeline for reuse in the plant.	Complying, Unit is having 6 Nos. of water reservoirs for rain water harvesting. As per Unit's submission, Total 5,24,482 m ³ rain water harvested for the period Apr'22 – Mar'23.
B	General Conditions	
i)	The project authorities must strictly adhere to the stipulations made by the Gujarat Pollution Control Board (GPCB) and the State Government.	Majorly Complying, Compliance status of CCA is incorporated with IR.
ii)	No further, expansion or modifications in the plant should be carried out without prior approval of the Ministry of Environment and Forest.	Complying, Unit has obtained Environment Clearance & CTE for expansion of the Steel Project.

		During visit erection / civil work of expansion project is going on.
iii)	At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO ₂ and NO _x are anticipated in consultation with the State Pollution Control Board. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bhopal and GPCB / CPCB once in six months.	Complying, Unit has provided Four nos. of Continuous (24*7) Ambient Air Quality Monitoring Stations (CAAQMS) in all four directions. Unit is conducting monthly Manual monitoring is being done for Ambient thorough Third Party labs approved by NABL & Recognized by MoEF&CC, New Delhi under Sec. 12 of Environmental Protection Act-1986 and reports are being sent to GPCB & MoEF&CC regularly.
iv)	Industrial waste water shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.	Complying, Unit has provided ETP & wastewater management details are as per Crux. Unit is discharging treated effluent into Tapi estuary as per CCA. One sample is collected during inspection.
v)	The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).	Complying, Noise abatement measures are implemented. Acoustic hoods, Silencers, Enclosures etc. are already installed at various locations in the plants on all sources of noise generation.
vi)	The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA / EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programs, educational programs, drinking water supply and health care etc.	Complying, Compliance to all the Points / recommendations of EIA / EMP Report is being submitted through Half Yearly Environment Clearance Conditions compliance report to Ministry by industry. Company is undertaking community development activities for nearby villages. Details of CSR Activities regularly submitted to GPCB & MoEF&CC regularly..
vii)	As mentioned in the EIA / EMP, Project authorities shall ensure judicious utilization of Rs.20.00 Crores and Rs.1.00 Crore earmarked towards the capital cost and recurring expenditure / annum	Complying Unit has regularly submitting half yearly return to MoEF&CC. As per submission - Utilization of Funds for Capital & Recurring

	<p>earmarked for the environmental pollution control to implement the conditions stipulated by the Ministry of Environment and Forest as well as the State Government. An implementation schedule for complying with all the conditions stipulated herein shall be submitted to the Regional Office of this Ministry at Bhopal / CPCB / GSPCB. The funds so provided shall not be diverted for any other purposes.</p>	<p>expenditure for the environmental pollution control.</p> <p>Recurring Cost for operation & maintenance of Pollution control equipments:</p> <table border="1" data-bbox="981 331 1430 539"> <thead> <tr> <th data-bbox="981 331 1197 412">Year</th> <th data-bbox="1197 331 1430 412">Recurring Cost (Rs. In Crores)</th> </tr> </thead> <tbody> <tr> <td data-bbox="981 412 1197 454">2020-21</td> <td data-bbox="1197 412 1430 454">143</td> </tr> <tr> <td data-bbox="981 454 1197 497">2021-22</td> <td data-bbox="1197 454 1430 497">111</td> </tr> <tr> <td data-bbox="981 497 1197 539">2022-23</td> <td data-bbox="1197 497 1430 539">178</td> </tr> </tbody> </table>	Year	Recurring Cost (Rs. In Crores)	2020-21	143	2021-22	111	2022-23	178
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ix)	<p>The Project Authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.</p>	<p>Complying,</p> <p>Financial closure of the project is already completed and Unit has obtained CC&A.</p>								

Sample Analysis Results:

Water:

Sr.No.	Parameter	Result	Limit as per CCA
1.	Temperature	29	40 °C
2.	pH	8.47	6.5 to 8.5
3.	Colour	10	100 Pt. Co. Scale
4.	Total Dissolved Solids	842	--
5.	Suspended Solids	26	100 mg/L
6.	Ammonical Nitrogen	0.56	50 mg/L
7.	Chloride	225	--
8.	Sulphate	152	--
9.	Chemical Oxygen Demand	72	100 mg/L
10.	Oil & Grease	4	10 mg/L
11.	B.O.D (3 Days 27oC)	14	30 mg/L

Air:

Source: Flue gas sample collected from Stack of EAF No.:03

Parameters	Observed value	Norms
PM	15 mg/Nm ³	80 mg/Nm ³

Source: Process gas sample collected from Stack of Pickling Line No.:02

Parameters	Observed value	Norms
HCl	5.35 mg/Nm ³	20 mg/Nm ³

Gist of Crux & Compliance status:

This plant is mfg. various steel products from Iron ore pellets & other raw material. During visit Unit is observed in operation and mfg. of steel & subsequent products is going on. This Steel Complex has originally obtained EC on 23-07-1992 subsequently amended in 29-05-2008 (two ECs). CRZ approval for Jetty is granted on 18-09-2006. Unit has obtained CCA & its valid upto 31-12-2024.

Details of plant status & ECs, CRZ and CCA condition wise compliance status mentioned above. The compliance status of each condition has been prepared with description of compliance based on discussion with company representative/ observation/ available documents. Description of process & Compliance status is available in Crux hence refer the same. Overall Unit is observed in Compliance with most of conditions except following,

CCA:

Majorly Complied	4.2(Stack & APCD)
Partially Complied	3.8, 4.1,4.2,5.1(6)
Not Complied	4.4((C)-6&7)[Stack & APCD] , 5.1(4)

CRZ Clearance:

Majorly Complied	-
Partially Complied	XI,XVI
Not Complied	-

EC Clearance (J-11011/74- III / 2006 - IA.II (I) dated 29th May, 2008):

- Some of the plant is not observed – Details are mentioned in Crux (2.0).

Majorly Complied	IV, VII, I(GC)
Partially Complied	III,
Not Complied	-

EC Clearance (J-11011/ 327- I / 2006 - IA.II (I) dated 29th May, 2008):

Majorly Complied	I(GC)
Partially Complied	IV,IX
Not Complied	-

Abbreviation: Majorly Complied- It is used where unit is complying significantly (major portion) considering the scale/magnitude of activity, However efforts are required to further improvement for the statutory compliance. Partially Compliance: It is used where, Unit is complying partially, Not Complying: Unit is not complying to the condition.

Additionally,

- Unit has obtained CCA for one ARP whereas unit has installed additional ARP. Unit has ARP of 250 m³/D for authorisation of Spent acid generation of 2100 m³/Day in CRM process. Unit has not provided OCEMS with ARP.
- Unit has actually provided canopy with suction facility to trap remaining emission and fugitive emission due to liquid metal/material transfer & handling in EAF Section-One Canopy (with FES) for One EAF. Presently secondary fume extraction system is not in operation & it's not connected to any APCD (through ID Fan). Fugitive emission observed in EAF Section.
- As per Submission last three month effluent generation is March-23-2816 KLPD, April-23-2660 KLPD, May-23-2651 KLPD from entire HRC Plant. Unit has provided OCEMS on final disposal channel. Unit has provided ETP of 1200 KLD for effluent generated from CRM Section (Details as per Crux).
- Generated slag is being stored in interim storage area near EAF plant. Recycle water is used for cooling of slag. This slag is further shifted to common slag pit area in conarc division. Unit has been instructed to submit last six months' slag generation, storage and disposal details with proof.



ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, સુરત

પ્રાદેશિક કચેરી, સુરત

પ્લોટ નં.: ૧૧-૧૨/૨,૩, જી.આઈ.ડી.સી., પાંડેસરા, સુરત- ૩૯૪ ૨૨૧(ગુજરાત)
ફોન નં. (૦૨૬૧) ૨૪૪૨૬૯૬

IS/ISO - 9001:2015, IS/ISO-14001:2015 & IS/ISO:45001:2018 Certified

Website : www.gpcb.gov.in

XGN website : http://gpcb.xgn.gujarat.gov.in

E-mail : ro-gpcb-sura@gujarat.gov.in

GST No. : 24SRTG00481F1DK

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

નં : 20680

પાણી અધિનિયમ 1974 ની કલમ - 23, હવા અધિનિયમ ની 1981 ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986 ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (૧) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (૨) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (૩) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરાવામાં આવ્યો છે અથવા થવાની તૈયારીમાં છે. તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય :15:00..... કલાક તા02 /06 /2023
અમારી સાથે મુલાકાત સમયે સહાય માટે નીચેના અધિકારીશ્રી / કર્મચારીશ્રી હાજર રહેલા છે.

ક્રમ	અધિકારીશ્રી / કર્મચારીશ્રી	હોદ્દો
(૧)	B. C. Kosari	A. E. C.
(૨)	C. C. Hooli	S. S. A
(૩)		

પ્રતિશ્રી,

M/S Essar Steel India Limited
(HRC Division)

Plot No: 203-230, 245-264,

312-321 @ 27 km

Surat Hazira Road, Surat.

સહી

અધિકારીનું નામ

હોદ્દો

U. R. Sheth

U. R. Sheth

A. E. C.



ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, સુરત

પ્રાદેશિક કચેરી, સુરત

પ્લોટ નં.: ૧૧-૧૨/૨,૩, જી.આઈ.ડી.સી., પાંડેસરા, સુરત- ૩૯૪ ૨૨૧(ગુજરાત)
ફોન નં. (૦૨૬૧) ૨૪૪૨૬૬૬

IS/ISO - 9001:2015, IS/ISO-14001:2015 & IS/ISO:45001:2018 Certified

Website : www.gpcb.gov.in

XGN website : http://gpcbagn.gujarat.gov.in

E-mail : ro-gpcb-sura@gujarat.gov.in

GST No. : 24SRTG00481F1DK

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

નં : ૨૦૬૪૦

પાણી અધિનિયમ 1974 ની કલમ - 23, હવા અધિનિયમ ની 1981 ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986 ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (૧) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (૨) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (૩) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરાવામાં આવ્યો છે અથવા થવાની તેચારીમાં છે. તેવી કોઈ જગ્યાની ઝડપી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય :૦૯:૩૦..... કલાક તા૦૩ /૦૬ / ૨૦૨૩
અમારી સાથે મુલાકાત સમયે સહાય માટે નીચેના અધિકારીશ્રી / કર્મચારીશ્રી હાજર રહેલા છે.

ક્રમ	અધિકારીશ્રી / કર્મચારીશ્રી	હોદ્દો
(૧)	R. C. Gosai, AEE	
(૨)		
(૩)		

પતિશ્રી,

AM/NC (HRC plant).
Plot No. 203-230, 245-264,
312-321 @ 27 km, Surat -
Harina road, Harina, Surat.

સહી _____
અધિકારીનું નામ V.P. Shah
હોદ્દો AEE

આ સૂચના (નોટીસ) મેળવનારની સહી :

Soham Joshi
HRC - Manager



ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, સુરત

પ્રાદેશિક કચેરી, સુરત

Plot No. 11-12/2,3, G.I.D.C. Pandesara, Dist.: Surat 394221
Phone: (0261) 2891696.

E-mail ID (Regional Officer) : ro-gpcb-sura@gujarat.gov.in

E-mail ID (Unit Head) : uh-gpcb-sura@gujarat.gov.in

Website : http://gpcbxbgn.gujarat.gov.in

સ્થળ તપાસની નિરિક્ષણ નોંધ

આઈ.ડી નં: 20660 કેટેગરી/સ્કેલ:...../..... Latitude/Longitude:...../.....

શ્રીમાન,

આપશ્રી ને જણાવવાનું કે, આજ તા. 22/06/23 ના રોજ આપશ્રીના એકમની મુલાકાત હઈ સ્થળ તપાસ કરી ઈન્સ્પેક્શન કરેલ છે જે દરમ્યાન હવા/પાણી/બોખમી કચરા/.....નાર./...../..... નમુના પૃથક્કરણ અર્થે એકત્રીત કરેલ છે.

આપશ્રીના એકમની મુલાકાત દરમ્યાન પર્યાવરણીય કાયદાઓ ના સંદર્ભે ટ્રુટીઓ/ક્વિટીઓ ખોવા/જાણવા મળેલ છે, જે આધારે પડતર અરજી સંદર્ભે નિર્ણય લેતા પહેલા અને/અથવા કાયદાકીય પગલા લેતા અને/અથવા પર્યાવરણ નુકશાન વળતર લેતા પહેલા કુદરતી વ્યાયના સિદ્ધાંત મુજબ આપશ્રીને સાંભળવાની તક પુરી પાડવાના હેતુથી અત્રે લેખિતમાં સ્થળસ્થિતિ/મુદ્દાઓ/સુચનાઓ આપવામાં આવે છે.

આ પરત્વે આપશ્રી નીચે લેખિતમાં સ્પષ્ટિ આપી શકો છો અથવા લેખિત ખુલાસો/સ્પષ્ટતા/પુર્તતા અહેવાલ કામકાજના દિન-03 માં બોર્ડની વડી કચેરી, ગાંધીનગર તેમજ અત્રેની કચેરીને લેખિતમાં અથવા XGN પર અથવા Email થી સ્પષ્ટ કરવા નોટીસ આપવામાં આવે છે.

સ્થળ તપાસ દરમ્યાન ખોવા મળેલ સ્થળ સ્થિતિ/ટ્રુટીઓ/ક્વિટીઓ/ખામીઓ:

- ૧) આપણી CCA માં ૪૩૫ meter જેટલી length દર્શાવેલ છે જ્યારે actually ૩૧૦ meter ની Jetty વાપરવામાં આવે છે જેની અંબુ-સાંગે ખુલાસો કરવો.
- ૨) Jetty ની EC & NIO Repest of compliance સર્પેસ કરવો.
- ૩) આપણા ક્ષેત્ર HRC Plant ને લગતા EC & CCA નું સાચાની રીતે Compliance સમગ્ર supporting documents સાચું કરવું.
- ૪) EAF Section માં secondary hood system ને APCD સાથે connect કરવા માટેનો Action Plan તૈયાર કરવો.
- ૫) આપણા ક્ષેત્રમાં ARP Plant - ૦ N05 છે જ્યારે Consent માં ફક્ત ૦૫૬ નં (ARP Plant) છે તે વધારાના plant માટેની અંબુ-સાંગે ખુલાસો કરવો.
- ૬) મુલાકાત સમયે Arjun plant (જેવા મળેલ) ને નવ CPP-31 MW નું dismantling વાતુ થવા મળેલ જે સાંગે સ્પષ્ટતા કરવી.
- ૭) આપણા ક્ષેત્રમાં ઉદ્યોગના sewage નો soak pit/septic tank હોવા નિશ્ચય કરવામાં આવે છે તેનો CCA ની રીતે સંદર્ભ નિશ્ચય Action Plan તૈયાર કરવો.
- ૮) આપણા ક્ષેત્રમાં ARP માટે OCEMS નથી જેની પુર્તતા સાંગે સર્પેસ કરવી.
- ૯) મુલાકાત સમયે HRC division માં point તેમજ Non-point source નું positive emission માત્ર નોંધ મળેલ જેને control કરવો.

ગુ.પ્ર.નિ.બોર્ડના નામે અને વતી, (અધિકારીઓના નામ, હોદ્દો, સહી):
 B.C. ... U.K. Shah
 ACC ACC

મુલાકાત લેવામાં આવેલ હોય તે એકમના પ્રતિનિધીની સ્પષ્ટિ આપ: (જે લાગુ પડે તેની સામે જ સહી કરવી)

(૧) આ સ્થળસ્થિતિ/સુચનાઓ સાથે હું, નીચે સહી કરનાર સંપૂર્ણ સહમત છું. Yes

(૨) જેમા દર્શાવેલ સ્થળસ્થિતિ/સુચનાઓમાંથી મુદ્દા નં..... સાથે હું નીચે સહી કરનાર અસહમત છું. જેના માટે મારી નીચે પ્રમાણેની સ્પષ્ટિ આપ છે: [Signature]
 Saham Jaku HSE

એકમના પ્રતિનિધી / આ નોંધ મેળવનાર નામ, હોદ્દો અને સહી: [Signature]

તા: 10/06/23 ઉદ્યોગના ક્ષેત્રને ECની condition મુજબ જ નિર્ણય કરવા હોય, હોય
 હો જાણવું ઉપરના ક્ષેત્રને કોઈ પણ અન્ય કાનૂની જવાબદારી હોવાનું નથી.
 (11) હોવાની પ્રમાણપત્ર (જાણવું) માન, ખામીના વખતે, નિર્ણય - કુદરતી, સુચના

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

**CCA- Amendment**

BY R.P.A.D.

NO: GPCB/CCA-SRT-1162(2)/ID_22968/

Date:-

To:

M/s.. ArcelorMittal Nippon Steel India Limited (Plate Mill Division)

Surat-Hazira Road,

Post Hazira-394270,

Tal: Chorasi, Dist: Surat..

Sub : Amendment in the consolidated consent & Authorization of the Board.

Ref: CCA-Renewal vide order No. AWH-107721 Dated of issue : 07/04/2020

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986, The Board has granted CCA vide order No. AWH-107721 Dated of issue : 07/04/2020 valid upto 31/12/2024 with specific conditions mentioned therein.

The Board has right to review and amend the conditions of the said CCA Order.

1. The validity of the above referred CCA-Renewal is extended up 31/12/2024 instead of dated 30/09/2020.
2. The name of unit is read as M/s. ArcelorMittal Nippon Steel India Limited (Plate Mill Division) instead of M/s. Essar Steel India Limited (Plate Mill Division)
3. The rest of the conditions of the above referred CCA-Renewal shall remain unchanged. You are directed to comply with these conditions.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(G.H. Trivedi)

Deputy Chief Environmental Engineer

Outward No:586882,25/03/2021

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2363 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

Fax : (079) 23232156

Website : www.gpcb.gov.in

R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. 170162 dated 14-02-2020 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,

M/s. Essar Steel India Limited (Plate Mill Division)

Surat-Hazira Road,

Post Hazira-394270,

Tal: Chorasi, Dist: Surat.

1. Consent Order No. AWH-107721 Date of issue: 07-04-2020.
2. The consents shall be valid upto 30-09-2020 for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/products:

Sr. No.	Product	Quantity
1	Hot Rolled Plate	225,000 MT/Month
2	Mill Scale	3000 MT/Month

Subject to specific condition:

1. Unit shall maintain zero discharge of wastewater. The evaporator shall be adequate to maintain zero liquid discharge.
2. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
3. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.

3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of water: - Tapi River.
- 3.2. The quantity of the water consumption for industrial purpose shall not exceed 10,000 KL/Day.
- 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 30 KL/Day
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 1920 KL/Day.

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M/s. Essar Steel India Limited (Plate Mill Division)(ID-22968)

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3.5. The applicant shall operate effluent treatment system efficiently so that treated effluent from the industrial unit shall conform to the norms mentioned below.

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40° C
Colour (Pt. co. scale) inn units	100
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	30 mg/l
COD	100 mg/l
Cyanides	0.2 mg/l
Fluorides	1.5 mg/l
Lead	0.1 mg/l
Copper	2 mg/l
Nickel	3 mg/l
Zink	5 mg/l
Iron	3 mg/l

3.6. The final treated effluent shall conform to the above standards and be recycled/re-circulated to maximum extent & rest shall be discharged into Estuary Zone of River Tapi through closed pipeline.

3.7. The quantity of domestic waste water shall not exceed 20 KL/day.

3.8. Domestic effluent shall be disposed off through septic tank/seak pit system.

4. CONDITIONS UNDER THE AIR ACT:

4.1. The following shall be used as a fuel.

Sr. No.	Fuel	Quantity
1	Gas fired Reheating Furnace NG/Corex gas or NGL/Naptha	19,000 Nm ³ /Hr
2	Heat treatment Furnace NG	7,694 Nm ³ /Hr

4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.

4.3. The flue gas emission through stack attached to furnace shall conform to the following standards:

Stack No.	Stack attached to	Stack height in Meter	Air Pollution Control System	Parameters	Permissible Limit
1	RHF-1 & 2 (Plant Mill)	106	----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm



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2	Normalizing Furnace (2 nos) (Plant Mill)	30	----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
3	Austinising Furnace (2 nos) (Plant Mill)	30	---	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
4	Tempering Furnace (Plant mill)	30	----	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm
5	Cold leveler De-dusting system (Plant Mill)	30	Bag Filter	Particulate Matter SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm

4.4. There shall be no process emission from the manufacturing process as well as any other ancillary process.

4.5. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT (Microgram M ⁻³)	
	Annual	24 hrs Average
Particulate Matter-10 (PM ₁₀)	60	80
Particulate Matter- 2.5 (PM _{2.5})	40	60
SO ₂	50	80
NO _x	40	80

4.6. The applicant shall provide portholes, ladder, platform etc. at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.

4.7. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

5.1 Authorization order No:- AWH-197721 date of Issue: 07-04-2020.

5.2 M/s. Essar Steel India Limited (Plate Mill Division), is hereby granted an authorization to operate facility of below for following hazardous wastes on the premises situated at Surat- Hazira Road, Post Hazira-394270, Tal: Chorasi, Dist: Surat.

Sr. No	Waste	Quantity MT/Year	Schedule-I/ Category	Facility
1	Used Oil	330	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.

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M/s. Essar Steel India Limited (Plate Mill Division)(ID-22968)

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2	Empty barrels/containers, liners contaminated with hazardous- chemicals/ wastes	1650	33.1	Collection, storage transportation and disposal to authorized decontaminator
---	---------------------------------------------------------------------------------	------	------	------------------------------------------------------------------------------

5.3 The authorization shall be valid up to ~~30-09-2020~~.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.

6. TERMS AND CONDITIONS OF AUTHORISATION

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time.
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty".
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
9. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
10. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
11. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
12. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.

GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

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16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

7. SPECIFIC CONDITIONS:-

- 7.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 7.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 7.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 7.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 7.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 7.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 7.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 7.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 7.9. The transportation of the hazardous waste shall be carried out in GPS mounted dedicated vehicles.

8. GENERAL CONDITIONS: -

- 8.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 8.2. Applicant shall also comply with the general conditions given in annexure I.

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M/s. Essar Steel India Limited (Plate Mill Division)(ID-22968)

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- 8.3. Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 8.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 8.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 8.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.

For and on behalf of
Gujarat Pollution Control Board

(N.M. Tabbahi)
Deputy Chief Environment Engineer

Date:-

NO: GPCB/CCA-SRT-1162(2)/ID_22968/

Issued to:

M/s. Essar Steel India Limited (Plate Mill Division)
Surat-Hazira Road,
Post Hazira-394270,
Tal: Chorasi, Dist: Surat.

Outward No: 562513, 19/06/2020

M/s. Essar Steel India Limited (Plate Mill Division)(ID-22968)

F. No. J-11011/74-II/2006-IA.II(I)
Government of India
Ministry of Environment & Forests
(IA. Division)

Paryavaran Bhawan
 CGO Complex, Lodhi Road
 New Delhi – 110 003
 Dated 29th May, 2008

To,

✓ M/s Essar Plate Limited
 (Hot Metal Complex)
 Hazira, District Surat, Gujarat.

Sub Production of Hot Rolled Plates (1,500,000 TPA) at Hazira, Surat, Gujarat by M/s Hazira Plates Limited - Environmental clearance reg.

Sir,

Kindly refer your letter No. ESTL/ENV/EC/P-II/0507 dated 12th June, 2007 and 20th July, 2007 regarding trifurcation of the environmental clearance accorded by the Ministry for the expansion of integrated steel plant (4.5 MMTPA) alongwith other associated facilities (units) at Hazira, Surat, Gujarat vide letter no. J-11011/74/2006-IA.II(I) dated 13th June, 2006 with a total cost of Rs. 4,918.00 Crores in the name three group companies viz. (i) Essar Steel Limited (ESTL), (ii) Essar Steel (Hazira) Limited (ESHL) and (iii) Hazira Plate Limited (HPL).

2.0 It is noted that trifurcation of the said environmental clearance for specified products in the name their group companies viz. (i) Essar Steel Limited (ESTL), (ii) Essar Steel (Hazira) Limited (ESHL) and (iii) Hazira Plate Limited (HPL) is for the administrative and commercial reasons of the cleared products in the said environmental clearance letter. Hot Rolled Plates (1,500,000 TPA) will be manufactured at the existing site at Hazira, Surat, Gujarat by M/s Hazira Plates Limited and no additional land will be required.

3.0. The Ministry of Environment and Forest has examined the request of M/s Essar Steel Limited and observed that there will be no change in location, technology, process, products, emission and effluent waste generation and, accordingly, trifurcates the earlier environmental clearance into M/s Essar Steel Limited and M/s Essar Steel (Hazira) Limited and Hazira Plate Limited under the provisions of EIA Notification dated 14th September, 2006. This environmental clearance is in the name of the M/s Hazira Plates Limited, Hazira for the production of 1,25,000 TPM of Plates with a total cost of Rs. 2,000.00 Crores subject to the strict compliance of the following specific and general conditions:

A. SPECIFIC CONDITIONS :

- i The Ministry's environmental clearance accorded for the expansion of integrated steel plant (4.5 MMTPA) alongwith other associated facilities (units) at Hazira, Surat, Gujarat vide letter no. J-11011/74/2006-IA.II(I) dated 13th June, 2006 for the specified products in the name of M/s Essar Steels Limited stands withdrawn and supersedes the previous environmental clearance dated 13th June, 2006 from the date of issue of this environmental clearance.
- ii. The gaseous emissions form various processes units shall conform to the load/mass based standards notified by the Ministry on 19th May, 1993 and standards prescribed from time to time. The Gujarat State Pollution Control Board (GSPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission levels shall go beyond the

prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit shall not be restarted until the control measures are rectified to achieve the desired efficiency.

- iii. Total water requirement shall not exceed 7,000 M³/day as permitted by the State Government. An effort shall be made to recycle and reuse the treated wastewater in the process itself to reduce quantity of water consumption and effluent discharged into river Tapi. Separate drains for domestic, process, storm water shall be provided in consultation with SPCB.
- iv. In-plant control measures for controlling fugitive emissions from spillage/raw materials handling shall be provided. Data on fugitive emissions shall be regularly monitored and records maintained.
- v. The flue gas emission through stacks attached to the furnace and heater shall conform to the standards prescribed by the Gujarat Pollution Control Board.
- vi. Used lube oil and containers shall be sold to authorized recyclers / reprocessors only.
- vii. Occupational Health Surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.
- viii. Adequate green belt all around the plant shall be provided to reduce ambient noise.

B. GENERAL CONDITIONS :

- i. The project authorities must strictly adhere to the stipulations made by the Gujarat Pollution Control Board and the State Government.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.
- iii. At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO₂ and NO_x are anticipated in consultation with the State Pollution Control Board. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bhopal and GSPCB / CPCB once in six months.
- iv. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended form time to time. The treated wastewater shall be utilized for plantation purpose.
- v. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).
- vi. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA / EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.

- vii. As mentioned in the EIA/EMP, Project authorities shall ensure judicious utilization of Rs. 10.00 Crores and Rs. 1.00 Crores earmarked towards the capital cost and recurring expenditure/annum earmarked for the environmental pollution control to implement the conditions stipulated by the Ministry of Environment and Forest as well as the State Government. An implementation schedule for complying with all the conditions stipulated herein shall be submitted to the Regional Office of this Ministry at Bhopal / CPCB / GSPCB. The funds so provided shall not be diverted for any other purposes.
- viii. The Regional Office of this Ministry at Bhopal / CPCB / GSPCB shall monitor the stipulated conditions. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to them regularly.
- x. The Project Authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

4.0. The Ministry may revoke or suspend the clearance, if implementation of any of above conditions is not satisfactory.

5.0. The ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

6.0. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

7.0. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.


(Dr. P.B. Rastogi)
Director

Copy to :

1. The Secretary, Department of Environment and Forests, Government of Gujarat, Gandhinagar, Gujarat.
2. The Chief Conservator of Forests (Central), Ministry of Environment and Forests, Regional Office, (West), Link Road No. 3, E-5, Arera Colony, Bhopal – 462 016, M.P.
3. The Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi – 110 032.
4. The Chairman, Gujarat Pollution Control Board, Paryavaran Bhawan, Sector 10-A, Gandhinagar, Gujarat -382010.
5. Adviser IA-II, Ministry of Environment and Forests, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi – 110 003.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhawan, CGO Complex, Lodhi Road, New Delhi – 110 003.
7. Guard File.
8. Monitoring File.
9. Record File.


(Dr. P.B. Rastogi)
Director

Annexure - VI
2372
Gujarat Pollution Control Board
Regional Office, Surat
Inspection Report

Name of Unit	M/s Arcelor Mittal Nippon Steel India Limited (Plate Mill Division) PCB ID: 22968
Date & Time	01-06-2023 at 16:30 PM Onwards.
Reference	1. H. O. Reference (An email received from Head Office Dated: 25-05-2023 tilted with- To submit status report of EC & CCA w.r.to Hon NGT Appeal No. 27/2022(WZ) -Thakorbbhai Vallabhbhai Khalasi Vs MoEF&CC & Ors.)
Representative of Unit	Mr. Hansal Thakkar –Sr. Manager (Environment)
Inspecting Staff	Mr. N. V. Dashandi – S.O. Mr. B. D. Gohil – A.E.E. Mr. J.B. Gol – Apr. Engg.

Observations:

This unit is inspected with above mentioned both the references. An email from HO received to inspect the M/s AMNS India Ltd units on 25-05-2023. M/s AMNS group of industries is having integrated steel plant at hazira complex. This plant is mfg. various steel products from Iron ore, pellets & other raw material. During inspection, unit is observed in operation & mfg. of steel & subsequent products is going on. This Plant has originally obtained EC on 29-05-2008. Unit has obtained CCA & its valid upto 31-12-2024. Detail report is as unders:-

Unit is engaged in manufacturing Hot Rolled Plates – 1,25,000 MT/Month and Mill Scale – 3000 MT/Month.

During visit unit is found in operation. Hot rolled plates manufactured from slab by heating & rolling operation, normalizing, austinising, tempering activities.

Source of water supply is River Tapi from Variav pump house. High pressure water jets used to crack oxide layer when heated slab pass through rollers for sizing operation/cooling and during this operation, some part of water is evaporated, while remaining waste water is collected through hopper bottom channels and transferred to scaled tank (2 Nos.), settling tank (4 nos.) for removal of iron dust/particles. Settled bottom dust/particles is reused in their Sinter plant.

Waste water is further passed through PSF (8 Nos.) and reused in cooling tower. After certain recirculation cycles of water and cooling tower blow down, unit requires to discharge system access wastewater. Treaed waste water is being discharged in to estuary zone of River Tapi through RCC open channel. During visit, one sample of waste water is collected from open RCC channel of Plate Mill Division (near jetty area).

Unit has provided flow meter and online effluent quality monitoring system for parameters pH, TSS, BOD and COD and connected to CPCB server and reading of the same is noted as: 7.46, 5.71 mg/l, 2.88 mg/l, 8.73 mg/l respectively.

Unit has provided Heat Treatment Furnaces –Re Heating Furnace (1 & 2) attached with common stack, two stacks attached with Normalizing Furnaces (2 nos), two stacks with Austinising Furnaces (2 no's), one stack of Tempering Furnace and one stack with De-dusting system.

NG and Corex Gas is used as fuel. Unit has provided CEMS at all 7 stacks of the unit, and all CEMS are connected with CPCB & GPCB server. Submitted CEMS data is attached herewith as Annexure – I.

Gujarat Pollution Control Board
Regional Office, Surat
Inspection Report

Generated used oil is send to registered re-processor & discarded containers is send to authorised decontaminator.

Compliance of the EC as well as CCA are attached herewith as annexure – III & IV.

Encl:

1. NEI & Instructions – Anx-I.
2. Production, water consumption, w/w generation, fuel consumption, Haz waste generation & stock, 7 days CEMS data - Anx – II.
3. Compliance of Relevant EC & CCA - Anx – III & IV.

-sd-
J. B. Gol
Apr. Engineer

-sd-
B. D. Gohil
AEE

-sd-
N. V. Dashandi
SO

Gujarat Pollution Control Board
Regional Office, Surat
Inspection Report

2374

Sample Analysis Results:

Water:

From final outlet of etp is collected from open channel of plat mill division near jetty area.

Sr.No.	Parameter	Result	Limit as per CCA
1.	Temperature	34	40 'C
2.	pH	8.04	6.5 to 8.5
3.	Colour	10	100 Pt. Co. Scale
4.	Total Dissolved Solids	3246	--
5.	Suspended Solids	18	100 mg/L
6.	Ammonical Nitrogen	11.20	50 mg/L
7.	Chloride	875	--
8.	Sulphate	584	--
9.	Chemical Oxygen Demand	80	100 mg/L
10.	Oil & Grease	2.8	10 mg/L
11.	B.O.D (3 Days 27oC)	19	30 mg/L

Air:

NG and Corex Gas is used as fuel. Unit has provided CEMS at all 7 stacks of the unit, and all CEMS are connected with CPCB & GPCB server. Submitted CEMS data is attached herewith as Annexure – I.

Gist of Crux & Compliance status:

This plant is mfg. various steel products from Iron ore pellets & other raw material. During visit Unit is observed in operation and mfg. of steel & subsequent products is going on. This Plant has originally obtained EC on 29-05-2008. Unit has obtained CCA & its valid upto 31-12-2024.

Details of plant status & EC and CCA condition wise compliance status mentioned above. The compliance status of each condition has been prepared with description of compliance based on discussion with company representative/ observation/ available documents. Description of process & Compliance status is available in Crux hence refer the same. Overall Unit is observed in Compliance with most of conditions except following,

Gujarat Pollution Control Board
Regional Office, Surat
Inspection Report

2375

CCA:

Majorly Complied	4.3 & 4.5 (Stack & APCD & Ambient)
Partially Complied	3.7 (STP to be provided)
Not Complied	-

EC Clearance (No. J-11011/ 74- II / 2006 - IA.II (I) dated 29th May, 2008):

Majorly Complied	IV, VIII
Partially Complied	iv
Not Complied	-

Abbreviation: Majorly Complied- It is used where unit is complying significantly (major portion) considering the scale/magnitude of activity, However efforts are required to further improvement for the statutory compliance. Partially Compliance: It is used where, Unit is complying partially, Not Complying: Unit is not complying to the condition.

Additionally,

- Treated Waste water is further passed through PSF (8 Nos.) and reused in cooling tower. After certain recirculation cycles of water and cooling tower blow down, unit requires to discharge system access wastewater. Treated waste water is being discharged in to estuary zone of River Tapi through RCC open channel. online effluent quality monitoring system provided at final outlet line.
- For control of fugitive emission in Material Handling areas by water sprinklers, installation of dedusting systems, closed conveyors, curtains etc. provided by unit. Unit has provided CEMS at all 7 stacks of the unit.
- Settled bottom dust/particles in scaled tank is sent to use in their Sinter plant.

COMPLIANCE REPORT OF CCA

Name: M/s. AMNS India Limited (Plate Mill Division) (PCB ID:22968)

Sr. No.	CONDITION			Compliance Status
1.	Consent Order No.: AWH-107721, Date of Issue: 07/04/2020.			---
2.	The consents shall be valid up to 31/12/2024 for the use of outlet for the discharge of treated effluent & air emission and to operation of industrial plant for manufacturing of the following items/products:			Complied.
	Sr. No.	Product	Quantity	
	1	Hot Rolled Plate	1,25,000 MT/Month	
	2	Mill Scale	3000 MT/Month	
	SUBJECT TO SPECIFIC CONDITION			
	1. The unit shall maintain zero liquid discharge of waste water. The evaporator shall be adequate to maintain zero liquid discharge.			Not Applicable
	2. Industry shall Managed Solid Waste generated from industrial activities as per Solid Waste Management Rules-2016[Solid waste define in rule-3(46)].			Complied
	3. As per provisions of Rule 18 of Solid Waste Management Rules-2016, You are directed to make an arrangement in utilities to replace at least five percent (5%) of your solid fuel requirement 'Refined Derived Fuel'.			Unit is not using RDF at present. Using Corex Gas & NG as a fuel.
3.	CONDITION UNDER WATER ACT:			
3.1	Source of Water – Tapi River			Complied
3.2	The quantity of fresh water consumption for industrial purpose shall not exceed 10000 Kl/Day.			Complied. Considering the data furnished of last three months consumption of water.
3.3	The quantity of fresh water consumption for Domestic purpose shall not exceed 30 KL/Day.			Complied
3.4	The quantity of industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 1920 KL/Day.			Complied.
3.5	The applicant shall operate effluent treatment system efficiently so that treated effluent from industrial unit shall conform to the norms mentioned below.			One sample is collected from the treated waste water discharge RCC open channel.
		PARAMETERS	GPCB NORMS	
		pH	6.5 to 8.5	
		Temperature	40 ^o C	
		Colour (pt.co.scale)	100 mg/l	
		Suspended Solids	100 mg/l	
		Oil and Grease	10 mg/l	
		Phenolic compound	1 mg/l	
		sulphides	2 mg/l	
		Ammonical Nitrogen	50 mg/l	
		Total chromium	2 mg/l	
		Hexavalent chromium	0.1 mg/l	
		BOD (3 days at 25 ^o C)	30 mg/l	
		COD	100 mg/l	
		Cyanide	0.2 mg/l	
		Fluorides	1.5 mg/l	
		Lead	0.1 mg/l	
		Copper	2 mg/l	
		Nickel	2 mg/l	
		Zinc	5 mg/l	
		Iron	3 mg/l	

3.6	The final treated effluent shall conform to the above standards shall be Recycled/recirculated to maximum extent & rest shall be discharged into Estuary Zone of river Tapi/through closed pipeline.	Complied. Treated waste water recycled upto maximum extent and system access treated w/w is discharged.																																				
3.7	The quantity of Domestic wastewater (Sewage) shall not exceed 20 KL/Day.	Complied.																																				
3.8	Domestic waste water shall be disposed through Septic/Soak pit system.	Complied.																																				
4.	CONDITIONS UNDER AIR ACT:																																					
4.1.	The following shall be used as fuel.	Complied. Unit is using Corex Gas & NG as a fuel.																																				
	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 10%;">Sr. No.</th> <th style="width: 40%;">Fuel</th> <th style="width: 50%;">Total Quantity</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1</td> <td>Gas fired Reheating furnace Natural gas/corex gas Or NGL/Naphtha</td> <td style="text-align: center;">19,000 Nm³/Hr 15 MT/Hr</td> </tr> <tr> <td style="text-align: center;">2</td> <td>Heat treatment furnace Natural Gas</td> <td style="text-align: center;">7,694 Nm³/Hr</td> </tr> </tbody> </table>		Sr. No.	Fuel	Total Quantity	1	Gas fired Reheating furnace Natural gas/corex gas Or NGL/Naphtha	19,000 Nm ³ /Hr 15 MT/Hr	2	Heat treatment furnace Natural Gas	7,694 Nm ³ /Hr																											
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4.2.	The applicant shall install & operate comprehensive adequate air pollution control system achieve prescribed norms.	Complied																																				
4.3	The flue gas emission through stack attached to Furnace shall conform to the following standards.	Complied.																																				
	<table border="1" style="width: 100%; border-collapse: collapse;"> <thead> <tr> <th style="width: 8%;">Sr. No.</th> <th style="width: 20%;">Stack attached to</th> <th style="width: 10%;">Stack Height in meter</th> <th style="width: 8%;">APCM</th> <th style="width: 15%;">Parameters</th> <th style="width: 15%;">Permissible limit</th> </tr> </thead> <tbody> <tr> <td style="text-align: center;">1.</td> <td>RHF-1&2 (plate mill)</td> <td style="text-align: center;">106</td> <td style="text-align: center;">-</td> <td>PM SO₂ NO_x</td> <td style="text-align: center;">150 mg/Nm³ 100 ppm 50 ppm</td> </tr> <tr> <td style="text-align: center;">2.</td> <td>Normalizing furnace (2 nos.) (plate mill)</td> <td style="text-align: center;">30</td> <td style="text-align: center;">-</td> <td>PM SO₂ NO_x</td> <td style="text-align: center;">150 mg/Nm³ 100 ppm 50 ppm</td> </tr> <tr> <td style="text-align: center;">3.</td> <td>Austinising furnace (2 nos.) (plate mill)</td> <td style="text-align: center;">30</td> <td style="text-align: center;">-</td> <td>PM SO₂ NO_x</td> <td style="text-align: center;">150 mg/Nm³ 100 ppm 50 ppm</td> </tr> <tr> <td style="text-align: center;">4.</td> <td>Tempering furnace (plate mill)</td> <td style="text-align: center;">30</td> <td style="text-align: center;">-</td> <td>PM SO₂ NO_x</td> <td style="text-align: center;">150 mg/Nm³ 100 ppm 50 ppm</td> </tr> <tr> <td style="text-align: center;">5.</td> <td>Cold leveler Dedusting system (plate mill)</td> <td style="text-align: center;">30</td> <td style="text-align: center;">Bag filter</td> <td>PM SO₂ NO_x</td> <td style="text-align: center;">150 mg/Nm³ 100 ppm 50 ppm</td> </tr> </tbody> </table>	Sr. No.	Stack attached to	Stack Height in meter	APCM	Parameters	Permissible limit	1.	RHF-1&2 (plate mill)	106	-	PM SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm	2.	Normalizing furnace (2 nos.) (plate mill)	30	-	PM SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm	3.	Austinising furnace (2 nos.) (plate mill)	30	-	PM SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm	4.	Tempering furnace (plate mill)	30	-	PM SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm	5.	Cold leveler Dedusting system (plate mill)	30	Bag filter	PM SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm	Unit has provided OCEMS with all the stacks and connected with CPCB & GPCB server. Details of OCEMS for last 7 days is attached as anx- II.
Sr. No.	Stack attached to	Stack Height in meter	APCM	Parameters	Permissible limit																																	
1.	RHF-1&2 (plate mill)	106	-	PM SO ₂ NO _x	150 mg/Nm ³ 100 ppm 50 ppm																																	
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4.4	There shall be no process emission, however the fumes generated shall be adequately dispersed by the shop floor ventilation system.	Complied.																																				

4.5	The concentration of the following parameters in the ambient air within the premises of the industry and a distance of from the source other than the stack. Vent shall not exceed the following levels.				Complied. Unit has Installed Four nos. of Continuous (24*7) Ambient Air Quality Monitoring Stations (CAAQMS) to cover the locations of four directions of the AMNS Complex.
	Parameters		Permissible Limit (Microgram/m3)		
	Particulate Matter – 10 (PM10)		60	100	
	Particulate Matter – 10 (PM2.5)		40	60	
	SO ₂		50	80	
NO _x		40	80		
4.6	The applicant shall provide portholes, ladder, platform etc. at chimney(s) for monitoring the air emissions and the same shall be open for inspection to land for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-I, S-2, etc. and these shall be painted/displayed to facilitate identification.				Complied.
4.7	The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75 dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.				Complied
5	AUTHORIZATION AS PER HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES,2016 Form-2 [Sec. Rule 3(c) & 5(5)]				
5.1	Number of authorization: AWH-107721, Date of Issue: 07/04/2020.				--
5.2	M/s. ArcelorMittal Nippon Steel India Limited(Plate Mill Division) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Surat- Hazira Road, post Hazira - 394270, Tal: Chorasi, Dist.: - Surat.				Complied.
	Sr. No.	Type of Waste	Quantity MT/Year	Schedule-I Category	Facility
	1.	Used Oil	330	5.1	Collection, Storage, Transportation, disposal by selling to registered Re- refiner.
	2.	Empty Barrels/ Containers/ Liners contaminated with hazardous chemical.	1650	33.3	Collection, Storage, Transportation and disposal to authorized decontaminator
5.3	The authorization shall be valid up 31/12/2024.				
5.4	The authorization is subject to the conditions stated below and such other condition as may be specified in the rules from time to time under the Environment Protection Act -1986.				Complied
5.5	The authorization is granted to operate a facility for collection, storage, within factory premises transportation and ultimate disposal of Hazardous Waste as per condition 5.2 to the industry having valid CCA of this Board.				Complied

6	TERMS AND CONDITIONS OF AUTHORIZATION	
6.1	The applicant shall comply with the provision of the Environment Protection Act, 1986 and the rules made there under.	Complied
6.2	The authorization shall be produced for inspection at the request of an officer authorized by the GPCB.	Complied
6.3	The persons authorize shall not rent, lend, sell, transfer or otherwise transport the HW without obtaining prior permission of the GPCB.	Complied
6.4	Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization	Complied
6.5	The person authorized shall comply with the provision outlined in the central pollution control board guidelines on “Implementing and liabilities for environmental damages due to handling and disposal of handling and disposal of hazardous waste and penalty”	Complied
6.6	The person authorized shall comply with the provisions outlined in the central pollution control board guidelines on “implementing liabilities for environmental damages due to handling and disposal of hazardous waste and penalty.”	Complied
6.6	It is the duty of the authorized person to take prior permission of the GPCB to close down the facility.	Complied
6.8	An application for renewal of an authorization shall be made as laid down in rule 6(2) under Hazardous and Other Waste management and transboundary Rules, 2016.	Complied
6.9	The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operations.	Complied
6.10	The record of consumption and fare of the imported hazardous and pother waste shall be maintained.	Complied
6.11	The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre- processing or utilization of imported hazardous or other waste shall be treated and disposal of as per specific condition of authorization.	Complied
6.12	The importer or exporter shall bear the cost of import or export and mitigation of damages if any.	Complied
6.13	Any other condition for compliance as per the guidelines issued by the ministry of environment, Forest and Climate Change or Central Pollution Control Board from time to time.	Complied
6.14	The waste generator shall be totally responsible for (i.e. Collection, Storage, Transportation, and Ultimate Disposal) the wastes generated.	Complied
6.15	Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30 th day of every year for the proceeding period April to March.	Complied
6.16	In case of any accident, details of the same shall be submitted on form-11 to Gujarat pollution Control Board.	Complied
6.17	As per “Public Liability Insurance Act-1991” Company shall get insurance policy, If applicable.	Complied
6.18	Empty Drums and container of toxic and hazard material shall be treated as per guidelines published for “management & handling of discarded container”. Records of the same shall be maintained forwarded to Gujarat Pollution Control Board.	Complied
6.19	In case of transport of hazardous waste to a facility for (i.e. treatment, Storage and disposal) existing in a state other that the state where hazardous waste wastes are generated, the occupier shall obtain ‘No Objection Certificate’ from the state pollution control board committee of the concerned state of union territory administration where the facility exists.	Complied
6.20	Unit Shall take all concrete measures to show sensible result in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with form-4.	Complied
6.21	Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Supreme court’s order in W.P.No 657 of 1995 dated 14 th October 2003.	Complied

6.22	Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including waste and air emissions and solid hazardous wastes generated within the factory premises.	Complied
7	Specific Condition	
7.1	The Authorized actual user of hazardous and other waste shall maintain records of hazardous and other wastes purchased in a passbook issued by the state pollution control board along with the authorization.	Complied
7.2	Handling over the hazardous and other waste to the authorized actual user shall be only after making the entry in the passbook of the actual user.	Complied
7.3	In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standard and the condition specified in the authorization for hazardous and other waste shall be submitted to SPCB.	Complied
7.4	The occupier of the facility shall comply the standard operating procedure / guidelines published by MOEF&CC or CPCB or GPCB from time to time.	Complied
7.5	Unit shall comply provision of E-Waste Management Rules-2016.	Complied
7.6	The Disposal of Hazardous waste shall be carried out as per the waste management hierarchy.	Complied
7.7	The occupier of facilities shall not store the hazardous waste and other waste for a period not exceeding ninety days. Prior permission of the board shall be obtained for extension of the storage period.	Complied
7.8	The occupier shall maintain the records of generation, sale, storage, transport, recycling, co-processing and disposal of hazardous waste and make available during inspection.	Complied
7.9	The transportation of the hazardous waste shall be carries out in GPS mounted dedicated vehicles.	Complied
8.	General Condition	
8.1	Any change in personnel, equipment or working conditions as mentioned in the in the consent should be intimated to this board	Complied
8.2	Applicant shall also comply with the general conditions as in annexure 1	Complied
8.3	Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standard laid down such information shall be forthwith reported to board, concerned police station, office of directorate of health services, department of explosives, Inspectorate of factories and local body.	Complied
8.4	In case of failure of pollution control equipment, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.	Complied
8.5	The Environment Management Unit/Shell be setup to ensure implementation on and monitoring of environmental safe guards and other conditions stipulated by statutory authorities. The environmental management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environment statements.	Complied
8.6	The Environmental Audit Shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this state board latest by 30 th September every year	Complied

Compliance Status of Environmental Clearance for Plate Mill of M/s. ArcelorMittal Nippon Steel India Limited (Formerly Hazira Plate Ltd (HPL)) Vide File No. J-11011/ 74- II / 2006 - IA.II (I) dated 29th May, 2008

COND. NO.	POINTS TO BE COMPLIED	COMPLIANCE STATUS
A	Specific Conditions	
i)	The Ministry's environmental clearance accorded for the expansion of integrated steel plant (4.5 MMTPA) along with other associated facilities (units) at Hazira, Surat, Gujarat vide letter no. J – 11011 / 74 / 2006 – IA.II (I) dated 13 th June, 2006 for the specified products in the name of M/S Essar Steels Limited stands withdrawn and supersedes the previous environmental clearance dated 13 th June, 2006 from the date of issue of this environmental clearance.	
ii)	The gaseous emissions from various processes units shall conform to the load/mass based standards notified by this Ministry on 19 th May, 1993 and standards prescribed from time to time. The Gujarat state pollution Control Board (GSPCB) may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time the emission levels shall go beyond the prescribed standards. In the event of failure of any pollution control system adopted by the unit, the respective unit should not be restarted until the control measures are rectified to achieve the desired efficiency.	Complied. Unit has adopted adequate APCMs and CEMS for continues monitoring and Installed Four nos. of Continuous (24*7) Ambient Air Quality Monitoring Stations (CAAQMS).
iii)	Total Water requirement shall not exceed 7,000 M ³ / day as permitted by the state Government. An effort shall be made to recycle and reuse the treated waste water in the process itself to reduce quantity of water consumption and effluent discharged into river Tapi. Separate drains for domestic, process, storm water shall be provided in consultation with SPCB.	Complied. As per the last three months data furnished by the unit, average water consumption of unit is @ 100 KL/Day. Unit has adopted reuse/recycle concept. Unit has provided separate storm water drain. Domestic sewage is disposed off through soak pit/septic tank system.
iv)	In plant control measures for controlling fugitive emissions from spillage / raw materials handling shall be provided. Data on fugitive emissions shall be regularly monitored and records maintained.	Mostly Complied. Unit has carried out Regular cleaning of dust on roads through mechanical sweepers. – 10 Nos. of machines.
v)	The flue gas emission through stacks attached to the furnace and heater shall conform to the standards prescribed by the Gujarat Pollution Control Board.	Complied. Unit has provided OCEMS and connected with GPCB & CPCB servers.
vi)	Used lube oil and containers shall be sold to authorized recyclers / reprocessors only.	Complied.

vii)	Occupational Health Surveillance of the workers shall be done on a regular basis and records maintained as per the factories Act.	Complied. Occupational Health Surveillance Programme & medical checkup of all workers and employees of company are being carried out and records of the same are maintained.
viii)	Adequate green belt all around the plant shall be provided to reduce ambient noise.	Mostly Complied. As per furnished details, at present unit having green belt in 166 Ha. Land which is @ 22.13 % of total plant area and also with expansion unit is developing green belt every year to comply with the condition.
B	General Conditions	
i)	The project authorities must strictly adhere to the stipulations made by the Gujarat Pollution Control Board and the State Government.	Complied.
ii)	No further, expansion or modifications in the plant should be carried out without prior approval of the Ministry of Environment and Forests.	Complied. And will be complied as and when required.
iii)	At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO ₂ and NO _x are anticipated in consultation with the State Pollution Control Board. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bhopal and GSPCB / CPCB once in six months.	Complied. Installed Four nos. of Continuous (24*7) Ambient Air Quality Monitoring Stations (CAAQMS). Unit is regularly submit data to relevant authorities.
iv)	Industrial waste water shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.	Partially Complied. Unit reuse/recycle treated waste water at the maximum extant and remaining treated waste water is discharged as per CCA condition.
v)	The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).	Complied.

vi)	The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA / EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programs, educational programs, drinking water supply and health care etc.	Complied. Undertaken community development activities for nearby villages since inception. CSR Report submitted to GPCB & MoEF&CC regularly. Compliance to all the Points / recommendations of EIA / EMP Report is submitted through Half Yearly Environment Clearance Conditions compliance report to Ministry & GPCB.
vii)	As mentioned in the EIA / EMP, Project authorities shall ensure judicious utilization of Rs.10.00 Crores and Rs.1.00 Crore earmarked towards the capital cost and recurring expenditure / annum earmarked for the environmental pollution control to implement the conditions stipulated by the Ministry of Environment and Forest as well as the State Government. An implementation schedule for complying with all the conditions stipulated herein shall be submitted to the Regional Office of this Ministry at Bhopal / CPCB / GSPCB. The funds so provided shall not be diverted for any other purposes.	Complied. As per furnished details by unit. Utilization of Funds for Capital & Recurring expenditure for the environmental pollution control.
viii)	The Regional Office of this Ministry at Bhopal/ CPCB / GSPCB shall monitor the stipulated conditions. A six monthly compliance report and the monitored data along with statistical interpretation shall be submitted to them regularly.	Complied.
ix)	The Project Authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.	Complied.



2384

Annexure - I

ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, સુરત

પ્રાદેશિક કચેરી, સુરત

પ્લોટ નં.: ૧૧-૧૨/૨,૩, જી.આઈ.ડી.સી. , પાંડેસરા, સુરત- ૩૯૪ ૨૨૧(ગુજરાત)
ફોન નં. (૦૨૬૧) ૨૪૪૨૬૯૬

IS/ISO - 9001:2015, IS/ISO-14001:2015 & IS/ISO:45001:2018 Certified

Website : www.gpcb.gov.in

XGN website : http://gpcbagn.gujarat.gov.in

E-mail : ro-gpcb-sura@gujarat.gov.in

GST No. : 24SRTG00481F1DK

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

નં : 22968

પાણી અધિનિયમ 1974 ની કલમ - 23, હવા અધિનિયમ ની 1981 ની કલમ-24 અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - 1986 ની કલમ-10 હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (૧) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (૨) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ હુકમની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (૩) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરાવામાં આવ્યો છે અથવા થવાની તૈયારીમાં છે. તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ

ઉદ્યોગ/કારખાનામાં દાખલ થવાનો સમય : 16 : 30 કલાક તા 01 06 2023 / /
અમારી સાથે મુલાકાત સમયે સહાય માટે નીચેના અધિકારીશ્રી / કર્મચારીશ્રી હાજર રહેલા છે.

ક્રમ અધિકારીશ્રી / કર્મચારીશ્રી

હોદ્દો

(૧) Mr. B. D. Gohil

AEE

(૨) Mr. J. B. Gol

Eng. AR.

(૩) _____

પ્રતિશ્રી,

ArcelorMittal Nippon Steel India Limited
(Plate Mill Division)
27 Km, Surat-Hazira Road,
Hazira, Surat, Gujarat.

સહી _____

અધિકારીનું નામ N.V. Dushyandi

હોદ્દો S.O.

આ સૂચના (નોટીસ) મેળવનારની સહી :

Shri Hansraj Thakkar
(Sr. Manager - EHS)



ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, સુરત

પ્રાદેશિક કચેરી, સુરત

Plot No. 11-12/2,3, G.I.D.C. Pandesara, Dist.: Surat 394221

Phone: (0261) 2891696.

E-mail ID (Regional Officer) : ro-gpcb-sura@gujarat.gov.in

E-mail ID (Unit Head) : uh-gpcb-sura@gujarat.gov.in

Website : http://gpcb.xgn.gujarat.gov.in

સ્થળ તપાસની નિરિક્ષણ નોંધ

આઈ.ડી નં: 22968 કેટેગરી/સ્લેવ: R/L Latitude/Longitude: /

શ્રીમાન,

આપશ્રીને જણાવવાનું કે, આજ તા. 01/06/23 આ રોજ આપશ્રીના એકમની મુલાકાત લઈ સ્થળ તપાસ કરી ઈન્સ્પેક્શન કરેલ છે જે દરમ્યાન હવા/પાણી/બોખમી કચરા/.....ના...../...../..... નમુના પૃથ્થકરણ અર્થે એકત્રીત કરેલ છે.

આપશ્રીના એકમની મુલાકાત દરમ્યાન પર્યાવરણીય કાયદાઓ ના સંદર્ભે શ્રુટીઓ/ક્ષતિઓ બોવા/જાણવા મળેલ છે, જે આધારે પડતર અરજી સંદર્ભે નિર્ણય લેતા પહેલા અને/અથવા કાયદાકીય પગલા લેતા અને/અથવા પર્યાવરણ નુકશાન વળતર લેતા પહેલા કુદરતી વ્યાયના સિદ્ધાંત મુજબ આપશ્રીને સાંભળવાની વક પુરી પાડવાના હેતુથી અત્રે લેખિતમાં સ્થળસ્થિતિ/મુદ્દાઓ/સૂચનાઓ આપવામાં આવે છે.

આ પરત્વે આપશ્રી નીચે લેખિતમાં રજૂઆત કરી શકો છો અથવા લેખિત ખુલાસો/સ્પષ્ટતા/પુર્તતા અહેવાલ કામકાજના દિન-03 માં બોર્ડની વડી કચેરી, ગાંધીનગર તેમજ અત્રેની કચેરીને લેખિતમાં અથવા XGN પર અથવા Email થી રજૂ કરવા નોટીસ આપવામાં આવે છે.

સ્થળ તપાસ દરમ્યાન બોવા મળેલ સ્થળ સ્થિતિ/શ્રુટીઓ/ક્ષતિઓ/ખામીઓ:

૧.) અંકુશ પરિસર માં ના પ્લાન્ટ સાથે લેસાડેલ CEMS ના ઈલ્લા સાલ દિવસ ના ડેટા રજૂ કરવા.

(૨) ઈલ્લા ત્રણ માસ ના ઉત્પાદન, પાણી વપરાશ, વેસ્ટ-વોટર જનરેશન, ટ્રીટ્ડ વેસ્ટ-વોટર - ડિસ્ચાર્જ / રિયુઝ, જનરલ વપરાશ, HAZ. Waste - Generation - disposal - stock અંગેની વિગતો રજૂ કરવી.

(૩) આપની, EC NO. J-11011/74-11/2006-1A.11(1) તા. 29/05/2008 નું Point wise compliance રજૂ કરવું.

[Signature]

[Signature]

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ગુ.પ્ર.નિ.બોર્ડના નામે અને વતી, N.V. Dvshvandi B.D. Gohil J.B. GOL
(અધિકારીઓના નામ, ઠોઢો, સહી): (S.O.) (AEE) (ENG. APB.)

મુલાકાત લેવામાં આવેલ ઢોચ તે એકમના પ્રતિનિધીની રજૂઆત: (જે લાગુ પડે તેની સામે જ સહી કરવી)

(૧) આ સ્થળસ્થિતિ/સુચનાઓ સાથે હું, નીચે સહી કરનાર સંપૂર્ણ સહમત છું. *[Signature]*

(૨) જેમા દર્શાવેલ સ્થળસ્થિતિ/સુચનાઓમાંથી મુદ્દા નં..... સાથે હું નીચે સહી કરનાર અસહમત છું. જેના માટે મારી નીચે પ્રમાણેની રજૂઆત છે:

ArcelorMita Nippon Steel India Limited
(Plate Mill Division)
27 Km, Surat-Hazira Road,
Hazira, Surat, Gujarat.

એકમના પ્રતિનિધી / આ નોંધ મેળવનાર નામ, ઠોઢો અને સહી :

તા.: 01/06/2023

Shri Mansul Thakkar
(Sr. Manager - EHS)



GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN

Sector-10-A, Gandhinagar-382 010

Phone : (079) 23226295

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Website : www.gpcb.gov.in

CCA- Amendment

BY R.P.A.D.

NO: GPCB/CCA-SRT-1082(5) /ID-28839/

Date:-

To:

M/s. ArcelorMittal Nippon Steel India Limited (Pipe Mill Division)

Plot No: 198, 197, 195, 418, 425, 426, 427, 428, 194, 421, 191, 192, 193, 422,

27 KM Surat Hazira Road,

Hazira-394270,

Tal: Chorasi, Dist: Surat.

Sub : Amendment in the interim consolidated consent & Authorization of the Board.

Ref: CCA-Renewal vide order No. AWH-107720 Dated of issue : 07/04/2020

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986, The Board has granted CCA vide order No. AWH-107720 Dated of issue : 07/04/2020 valid upto 31/12/2024 with specific conditions mentioned therein.

The Board has right to review and amend the conditions of the said CCA Order.

1. The validity of the above referred CCA-Renewal is extended up 31/12/2024 instead of dated 30/09/2020.
2. The name of unit is read as M/s. ArcelorMittal Nippon Steel India Limited (Pipe Mill Division) instead of of M/s. Essar Steel India Limited (Pipe Mill Division)
3. The rest of the conditions of the above referred CCA-Renewal shall remain unchanged. You are directed to comply with these conditions.

For and on behalf of
GUJARAT POLLUTION CONTROL BOARD

(G.H. Trivedi)
Deputy Chief Environmental Engineer

Outward No:586881,25/03/2021

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

GUJARAT POLLUTION CONTROL BOARD

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By R.P.A.D

In exercise of the power conferred under section-25 of the Water (Prevention and Control of Pollution) Act-1974, under section-21 of the Air (Prevention and Control of Pollution)-1981 and Authorization under rule 6(2) of the Hazardous And Other Waste (Management and Transboundary) Rules, 2016 framed under the Environmental (Protection) Act-1986. This Board is empowered to Grant CC&A.

And whereas Board has received consolidated consent application letter no. 170164 dated 14-02-2020 for the Consolidated Consent and Authorization (CC & A) of this Board under the provisions / rules of the aforesaid Acts. Consents & Authorization are hereby granted as under:

CONSENTS AND AUTHORISATION:

(Under the provisions /rules of the aforesaid environmental acts)

To,
M/s. Essar Steel India Limited (Pipe Mill Division)
Plot No: 198, 197, 195, 418, 425, 426, 427, 428, 194, 421, 191, 192, 193, 422,
27 KM Surat Hazira Road,
Hazira-394270,
Tal: Chorasi, Dist: Surat.

1. Consent Order No. AWH-107720 Date of issue: 07-04-2020.
2. The consents shall be valid upto 30-09-2020 for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:

Sr. No.	Product	Quantity
1	H Saw Pipes	28,000 MT/Month
2	L Saw Pipes	27,500 MT/Month
3	Coating Plant	40,000 MT/Month

Subject to specific condition:

1. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).
2. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.
3. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.
4. Industry shall provide dedicated storage facility for fly ash.
5. Industry shall comply with fly ash notification 1999 as amended from time to time.
6. Please submit justification with disposal details of Oily Waste
7. Industry shall provide STP since domestic waste water generation and submit documentary proof to the Board within 3 month and inform Head Office & Regional Office.
8. Submit Environment Audit Report for the year 2018-2019 with compliance.
9. Please submit justification with disposal details Oily waste for last '3' Years.

Page 1 of 6

M/s. Essar Steel India Limited (Pipe Mill Division)(ID-28839)

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3. CONDITIONS UNDER THE WATER ACT:

- 3.1. Source of Water:- Borewell.
- 3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 2514 KL/Day.
- 3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 30 KL/Day.
- 3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 1100 KL/Day.
- 3.5. The quantity of domestic waste water shall not exceed 20 KL/Day.
- 3.6. The applicant shall operate effluent treatment system efficiently so that treated effluent from the industrial unit shall conform to the norms mentioned below.

PARAMETERS	GPCB NORMS
PH	6.5 TO 8.5
Temperature	40° C
Colour (Pt. co. scale) in units	100
Suspended Solids	100 mg/l
Oil and Grease	10 mg/l
Phenolic Compounds	1 mg/l
Sulphides	2 mg/l
Ammonical Nitrogen	50 mg/l
Total Chromium	2 mg/l
Hexavalent Chromium	0.1 mg/l
BOD (5 days at 20°C)	30 mg/l
COD	100 mg/l
Cyanides	0.2 mg/l
Fluorides	1.5 mg/l
Lead	0.1 mg/l
Copper	2 mg/l
Nickel	3 mg/l
Zink	5 mg/l

- 3.7. The final treated effluent shall conform to the above standards shall be recycled/re-circulated and in case of remaining to be utilized for irrigation/plantation within premises thus in no case effluent shall be discharge into Environment.
- 3.8. Domestic effluent shall be disposed off through septic tank/soak pit system.

4. CONDITIONS UNDER THE AIR ACT:

- 4.1. The following shall be used as a fuel in De-Dusting Blower.

Sr. No.	Fuel	Quantity
I	N.G	500 Nm ³ /hr

- 4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.

GUJARAT POLLUTION CONTROL BOARD

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- 4.3. The flue gas emission through stack attached to De-Dusting Blower shall conform to the following standards:

Stack No.	Stack attached to	Stack height Meter	Air Pollution Control system	Parameter	Permissible Limit
1.	De-Dusting Blower -1	30	Bag Filter	Particulate Matter	150 mg/NM ³
2.	De-Dusting Blower -2	30	Bag Filter	Particulate Matter	150 mg/NM ³
3.	De-Dusting Blower -3	30	Bag Filter	Particulate Matter	150 mg/NM ³
4.	De-Dusting Blower -4	30	Bag Filter	Particulate Matter	150 mg/NM ³

- 4.4. There shall be no process emission from the manufacturing process as well as any other ancillary process.
- 4.5. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10 meters from the source) other than the stack/vent) shall not exceed the following levels.

PARAMETERS	PERMISSIBLE LIMIT
PM 10	100 Microgram/ m ³
PM 2.5	60 Microgram/ m ³
SO ₂	80 Microgram/ m ³
NO _x	80 Microgram/ m ³

- 4.6. The applicant shall provide portholes, ladder, platform etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to any member of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.
- 4.7. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.

5. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]

Form for grant of authorization for occupier or operator handling Hazardous waste

5.1 Authorization order No:- AWH-107720 date of issue: 07-04-2020.

5.2 M/s. Essar Steel India Limited (Pipe Mill Division) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No: 198, 197, 195, 418, 425, 426, 427, 428, 194, 421, 191, 192, 193, 422, 27 KM Surat Hazira Road, Hazira-394270, Tal: Cherasi, Dist: Surat.

Sr. No	Waste	Quantity	Schedule-I/Category	Facility
1	Chemical Sludge from waste water treatment	200 MT/Year	35.3	Collection, Storage, Transportation and disposal at GPCB authorized TSDF Site.

2	Used Oil	0.833 MT/Year	5.1	Collection, storage, transportation and disposal by selling to Registered re-refiners.
3	Empty barrels/containers/liners contaminated with hazardous chemicals/wastes	1500 Nos/year	33.1	Collection, storage transportation and disposal to authorized decontaminator
4	Wastes or residues containing oil	2 MT/Year	5.2	Collection, storage, transportation and disposal CHWIF.

5.3 The authorization shall be valid up to ~~30-09-2020~~.

5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.

5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.

6. TERMS AND CONDITIONS OF AUTHORISATION

1. The applicant shall comply with the provisions of the Environment (Protection) Act-1986 and the rules made there under.
2. The authorization or its renewal shall be produced for inspection at the request of an officer authorized by the Gujarat Pollution Control Board.
3. The persons authorized shall not rent, lend, sell, and transfer or otherwise transport the hazardous wastes without obtaining prior permission of the Gujarat Pollution Control Board.
4. Any unauthorized change in personnel, equipment or working conditions as mentioned in the authorization order by the persons authorized shall constitute a breach of this authorization.
5. The person authorized shall implement Emergency Response Procedure (ERP) for which this authorization is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorized shall comply with the provisions outlined in the Central Pollution Control Board guidelines on "Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Wastes and Penalty"
7. It is the duty of the authorized person to take prior permission of the Gujarat Pollution Control Board to close down the facility.
8. An application for the renewal of an authorization shall be made as laid down in rules 6(2) under Hazardous Waste and Other Waste Rules, 2016.
9. The imported hazardous and other wastes shall be fully insured for transit as well as for any accidental occurrence and its clean-up operation.
10. The record of consumption and fate of the imported hazardous and other wastes shall be maintained.
11. The hazardous and other wastes which gets generated during recycling or reuse or recovery or pre-processing or utilization of imported hazardous or other wastes shall be treated and disposed of as per specific conditions of authorization.
12. The importer or exporter shall bear the cost of import or export and mitigation of damages if any.
13. Any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.

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14. The waste generator shall be totally responsible for (i.e. collection, storage, transportation and ultimate disposal) the wastes generated.
15. Records of waste generation, its management and annual return shall be submitted to Gujarat Pollution Control Board in Form-4 by 30th day of June of every year for the preceding period April to March.
16. In case of any accident, details of the same shall be submitted on Form-11 to Gujarat Pollution Control Board.
17. As per "Public Liability Insurance Act-91" company shall get Insurance Policy, if applicable.
18. Empty drums and containers of toxic and hazard material shall be treated as per guideline published for "Management & Handling of discarded containers". Records of the same shall be maintained and forwarded to Gujarat Pollution Control Board regularly.
19. In case of transport of hazardous wastes to a facility for (i.e. treatment, storage and disposal) existing in a State other than the State where hazardous wastes are generated, the occupier shall obtain 'No Objection Certificate' from the State Pollution Control Board or Committee of the concerned State of Union Territory Administration where the facility exists.
20. Unit shall take all concrete measures to show tangible results in waste generation, reduction, avoidance, reuse and recycle. Actions taken in this regard shall be submitted within three months and also along with Form-4.
21. Industry shall have to display the relevant information with regards to hazardous waste as indicated in the Hon. Supreme Court's Order in W.P. No.657 of 1995 dated 14th October, 2003.
22. Industry shall have to display on-line data outside the main factory gate with regard to quantity and nature of hazardous chemicals being handled in the plant, including wastewater and air emissions and solid hazardous wastes generated within the factory premises.

7. GENERAL CONDITIONS:-

- 7.1. Any change in personnel, equipment or working conditions as mentioned in the consents form/order should immediately be intimated to this Board.
- 7.2. Applicant shall also comply with the general conditions given in annexure I.
- 7.3. Whenever due to accident or other unforeseen act or ever, such emissions occur or is apprehended to occur in excess of standards laid down such information shall be forthwith reported to Board, concerned Police Station, Office of Directorate of Health Service, Department of Explosives, Inspectorate of Factories and local body.
- 7.4. In case of failure of pollution control equipments, the production process connected to it shall be stopped. Remedial actions/measures shall be implemented immediately to bring entire situation normal.
- 7.5. The Environmental Management Unit/Cell shall be setup to ensure implementation on and monitoring of environmental safeguards and other conditions stipulated by statutory authorities. The Environmental Management Cell/Unit shall directly report to the Chief Executive of the organization and shall work as a focal point for internalizing environmental issues. These cells/units also coordinate the exercise of environmental audit and preparation of environmental statements.
- 7.6. The Environmental audit shall be carried out yearly and the environmental statements pertaining to the previous year shall be submitting to this State Board latest by 30th September every year.
- 7.7. The Board reserves the right to review and/or revoke the consent and/or make variations in the conditions, which the Board deems, fit in accordance with Section 27 of the Act.
- 7.8. In case of change of ownership/management the name and address of the new owners/ partners/directors/proprietor should immediately be intimated to the Board.

Page 5 of 6

M/s. Essar Steel India Limited (Pipe Mill Division)(ID-28839)

Clean Gujarat Green Gujarat

ISO - 9001 - 2008 & ISO - 14001 - 2004 Certified Organisation

7.9. Industry shall have to display the relevant information with regard to hazardous waste as indicated in the Hon. Supreme order in w.p. no. 657 of 1995 dated 14th October 2003.

8. SPECIFIC CONDITIONS:-

- 8.1. The authorized actual user of hazardous and other wastes shall maintain records of hazardous and other wastes purchased in a passbook issued by the State Pollution Control Board along with the authorization.
- 8.2. Handling over of the hazardous and other wastes to the authorized actual user shall be only after making the entry in the passbook of the actual user.
- 8.3. In case of renewal of authorization, a self-certified compliance report in respect of effluent, emission standards and the conditions specified in the authorization for hazardous and other wastes shall be submitted to SPCB.
- 8.4. The occupier of the facility shall comply Standard operating procedure/guidelines published by MOEF&CC or CPCB or GPCB from time to time.
- 8.5. Unit shall comply provisions of E-Waste Management Rules-2016.
- 8.6. The disposal of Hazardous Waste shall be carried out as per the waste Management hierarchy.
- 8.7. The occupiers of facilities shall not store the hazardous and other wastes for a period not exceeding ninety days. Prior permission of the Board shall be obtained for extension of the storage period.
- 8.8. The occupier shall maintain the records of generation, sale, storage, transport, recycling, co processing and disposal of hazardous waste and make available during the inspection.
- 8.9. The transportation of the hazardous waste shall be carried out in GIS mounted dedicated vehicles.

For and on behalf of
Gujarat Pollution Control Board

(G.B. Vasthida)
Senior Scientific Officer

NO: GPCB/CCA-SRT-1082(5)/ID-28839/

Date:-

03.06.2020

Issued to:

M/s. Essar Steel India Limited (Pipe Mill Division)

Plot No: 198, 197, 195, 418, 425, 426, 427, 428, 194, 421, 191, 192, 193, 422,

27 KM Surat Hazira Road,

Hazira-394270,

Tal: Chorasi, Dist: Surat.

M/s. Essar Steel India Limited (Pipe Mill Division)(ID-28839)

Page 6 of 6

Name of Unit	M/s. ArcelorMittal Nippon Steel India Limited (Pipe Mill Division) PCB ID: 28839
Date & Time	02-06-2023
Reference	H. O. Reference (An email received from Head Office Dated: 25-05-2023 tilted with- To submit status report of EC & CCA w.r.to Hon NGT Appeal No. 27/2022(WZ) -Thakorbhai Vallabhbai Khalasi Vs MoEF&CC & Ors.)
Representative of M/s AMNS Ltd. (AMNS Group of companies)	Mr. Ansal Thakkar –Sr. Manager (Environment) Mr. Soham Joshi - Manager(Environment) Both/Either representative have assisted/explained plant process and EMS with other technical officials of respective plant
Inspecting Staff	Mr. U. R. Shah - A.E.E. Mr. B. C. Gosai – A.E.E. Mr. C.C. Hadiya- S.S.A.

This unit is visited w.r. to H.O. reference. An email received to inspect the M/s AMNS units on 25-05-2023. M/s AMNS group of industries is having integrated steel plant at hazira complex. This plant is mfg. various size pipes from Hot Rolled Coil/plate of HSM division. Unit is basically manufacturing H-Saw (helical shape) pipe & L-Saw(Longitudinal shape) pipes. Unit has also coating facility over pipe. Unit has obtained CCA & its valid upto 31-12-2024.during visit Unit is observed in operation.

Unit has water supply from Variav pump house (Surface water)

Water is used in various processes. Wastewater mainly generates from cooling tower blow down, Washings section & Hydro testing etc. Generated wastewater treated in ETP. ETP plant is consisting of primary, Secondary & tertiary (PSF) units. Unit has provided sludge thickener & Filter press for sludge treatment. Treated effluent is recycled into cooling tower make up or used in gardening & plantation. No stock of ETP sludge observed. Washing process of material is carried out as per requirement. During visit ETP plant is observed not in operation as w/w generation process is not going on. Domestic wastewater is disposed through Septic tank/Soak pit.

R.M. : Hot Rolled Coil from HSM Division.

First Process –Scrubber : Here metal brush is scrubbed over surface of steel coil to remove scaling. Unit has provided bag filter with suction as APCD.

Second Process: Ultrasonic testing: Ultra Sonic Testing of Steel Coil for quality check

Third Process: Surface process: Edge milling & crimping press to shape edge.

JCO Process: Unit has one JCO Press machine. It is basically press machine to convert Steel plate into Pipe line shape by applying pressure on predefined spots on plate. This is automated instrument, working as programmed..

Washing Section: Unit has one washing section which is used as per requirement. During visit it found not in operation.

Welding Section: Inner welding: Unit has inner welding instrument to weld inner part of pipe joints. Outer Welding: Unit has outer welding instrument to weld outer part of pipe joints.

Shot blasting machines: Unit has total 04 shot blasting machines. 01 shot blasting machine is for inner side of pipe, & three shot blasting machine is for outer side of pipe. Unit has provided separate Bag filters as APCD with stack with shot blasting machines.

Coating Process: Unit has one coating process in pipe mill division. Unit has plant for coating on inner/outer surface of Pipeline. Polyethylene/Epoxy/Adhesive uses as Coating material. Unit has also painting facility to paint outer surface of Pipeline. Unit has provided hood cover, ID fan with stack on Coating section. Unit has been asked to clarify the same as it's not mentioned in CCA.

Hazardous waste management:

Unit has obtained authorization for management of four hazardous Wastes. Used Oil & Discarded container is send to recycler. Unit is member of BEIL & MEPL TSDF Site. During visit about no stock of ETP Sludge is observed in storage area. No stock of waste containing residue is observed.

Encl:

NEI & Instructions

Compliance of CCA

Compliance of CCA:

<u>1. Consent Order No. AWH-107720 Date of issue: 31-12-2024.</u>				
1.	The consents shall be valid upto 31-12-2024 for the use of outlet for the discharge of treated effluent and emission due to operation of industrial plant for manufacturing of the following items/ products:			
	Sr. No.	Product	Quantity	Operational status
	1	H Saw Pipes	25,000 MT/Month	In Operation
	2	L Saw Pipes	27,500 MT/Month	In Operation
	3	Coating Plant	40,000 MT/Month	In Operation
<u>Subject to specific condition:</u>				
1. Industry shall manage Solid Wastes generated from industrial activities as per Solid Waste Management Rules-2016 (solid waste as defined in Rule-3(46)).				Complying
2. As per Provisions of Rule 18 of Solid Waste Management Rules-2016 you are directed to make an arrangement in Utilities to replace at least five percent (5%) of your solid fuel requirement by 'refused derived fuel'.				Unit is not having any Solid fuel based utility.
3. Industry shall obtain NOC from CGWA as per order of Hon. National Green Tribunal for the withdrawal of ground water.				Unit is using Surface water.
4. Industry shall provide dedicated storage facility for fly ash.				Fly Ash is not generated from Process as there is no solid fuel based utility in this plant
5. Industry shall comply with fly ash notification 1999 as amended from time to time.				Fly Ash is not generated from Process as there is no solid fuel based utility in this plant
6. Please submit justification with disposal details of Oily				Not submitted

Waste																																							
7. Industry shall provide STP since domestic waste water generation and submit documentary proof to the Board within 3 month and inform Head Office & Regional Office.	Not Complying																																						
8. Submit Environment Audit Report for the year 2018-2019 with compliance.	Submitted																																						
9. Please submit justification with disposal details Oily waste for last '3' Years.	Not Submitted																																						
CONDITIONS UNDER THE WATER ACT:																																							
3.1. Source of Water:- Borewell.	Unit has Surface water source from variav pump house																																						
3.2. The quantity of the fresh water consumption for industrial purpose shall not exceed 2514 KL/Day.	As per submission, last three month total waste consumption March-23-21193KL/Month, April-23-23350 KL/Month, May-23-21687KL/Month.																																						
3.3. The quantity of the fresh water consumption for domestic purpose shall not exceed 30 KL/Day.																																							
3.4. The quantity of the industrial effluent to be generated from the manufacturing process and other ancillary industrial operations shall not exceed 1100 KL/Day.																																							
3.5. The quantity of domestic waste water shall not exceed 20 KL/Day.	As per submission, last three month waste consumption March-23-50 KL/Month, April-23-53 KL/Month, May-23-55 KL/Month.																																						
<p>3.6. The applicant shall operate effluent treatment system efficiently so that treated effluent from the industrial unit shall conform to the norms mentioned below.</p> <table border="1" data-bbox="288 1059 900 1868"> <thead> <tr> <th data-bbox="288 1059 671 1126">PARAMETERS</th> <th data-bbox="671 1059 900 1126">GPCB NORMS</th> </tr> </thead> <tbody> <tr> <td data-bbox="288 1126 671 1160">PH</td> <td data-bbox="671 1126 900 1160">6.5 TO 8.5</td> </tr> <tr> <td data-bbox="288 1160 671 1193">Temperature</td> <td data-bbox="671 1160 900 1193">40° C</td> </tr> <tr> <td data-bbox="288 1193 671 1227">Colour (Pt. co. scale) in units</td> <td data-bbox="671 1193 900 1227">100</td> </tr> <tr> <td data-bbox="288 1227 671 1261">Suspended Solids</td> <td data-bbox="671 1227 900 1261">100 mg/l</td> </tr> <tr> <td data-bbox="288 1261 671 1294">Oil and Grease</td> <td data-bbox="671 1261 900 1294">10 mg/l</td> </tr> <tr> <td data-bbox="288 1294 671 1328">Phenolic Compounds</td> <td data-bbox="671 1294 900 1328">1 mg/l</td> </tr> <tr> <td data-bbox="288 1328 671 1361">Sulphides</td> <td data-bbox="671 1328 900 1361">2 mg/l</td> </tr> <tr> <td data-bbox="288 1361 671 1395">Ammonical Nitrogen</td> <td data-bbox="671 1361 900 1395">50 mg/l</td> </tr> <tr> <td data-bbox="288 1395 671 1429">Total Chromium</td> <td data-bbox="671 1395 900 1429">2 mg/l</td> </tr> <tr> <td data-bbox="288 1429 671 1462">Hexavelent Chromium</td> <td data-bbox="671 1429 900 1462">0.1 mg/l</td> </tr> <tr> <td data-bbox="288 1462 671 1496">BOD (5 days at 20°C)</td> <td data-bbox="671 1462 900 1496">30 mg/l</td> </tr> <tr> <td data-bbox="288 1496 671 1529">COD</td> <td data-bbox="671 1496 900 1529">100 mg/l</td> </tr> <tr> <td data-bbox="288 1529 671 1563">Cyanides</td> <td data-bbox="671 1529 900 1563">0.2 mg/l</td> </tr> <tr> <td data-bbox="288 1563 671 1597">Fluorides</td> <td data-bbox="671 1563 900 1597">1.5 mg/l</td> </tr> <tr> <td data-bbox="288 1597 671 1630">Lead</td> <td data-bbox="671 1597 900 1630">0.1 mg/l</td> </tr> <tr> <td data-bbox="288 1630 671 1664">Copper</td> <td data-bbox="671 1630 900 1664">2 mg/l</td> </tr> <tr> <td data-bbox="288 1664 671 1697">Nickel</td> <td data-bbox="671 1664 900 1697">3 mg/l</td> </tr> <tr> <td data-bbox="288 1697 671 1731">Zinc</td> <td data-bbox="671 1697 900 1731">5 mg/l</td> </tr> </tbody> </table>	PARAMETERS	GPCB NORMS	PH	6.5 TO 8.5	Temperature	40° C	Colour (Pt. co. scale) in units	100	Suspended Solids	100 mg/l	Oil and Grease	10 mg/l	Phenolic Compounds	1 mg/l	Sulphides	2 mg/l	Ammonical Nitrogen	50 mg/l	Total Chromium	2 mg/l	Hexavelent Chromium	0.1 mg/l	BOD (5 days at 20°C)	30 mg/l	COD	100 mg/l	Cyanides	0.2 mg/l	Fluorides	1.5 mg/l	Lead	0.1 mg/l	Copper	2 mg/l	Nickel	3 mg/l	Zinc	5 mg/l	Treated effluent Sample is collected for analysis
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3.7. The final treated effluent shall conform to the above standards shall be recycled/re-circulated and in case of remaining to be utilized for irrigation/plantation within premises thus in no case effluent shall be discharge into	Unit is recycling wastewater & additional used for gardening & plantation.																																						

Environment.						
3.8. Domestic effluent shall be disposed off through septic tank/soak pit system.						Complying Domestic effluent is disposed off through Septic Tank/Soak Pit.
4. CONDITIONS UNDER THE AIR ACT:						
4.1. The following shall be used as a fuel in De-Dusting Blower.						Complying
	Sr. No.	Fuel	Quantity			
	1	N.G	500 Nm ³ /hr			
4.2. The applicant shall install & operate comprehensive adequate air pollution control system in order to achieve prescribed norms.						Complying
4.3. The flue gas emission through stack attached to De-Dusting Blower shall conform to the following standards:						APCD provided as per 4.3
Stack No.	Stack attached to	Stack height Meter	Air Pollution Control system	Parameter	Permissible Limit	
1.	De-Dusting Blower - 1	30	Bag Filter	Particulate Matter	150 mg/NM ³	
2.	De-Dusting Blower - 2	30	Bag Filter	Particulate Matter	150 mg/NM ³	
3.	De-Dusting Blower - 3	30	Bag Filter	Particulate Matter	150 mg/NM ³	
4.	De-Dusting Blower - 4	30	Bag Filter	Particulate Matter	150 mg/NM ³	
4.4. There shall be no process emission from the manufacturing process as well as any other ancillary process.						Details are as per Crux.
4.5. The concentration of the following parameters in the ambient air within the premises of the industry and a distance of 10meters from the source) other than the stack/vent) shall not exceed the following levels.						AAQM is carried out at AMNS complex during inspection on 01-06-2023 by other team
PARAMETERS			PERMISSIBLE LIMIT			
PM 10			100 Microgram/ m ³			
PM 2.5			60 Microgram/ m ³			
SO ₂			80 Microgram/ m ³			
NO _x			80 Microgram/ m ³			
4.6. The applicant shall provide portholes, ladder, platform						Stacks with SMF & Identification

etc at chimney(s) for monitoring the air emissions and the same shall be open for inspection to/and for use of Board's staff. The chimney(s) vents attached to various sources of emission shall be designed by numbers such as S-1, S-2, etc. and these shall be painted/displayed to facilitate identification.	number provided.																														
4.7. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standards in respect of noise to less than 75dB(A) during day time and 70 dB (A) during night time. Daytime is reckoned in between 6a.m. and 10 p.m. and nighttime is reckoned between 10 p.m. and 6 a.m.	Unit is taking measures to control Noise Pollution.																														
5. AUTHORIZATION as per HAZARDOUS AND OTHER WASTE (MANAGEMENT AND TRANSBOUNDARY) RULES, 2016 Form-2 [See rule 6 (2)]																															
5.1 Authorization order No:- AWH-107720 date of Issue: 31-12-2024.																															
Ms.ArcelorMittal Nippon Steel India Limited (Pipe Mill Division) is hereby granted an authorization to operate facility for following hazardous wastes on the premises situated at Plot No: 198, 197, 195, 418, 425, 426, 427, 428, 194, 421, 191, 192, 193, 422, 27 KM Surat Hazira Road, Hazira-394270, Tal: Chorasi, Dist: Surat.																															
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5.3 The authorization shall be valid up to 31-12-2024	Valid
5.4 The authorization is subject to the conditions stated below and such other conditions as may be specified in the rules from time to time under the Environment (Protection) Act-1986.	Complying authorization condition
5.5 The authorization is granted to operate a facility for collection, storage within factory premises transportation and ultimate disposal of Hazardous wastes as per condition no.5.2 to the industry having valid CCA of this Board.	Unit is having storage facility

Sample Analysis Results:

Water:

From final outlet of ETP.

Sr. No.	Parameter	Result	Limit as per CCA
1.	Temperature	29	40° C
2.	pH	8.48	6.5 to 8.5
3.	Colour	10	100 Pt. Co. Scale
4.	Total Dissolved Solids	426	--
5.	Suspended Solids	16	100 mg/L
6.	Ammonical Nitrogen	0.56	50 mg/L
7.	Chloride	115	--
8.	Sulphate	77	--
9.	Chemical Oxygen Demand	94	100 mg/L
10.	Oil & Grease	3.2	10 mg/L
11.	B.O.D (3 Days 27° C)	22.5	30 mg/L

Gist of AMNS Pipe Mill P. Ltd.:

This plant is mfg. various size pipes from Hot Rolled Coil/plate of HSM division. Unit is basically manufacturing H-Saw (helical shape) pipe & L-Saw (Longitudinal shape) pipes. Unit has also coating facility over pipe. Unit has obtained CCA & its valid upto 31-12-2024.

Overall Compliance of CCA Conditions:

Industry is observed in Complying with most of CCA conditions except as follows,

Compliance Status	Condition Number
Partially Complied	4.4, 5.1(4)
Not Complied	Sp. Condition No.: 7



ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, સુરત

પ્રાદેશિક કચેરી, સુરત

પ્લોટ નં.: ૧૧-૧૨/૨,૩, જી.આઈ.ડી.સી., પાંડેસરા, સુરત- ૩૯૪ ૨૨૧ (ગુજરાત)
ફોન નં. (૦૨૬૧) ૨૪૪૨૬૯૬

IS/ISO - 9001:2015, IS/ISO-14001:2015 & IS/ISO:45001:2018 Certified

Website : www.gpcb.gov.in

XGN website : http://gpcb.xgn.gujarat.gov.in

E-mail : ro-gpcb-sura@gujarat.gov.in

GST No. : 24SRTG00481F1DK

તપાસ માટે દાખલ થવાની સૂચના (નોટીસ)

નં : ૨૪૪૩૧

પાણી અધિનિયમ ૧૯૭૪ ની કલમ - ૨૩, હવા અધિનિયમ ની ૧૯૮૧ ની કલમ-૨૪ અને પર્યાવરણ (સુરક્ષા) અધિનિયમ - ૧૯૮૬ ની કલમ-૧૦ હેઠળ અમોને મળેલ સત્તાની રૂએ અમો નીચે સહી કરનાર અમોને જરૂરી લાગે તેની સહાય લઈને તમામ સમયે નીચેના હેતુઓ માટે આપની જગ્યામાં દાખલ થવાનો અને તપાસ કરવાનો અધિકાર ધરાવીએ છીએ.

- (૧) અમોને સોંપેલા રાજ્ય બોર્ડ/કેન્દ્ર સરકારનાં કાર્ય બજાવવાના હેતુ માટે,
- (૨) આવા કોઈ કાર્યો બજાવવાના છે કે કેમ અને તેમ હોય તો કઈ રીતે તે બજાવવાના છે અથવા આ અધિનિયમ અથવા તે હેઠળ કરેલા નિયમોની અથવા આ અધિનિયમ હેઠળ બજાવેલી કોઈ નોટીસની, કરેલા કોઈ ભુક્મની, આદેશની અથવા આપેલા કોઈ અધિકારપત્રની કોઈ જોગવાઈનું પાલન કરવામાં આવી રહ્યું છે કે પાલન કરવામાં આવ્યું છે કે કેમ તે નક્કી કરવાના હેતુ માટે,
- (૩) કોઈ સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય કોઈ મહત્વની વસ્તુની તપાસ કરવા અને તેની કસોટી કરવાના હેતુ માટે અથવા જે જગ્યામાં તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો મુજબ કોઈ ગુનો કરાવામાં આવ્યો છે અથવા થવાની તૈયારીમાં છે. તેવી કોઈ જગ્યાની ઝડતી લેવા માટે અને તેને એમ માનવાને કારણ હોય કે આ કાયદા કે તે હેઠળ કરેલા નિયમો હેઠળ શિક્ષાપાત્ર કોઈ ગુનો કર્યાનો પુરાવો, તેવા સાધન સામગ્રી, ઔદ્યોગિક પ્લાન્ટ, રેકર્ડ, રજીસ્ટર, દસ્તાવેજ અથવા અન્ય મહત્વની વસ્તુ કબજે લેવા માટે અમે નીચે જણાવેલ સમયે દાખલ થઈએ છીએ

ઘોષ/કારખાનામાં દાખલ થવાનો સમય : ૧૧:૦૦ કલાક તા ૦૬ / ૨૦૨૩
અમારી સાથે મુલાકાત સમયે સહાય માટે નીચેના અધિકારીશ્રી / કર્મચારીશ્રી હાજર રહેલા છે.

ક્રમ	અધિકારીશ્રી / કર્મચારીશ્રી	હોદ્દો
(૧)	B. C. Desai	A. C. C.
(૨)	C. C. Desai	S. S. A
(૩)		

પ્રતિશ્રી,
M/s. Aseelax nitrid mitter steel
Rudra Utd. (Pite mill DUDKAM)
Plot no. 198, 197, 195, 118, 114, 125,
126, 127, 128, 194, 121, 191, 192, 193,
27 km. Hazirav road, surat

સહી _____
અધિકારીનું નામ V. P. Shah
હોદ્દો A. C. C.

આ સૂચના (નોટીસ) મેળવનારની સહી :
Hansul Thakur
(S. M. M. 928)



ગુજરાત પ્રદુષણ નિયંત્રણ બોર્ડ, સુરત

પ્રાદેશિક કચેરી, સુરત

Plot No. 11-12/2,3, G.I.D.C. Pandesara, Dist.: Surat 394221

Phone: (0261) 2891696.

E-mail ID (Regional Officer) :ro-gpcb-sura@gujarat.gov.in

E-mail ID (Unit Head) : uh-gpcb-sura@gujarat.gov.in

Website : http://gpcbagn.gujarat.gov.in

સ્થળ તપાસની નિરિક્ષણ નોંધ

આઈ.ડી નં: 28839 કેટેગરી/સ્કેલ:...../..... Latitude/Longitude:...../.....

શ્રીમાન,

આપશ્રી ને જણાવવાનું કે, આજ તા. 02/06/13 નો રોજ આપશ્રીના એકમની મુલાકાત લઈ સ્થળ તપાસ કરી ઈન્સ્પેક્શન કરેલ છે જે દરમ્યાન હવા/પાણી/ખોખમી કચરા/.....ના...../...../.....નમુના પૃથ્થકરણ અર્થે એકત્રીત કરેલ છે.

આપશ્રીના એકમની મુલાકાત દરમ્યાન પર્યાવરણીય કાયદાઓ ના સંદર્ભે શ્રુટીઓ/ક્ષતિઓ જોવા/જાણવા મળેલ છે, જે આધારે પડતર અરજી સંદર્ભે નિર્ણય લેતા પહેલા અને/અથવા કાયદાકીય પગલા લેતા અને/અથવા પર્યાવરણ નુકશાન વળતર લેતા પહેલા કુદરતી ન્યાયના સિદ્ધાંત મુજબ આપશ્રીને સાંભળવાની તક પુરી પાડવાના હેતુથી અત્રે લેખિતમાં સ્થળસ્થિતિ/મુદ્દાઓ/સૂચનાઓ આપવામાં આવે છે.

આ પરત્વે આપશ્રી નીચે લેખિતમાં રજૂઆત કરી શકો છો અથવા લેખિત ખુલાસો/સ્પષ્ટતા/પુર્વતા અહેવાલ કામકાજના દિન-03 માં બોર્ડની વડી કચેરી, ગાંધીનગર તેમજ અત્રેની કચેરીને લેખિતમાં અથવા XGN પર અથવા Email થી રજૂ કરવા નોટીસ આપવામાં આવે છે.

સ્થળ તપાસ દરમ્યાન જોવા મળેલ સ્થળ સ્થિતિ/શ્રુટીઓ/ક્ષતિઓ/ખામીઓ:

- ૧.) હેન્સા પ્રવાહકની ઉત્પાદનની પ્રિન્ટ, પાણીના વપરાશ, કિડનાઈ, ડીપુમ, લેવેલિંગ વેર વગેરેના, કિડનાઈ, ડીપુમ વપરાશની પ્રિન્ટ રજૂ કરવી.
- ૨.) Manual Pipe mill division ની Coaling section ની suction hood નામના connected હોવી પ્રોવિડેડ ડીટેલ્સ સાથે technical clarification આપવું.

B. C. Gosai
AEE

V. K. Shah
AEE

ગુ.પ્ર.નિ.બોર્ડના નામે અને વતી,
(અધિકારીઓના નામ,હોદ્દો,સહી):

મુલાકાત લેવામાં આવેલ હોય તે એકમના પ્રતિનિધીની રજૂઆત: (જે લાગુ પડે તેની સામે જ સહી કરવી)

(૧) આ સ્થળસ્થિતિ/સૂચનાઓ સાથે હું, નીચે સહી કરનાર સંપૂર્ણ સહમત છું.	Yes
(૨) જેમા દર્શાવેલ સ્થળસ્થિતિ/સૂચનાઓમાંથી મુદ્દા નં.....સાથે હું નીચે સહી કરનાર અસહમત છું. જેના માટે મારી નીચે પ્રમાણેની રજૂઆત છે:	

એકમના પ્રતિનિધી / આ નોંધ મેળવનાર નામ, હોદ્દો અને સહી :

Soham Jash
HSE manager
(AMN)

તા.:

IN THE HIGH COURT OF GUJARAT AT AHMEDABAD

DISTRICT: SURAT

WRIT PETITION (PIL) NO. 14 OF 2022

Roshni B. Patel

.... Petitioner

VERSUS

Union of India & Ors.

...Respondents

ADDITIONAL AFFIDAVIT IN REPLY
ON BEHALF OF RESPONDENT NO.

I, M R Macwana, Aged: 55 years, serving as Environment Engineer of Gujarat Pollution Control Board, herein, do hereby solemnly affirm oath and state on as under that: -

1. The petitioner in the present public interest litigation has raised a grievance of illegal disposal of industrial effluent by respondent No.11 - Company into the Tapi Estuary which effluent contains acid, heavy metal, organic substances, high TDS, TSS, phenolic compounds and thereby harming the fish breeding or the aqua life.
2. In this regard, the present deponent has already filed detailed affidavit in reply in response to the averments and contentions raised by the petitioner in the present public interest litigation. This Hon'ble Court vide order dated 12.01.2023 was pleased to appoint L.D. College of Engineering, Ahmedabad for carrying out survey of the land in question and file appropriate report on

the illegal discharge of industrial effluent by respondent no. 11. Pursuant to the directions issued by this Hon'ble Court, L.D. College of Engineering, Ahmedabad submitted its report and the same was placed on record. The present affidavit is filed by the deponent in response to the report submitted by the L.D. College of Engineering, Ahmedabad.

3. In this regard, the Table No. 13 contains analysis of parameters of common outlet open channel (after treatment) of HRC Division and Table No. 14 contains analysis of parameters at outlet open channel (after treatment) of Plate Mill Division. The report suggest that some of the parameters like Suspended Solids, Chemical Oxygen Demand (COD), Fluorides and Lead in HRC Division were found to be beyond the prescribe limits. Moreover, Chemical Oxygen Demand (COD), Fluorides and Iron were found to be beyond the prescribed limits in Plate Mill Division. The present deponent has taken cognizance of the said violation and has issued a Notice of Direction U/S-33(A) of The Water (Prevention and Control of Pollution) Act, 1974 dated 17/06/2023 to the respondent no. 11 as an opportunity of being heard following principle of natural justice. In the said notice dated 17/06/2023, the respondent no. 11 is directed as under:
 - A) To submit Time Bound action plan in 15 days to achieve Zero Liquid Discharge (ZLD) within time frame of two months.

B) To submit Bank Guarantee (BG) of Rs. 10 Lakh for the compliance assurance to complete ZLD within two months.

C) You are further asked to fine tune operation of existing ETP to achieve the norms in the mean time with immediate effect.

The Copy of Notice of Direction issued U/S-33(A) of The Water (Prevention and Control of Pollution) Act, 1974 dated 17/06/2023 are collectively annexed here to and marked as **ANNEXURE-A**

4. In light of above, the present deponent has already initiated proceedings pursuant to the report submitted by the L.D. College of Engineering, Ahmedabad before this Hon'ble Court and hence, the present public interest litigation may kindly be disposed off in the interest of justice.

VERIFICATION

1. Whatever is stated in above paragraphs are statements of facts derived from the relevant record and files and are true to the best of my knowledge and I believe the same to be true.
2. All the documents enclosed with the Affidavit in reply are the true copies of their originals.

SOLEMNLY AFFIRMED AT Gandhinagar ON THIS 17th DAY OF June 2023.

DEPONENT



2404 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

RPAD

NOTICE OF DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE "WATER ACT") AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an industrial plant namely M/s. Arcelor Mittal Nippon Steel India Limited (HRC Division) located at Plot No: 203-230, 245-264, 312-321, @ 27 Km. Surat-Hazira Road, Hazira, Surat – 394270, Tal: Chorasi, Dist: Surat.

AND WHEREAS the Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC & A) under the provisions of the Environmental Acts/Rules by its Consent Order No. AWH-107719, valid up to 31/12/2024.

AND WHEREAS your industry was visited on 12/04/2023 by The Court Commissioner appointed by The Hon'ble High Court of Gujarat with reference to Petition (PIL) No. 14 of 2022 in the matter of Roshni B. Patel Versus State of Gujarat.

AND WHEREAS analysis result of sample taken from common outlet open channel (after treatment) by The Court Commissioner shows SS=112 mg/L (Limit=100 mg/L) COD=104 mg/L (Limit=100 mg/L), Fluorides=2.51 mg/L (Limit=1.5 mg/L) & Lead=0.12 mg/L (Limit=0.10 mg/L), which are higher than permissible standards.

NOW THEREFORE, As you are not meeting the prescribed norms at your outlet, Board issue this notice of directions under Section 33-A of the Water Act-1974 as an opportunity of being heard following principle of natural justice prior to issue you following directions:

- I. To submit Time Bound action plan in 15 days to achieve Zero Liquid Discharge (ZLD) within time frame of two months.
- II. To submit BG of Rs. 10 lakh for the compliance assurance to complete ZLD within two months.
- III. You are further asked to fine tune operation of existing ETP to achieve the norms in the mean time with immediate effect.

YOU ARE HEREBY directed to reply of above points with compliance within 15 days on receipt of this notice of direction failing to which necessary action will be initiated against your industrial plan under Section 33-A of the Water Act-1974. This notice issued to you as an opportunity of being heard prior taking co-ercive action following principle of natural justice.

M/s. ArcelorMittal Nippon Steel India Limited (HRC Division) (ID: 20680) Page 1 of 2

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

This order is issued after approval of competent authority.

For and on behalf of
Gujarat Pollution Control Board



(M. R. Macwana)
Unit Head, Surat

NO: GPCB/CCA-SRT-340(16)/ID_20680/

Date:

Issued to:

M/s. ArcelorMittal Nippon Steel India Limited (HRC Division)

Plot No: 203-230, 245-264, 312-321, @ 27 Km.

Surat-Hazira Road, Hazira, Surat – 394270,

Tal: Chorasi, Dist: Surat.

Outward No: 745170, 17/06/2023



2406 GUJARAT POLLUTION CONTROL BOARD

PARYAVARAN BHAVAN, SECTOR 10-A,
GANDHINAGAR - 382010,
(T) 079-23232152

RPAD

NOTICE OF DIRECTION UNDER SECTION 33-A OF THE WATER (PREVENTION AND CONTROL OF POLLUTION) ACT-1974 (HEREINAFTER REFERRED TO AS THE "WATER ACT") AS AMENDED FROM TIME TO TIME.

WHEREAS you are having an industrial plant namely M/s. Arcelor Mittal Nippon Steel India Limited (Plate Mill Division) located at Surat-Hazira Road, Post Hazira-394270, Tal: Chorasi, Dist: Surat.

AND WHEREAS the Gujarat Pollution Control Board has granted Consolidated Consent and Authorization (CC & A) under the provisions of the Environmental Acts/Rules by its Consent Order No. AWH-107721, valid up to 31/12/2024.

AND WHEREAS your industry was visited on 12/04/2023 by The Court Commissioner appointed by The Hon'ble High Court of Gujarat with reference to Petition (PIL) No. 14 of 2022 in the matter of Roshni B. Patel Versus State of Gujarat.

AND WHEREAS analysis result of sample taken from final outlet open channel (after treatment) by The Court Commissioner shows COD=109 mg/L (Limit=100 mg/L), Fluorides=4.32 mg/L (Limit=1.5 mg/L) & Iron=21.83 mg/L (Limit=3 mg/L), which are higher than permissible standards.

NOW THEREFORE, As you are not meeting the prescribed norms at your outlet, Board issue this notice of directions under Section 33-A of the Water Act-1974 as an opportunity of being heard following principle of natural justice prior to issue you following directions:

- I. To submit Time Bound action plan in 15 days to achieve Zero Liquid Discharge (ZLD) within time frame of two months.
- II. To submit BG of Rs. 10 lakh for the compliance assurance to complete ZLD within two months.
- III. You are further asked to fine tune operation of existing ETP to achieve the norms in the mean time with immediate effect.

YOU ARE HEREBY directed to reply of above points with compliance within 15 days on receipt of this notice of direction failing to which necessary action will be initiated against your industrial plan under Section 33-A of the Water Act-1974. This notice issued to you as an opportunity of being heard prior taking co-ercive action following principle of natural justice.

M/s. ArcelorMittal Nippon Steel India Limited (Plate Mill Division) (ID: 22968)

Page 1 of 2

Clean Gujarat Green Gujarat

Website : <https://gpcb.gujarat.gov.in>

2407

This order is issued after approval of competent authority.

**For and on behalf of
Gujarat Pollution Control Board**



**(M. R. Macwana)
Unit Head, Surat**

NO: GPCB/CCA-SRT-1162(2)/ID_22968/

Date:

Issued to:

**M/s. ArcelorMittal Nippon Steel India Limited (Plate Mill Division)
Surat-Hazira Road,
Post Hazira-394270,
Tal: Chorasi, Dist: Surat.**

Outward No: 745172, 17/06/2023